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Thursday, April 21, 1994  
Vaisakha 1, 1916 (Saka)

# LOK SABHA DEBATES (English Version)

Ninth Session  
(Tenth Lok Sabha)



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Corrigenda to  
Lok Sabha Debates  
(English Version)

Thursday, April 21, 1994/Vatsakha 1, 1916 (Saka)

<u>Col./</u> <u>Line</u>	<u>For</u>	<u>Read</u>
9/11 (from below)	Gobibfipalayam	Gobichettipalayam
144/2 (from below)	SILIVERA	SILIVERA
219/4	PPRO	PROF.
222/2	SAROI	SAROU
415/Last line	PANDEY	PANDEYA

## CONTENTS

(Tenth Series, Vol. XXX, Ninth Session. 1994/1915-16 (Saka)  
No. 22, Thursday, April 21, 1994/Vaisakha 1, 1916 (Saka)

	COLUMNS
Obituary References	1-11
Shri P. V. Narasimha Rao	4-5
Shri Atal Bihari Vajpayee	6
Shri Sharad Yadav	6-7
Shri Somnath Chatterjee	7-8
Shri Inderjit Gupta	8-9
Shri P.G. Narayanan	9-10
Shri E. Ahamed	10
Shri Sanat Kumar Mandal	10-11
Written Answers to Questions:	11-498
Starred Questions Nos.	361 to 380
Unstarred Questions Nos.	4045 to 4062 and 4064 to 4281

# LOK SABHA DEBATES

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## LOK SABHA

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Thursday, April 21, 1994 / Vaisakha 1,  
1916 (Saka)

*The Lok Sabha met at Eleven of the  
Clock*

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[MR. SPEAKER in the Chair]

### OBITUARY REFERENCES

[English]

MR. SPEAKER: Honourable Members, it is my sad duty to inform the House of the passing away of one of our colleagues, Shri Ram Prakash Chaudhary and two of our former colleagues, Shri Ravindra Pratap Singh and Maj. Gen. Rajinder Singh Sparrow.

Shri Ram Prakash Chaudhary was a sitting Member of the House representing Ambala parliamentary constituency of Haryana. He was also a Member of Fifth, Eighth and Ninth Lok Sabha during 1971-77 and 1984-90 from the same constituency. Earlier he was a Member of Punjab Legislative Assembly from 1952-66 and of Haryana Legislative Assembly from 1966-71. He also served the State of Haryana as Home Minister during 1968-71.

A veteran freedom fighter, Shri Ram Prakash Chaudhary served in Indian Na-

tional Army during 1943-45. He actively participated in the freedom struggle and suffered imprisonment on several occasions.

A teacher and agriculturist by profession, Shri Ram Prakash Chaudhary was an active political and social worker and took special interest in the upliftment of the poor, backward and downtrodden. He was also associated with sports like football, volleyball and wrestling.

As a Member of this House, Shri Ram Prakash Chaudhary took keen interest in the proceedings of the House and enriched the debates with his long experience. He was a member of several Committees of Punjab and Haryana legislative Assemblies. He also served various parliamentary Committees. He was the Chairman of the Committee on Absence of Members from the sittings of the House during 1988-89.

A widely travelled person, Shri Ram Prakash Chaudhary was a member of various delegations to many countries.

Shri Ram Prakash Chaudhary passed away at New Delhi on 19th April, 1994 at the age of 66 years.

Shri Ravindra Pratap Singh was a Member of the Sixth Lok Sabha during 1977-79 representing Amethi parliamentary constituency of Uttar Pradesh. He was earlier a Member of Uttar Pradesh Vidhan Sabha from 1967-

68.

A lawyer and agriculturist by profession, Shri Ravindra Pratap Singh was an active political and social worker. He was also associated with various educational institutions.

Shri Ravindra Pratap Singh took keen interest in the proceedings of the House.

Shri Ravindra Pratap Singh passed away on 15th April, 1994 at Sultanpur at the age of 56 years.

Major General Rajinder Singh Sparrow was a Member of Seventh and Eighth Lok Sabha representing Jullunder parliamentary constituency of Punjab during 1980-89.

Earlier he was a Member of the Punjab Vidhan Sabha during 1967-68 and ably served the State of Punjab as a Cabinet Minister holding various important portfolios such as Revenue, Agriculture, Cooperatives and Food and Civil Supplies.

Before joining politics, Major General Sparrow was distinguished Army General and he was the first person in all the fighting services to be awarded the Maha Vir Chakra and also double Maha Vir Chakra for gallantry in the battle field.

A multi-faceted personality Major General Sparrow was an agriculturist, an educationist, a writer and an international hockey player. He was a senator of the both Punjabi University at Patiala and Guru Nanak University, Amritsar. He was also an All India Polo and Cricket player and had actively participated in the university athletics.

An active parliamentarian, Major General Sparrow was a member of the Panel of Chairmen and served with distinction as the

Chairman of Committee on Subordinate Legislation during 1983-85. He was also a member of Indian Delegation to United Nations General Assembly in 1984.

Major General Sparrow passed away on 19th April, 1984 at the age of 79 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolence to the bereaved families.

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO): Mr. Speaker, Sir it is with a heavy heart that I rise to pay my condolences on the passing away of three of our colleagues, one of whom, Shri Ram Prakash Chaudhary, was a member of this Lok Sabha. The other two, General Rajinder Singh Sparrow and Shri Ravindra Pratap Singh had served the country as Members of Parliament in earlier years.

Shri Ram Prakash Chaudhary was a highly respected senior Member of this House. He started his life as teacher. He also joined the Army for a brief period before entering politics.

He represented his constituency for almost two decades in the State Assemblies of Punjab and later Haryana. He showed great administrative skill and acumen as Minister of Home Affairs in Haryana between 1968 and 1971. He was first elected of the Lok Sabha in 1977. In Parliament he contributed actively to its debates and to the proceedings of its Committees.

Chaudharyji was a very popular leader, He treated his Political career as an extension of his social work for the uplift of the weaker sections of the society, particularly the Scheduled Castes. He devoted his entire life to this cause. His death is a deep loss

to this House and to the country.

[*Translation*]

General Rajinder Singh Sparrow was one of the brave sons of India who made a mark for himself in the Army by displaying exemplary gallantry in battle. An agriculturist by profession, he lived up to the slogan of 'Jai Jawan Jai Kisan' by becoming a professional soldier and earning the Mahavir Chakra twice. His special interests included such diverse fields as military science, farming, music and sports.

General Sparrow brought his immense skills and formidable reputation to politics with him in the service of the people of Punjab and the country. In politics too he displayed the same courage and devotion that had earned him the awards for gallantry in the Army. As Minister in Punjab government and later as Member of Parliament he displayed great administrative and debating skills. He was also the President of the Punjab Pradesh Committee for some time and he was there at a time when there were a lot of difficulties in Punjab. He faced all these difficulties very bravely and he gave us very very solid advice on several matters from time to time. He was also an outstanding sportsman having been a very good hockey, cricket and polo player. Such a gifted person and fine human being comes by very rarely.

Shri Ravindra Pratap Singh was elected Member to this House from Amethi in 1977. He was a lawyer and an agriculturist by profession. He too contributed richly to parliamentary proceedings and served his constituency with distinction.

I wish to place on record the deep sense of personal loss and grief felt by all of us on the death of these illustrious Members.

May their souls rest in peace.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr Speaker, Sir, we had hardly recovered from the death of Shri Tara Chand Khandelwal, when one of our another colleague has also passed away. Chowdhry Ram Prakashji played his role in politics at first in the State and later on as a Member of Parliament. He had also made his contribution in administration. As a Member of Parliament, he used to raise the issues of public interest very seriously and he had always paid attention towards the problems of his constituency. We all are deeply grieved at his sad demise.

General Sparrow is remembered as a valiant soldier and General. When the people elected him as the public representatives for the democratic institution they definitely honoured our brave army in him. But once he left the army and came to the public life, he devoted himself in solving the problems of public life. As the hon. Prime Minister and your kindself has just mentioned we found in him multifaced talent, first in the bordering State of Punjab and later on as a Member of Parliament. General Sparrow was very much worried when militancy was at its peak in Punjab. He used to give suggestions to overcome the militancy from time to time.

Shri Ravindra Pratap Singh was elected Member to the Lok Sabha at a time when the country was passing through a news phase. He was deeply associated with his constituency. He was associated with farming and educational institutions and he used to face the problems boldly. On my behalf and on behalf of my party I pay my humble tribute to the departed souls and convey the heart felt condolences to the bereaved families.

SHRI SHARAD YADAV (Madhepura)

: Mr. Speaker, Sir. Late Shri Ram Prakash Chowdhryji has been a Member of this House and he was continuously elected from Ambala constituency. He was fully devoted to agriculture, rural life and culture. His contribution was great for the cause of the exploited and the sufferers.

General Sparrow was an institution in himself. We had been enjoying the opportunity to listen his views and statements many times in this House. He was bestowed with all sorts of qualities and was a capable and an alert person. He had made his own place by taking active part in the debates of the House.

Ravindra Partap Singh was our colleague. At the time of emergency in the country he was with us and he was a Member of this House. Personally, he was very close to me. He was not only brave and a good farmer but also a good lawyer. He used to raise the problems of his Constituency bravely. I know this because once I contested from Amethi and he too contested from there. The death of three colleagues has caused an irreparable loss. I convey the heartfelt condolences to the bereaved families and wish that the God will grant peace to the departed souls.

*[English]*

SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Speaker, Sir, on behalf of my party and on my own behalf, I associate myself with the sentiments that have been expressed by you, Sir, and the hon. Leader of the House, the Leader of the Opposition and Shri Sharad Yadav. It is poignant to lose a friend and colleague who has been here with us only very recently and a sitting Member of this House.

Shri Ram Prakash Chaudhary has dis-

tinguished himself by his active participation in the proceedings of the House and he was a very valued Member and a colleague.

I cannot forget Major General Sparrow's distinguished role in the House as a Member of the House. We were fortunate in having him as one of our colleagues during two separate terms. He had a very distinguished career as a soldier, as a General and one of the bravest sons of India who fought for the security of our country and for upholding the independence of our country. His interventions in the House specially his very valued suggestions on resolving the Punjab crisis shed considerable light on the vexed problem that was facing this country and we always learnt from him. He was a man of such amiable disposition that one cannot forget the affection that one felt in his company. I had the privilege of working with him in some Committees and I also knew how actively he used to take part in the deliberations of the Committees and in the House also.

I also remember Shri Ravindra Pratap Singh in this House. He was a young man when he came here and he was very forthright in expressing his views and also an active participant in the deliberations of the House.

Sir, we mourn the passing away of our friends and colleagues and, Sir, I beg to convey my sincerest condolences to the members of the bereaved families which you may please convey to them.

SHRI INDRAJIT GUPTA (Midnaose) : Mr. Speaker, Sir we have lost three colleagues all of whom were very active members of this House, each in his own way and I wish to express my deep sorrow and the sorrow of my party at the loss that we have suffered.

Shri Ram Parkesh Chaudhary was a man of very Jovial and cheerful disposition always laughing and joking with his colleagues here and I remember him like that.

Shri Ravindra Pratap Singh also was on active Member.

Sir, I knew Maj. Gen. Sparrow quite well and before he came to the House, as other colleagues have mentioned here, he distinguished himself on the field of battle I remember in the plains of Punjab when there was a big incursion by the Pakistant battle tanks, it was Gen. Sparrow who marshalled the resources of our Indian Armed Corps and engaged the enemies in some very big battles which have become famous in the annals of our military history And he was able a farmer who was deeply distressed at the happen lings in Punjab. according to him, were being led astray into the paths of violence and militancy. Even his own farm house was attacked once and he was very much upset about it. Anyway, now he is no more. He has left two sons behind who are also distinguished officers of our Army. So, I express my sorrow at the death of all these Member and request you to convey our deepest condolences to their bereaved family members.

SHRI P.G. NARAYANAN (Gobibipalayam) : Mr Speaker, Sir, we are really shocked to hear the sudden death of Mr. Ram Prakash Choudhury, the sitting Member of this House. Indeed he has led a meritorious life by serving the Indian Army and in the freedom struggle. He had also got the privilege of serving in the joint Punjab Assembly and Haryana Assembly. He took active part in the parliamentary proceedings during his tenure. His death is a loss to the society.

The services rendered by Mr. Sparrow and Mr. Ravindra Pratap Singh are also valuable and will be remembered. On behalf of my party I convey my condolences to the bereaved families.

SHRI E. AHAMED(MANJERI) : Mr. Speaker, Sir, within a week we are condoling the death of another sitting Member of this House. Ram Parkash Choudhuryji was a leader in his own right and his services to the weaker sections, especially to the Scheduled Castes will be remembered for ever. On behalf of my party and on my own behalf I associate myself with the condolences and the grief expressed by you, Sir, the hon. Prime Minister and other leaders of the House.

Sir, I had occasion to meet Maj. Gen. Sparrow when he visited Kerala during election time. He was a very amiable person and also a dignified person having his own firm views on matters concerning the nation.

Shri Ravindra Pratap Singh also was a distinguished Member of this House. On behalf of my party and on my own behalf I convey heartfelt condolences to the bereaved families.

SHRI SANAT KUMAR MANDAL (Joynagar) : Mr. Speaker, Sir on the passing away of Shri Ram Prakash Choudhury we have lost a sincere and a devoted parliamentarian. He also took active part in the freedom struggle.

So far as Maj. Gen. Sparrow is concerned, he was a distinguished soldier and the first member of the Indian Armed Forces to get the decoration of Mahavir chakra. Maj. Gen Sparrow saction in the Middle East war theatre during the Second world War.

Shri Ravindra Pratp Singh was an Active parliamentarian and educationist.

On behalf of my Party, RSP and on my own behalf, I convey my condolence to the bereaved families of all the three departed Members.

MR. SPEAKER : The Members may now stand in silence for a short while as a mark of respect to the departed Members.

**11.23 hrs.**

*The Members then stood in silence for a short while.*

MR. SPEAKER : The House stands adjourned to meet on Friday, the 22nd April, 1994/ Vaisakha 2, 1916 (Saka).

[English]

#### WRITTEN ANSWERS TO QUESTIONS

#### Pre-Examination Coaching to SCs/ST's

\*361. SHRI ARJUN CHARAN SETHI:  
SHRI PHOOL CHAND VERMA:

Will the Minister of WELFARE be pleased to state:

(a) the total number of SC/ST candidates who received pre-examination coaching for IAS/IPS examinations during 1991-92 and 1992-93;

(b) the total expenditure incurred thereon; and

(c) the percentage of the successful candidates out of them who appeared in these examinations during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) (a) the total number of SC/ST candidates who received per-examination coaching for combined Civil Services Examination (IAS/IPS/ALLIED) are :-

	{Preliminary	645
1991-92	{Main	431
	{Preliminary	582
1992-93	{Main	400

(b) The total expenditure incurred thereon is :

1991-92	Rs.137.47 lakhs
1992-93	Rs.145.93 lakhs

(c) The percentage of successful candidates is :

1991-92	7.66%
1992-93	8.25%

#### Welfare of Minorities

\* 362. SHRI DATTATRAYA BANDARU:  
Will the Minister of WELFARE be pleased to state:

(a) the steps taken by the Government to make the 15-point programme for minorities more comprehensive and effective;

(b) the measures taken /proposed to be taken to properly define the character of 'Minority institutions'

(c) whether all the State Minorities Commissions are submitting periodical reports to the National Commission for Minorities in time,

(d) if not, the defaulting state commissions with the reasons for delay, and

(e) the action taken in this regard?

THE MINISTER OF STATE WELFARE SHRI K.V. THANGKA BALU : (a) A Statement is attached.

(b) Government has issued to all the State Governments /UT Administrations policy norms and principles for recognition of minority managed institutions other than those meant exclusively for imparting religious instructions.

(c) State Minorities Commissions are not required to send any periodical reports to the National Commission for Minorities.

(d) Does not arise.

(e) Does not arise.

### STATEMENT

STEPS TAKEN BY THE GOVERNMENT TO MAKE THE 15-POINT PROGRAMME FOR MINORITIES MORE COMPREHENSIVE AND EFFECTIVE.

#### Monitoring Of Implementation Of 15-Point Programme

The implementation of the 15-Point Programme for the welfare of minorities is monitored at the Centre, State and District levels.

At the Central level there is a Cabinet Committee under the Chairmanship of Prime Minister for the matters related to Welfare of minorities. The Ministry of Welfare acts as a Nodal Agency for monitoring the implementation of the programme from

the State Govt/ UT Administrations and concerned Central Ministries. Information received is compiled, analysed, reviewed and deficiencies noticed are brought to the notice of concerned authorities for remedial action.

- At the State level, the programme is generally monitored by Chief Ministers/ Chief Secretaries.

- At the District level, the programme is generally monitored by District Commissioners/ District Magistrates on monthly basis.

#### Concrete Steps taken under 15-Point Programme

1. *Statutory Status for Minorities Commission*

- The Minorities Commission which was originally set up in January, 1978 to act as a watch dog for the interests of minorities has been given statutory status through the National Commission for Minorities Act, 1992.

2. *Education/Technical Education*

- The Department of Education has introduced a scheme to provide financial assistance for modernisation of madrasa education to introduce science, mathematics, social studies and languages in traditional institutions i.e. Madarsas/ Maktabs.

- The Department of Education has also introduced a scheme on Area Intensive Programme for Educationally Backward minorities. The objective of the scheme is to pro-

vide basic educational infrastructure and facility in the areas of concentration of educationally backward minorities which do not have educate provision for elementary and secondary education.

- The Government of India has provided a grant-in-aid of Rs.5 crores to Maulana Azad Education Foundation to promote education amongst educationally and economically backward sections of the society.
  - With a view to spreading technical education in appropriate technologies and skills relevant to the minorities, extension centres of community polytechnics are being run in minority concentration districts. All the 41 minority concentration districts have been covered under the scheme of Community Polytechnics.
3. *Pre -Examination Coaching*
- UGC has been operating a coaching scheme for weaker sections of minorities through 52 centres (20 Universities and 32 Colleges) to prepare candidates for various competitive examinations.
  - A new scheme of Pre-examination Coaching/ Training for weaker Sections including minorities based on economic criteria has been introduced by the Ministry of Welfare in the Eighth Five Year Plan with an allocation of Rs.10 crores. A provision of Rs.3 crores has been made in the Budget for

1994-95.

4. *Rapid Action Force*

Rapid action Force charged with the special task of quelling communal riots has been set up. This force is specially trained and equipped for this type of job. It includes representatives from minority communities.

5. *Reservations For Socially And Educationally Backward Sections*

- Those sections of minorities which figure in the lists of ODCS for the purpose of reservation in civil services and posts under the Government of India, would be eligible for the benefit of such reservation on par with other OBC candidates.

6. *National Minorities Development & Finance Corporation*

- A National Minorities Development and Finance Corporation with an authorised share capital of Rs.500 crores to promote the economic development of weaker sections among the minorities will become operational during the current year. The modalities are being worked out.

### **Natural Gas**

\* 363. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total demand of natural gas for fertilizer plants and power generation in different parts of the country, State-wise,

(b) the extent to which ONGC supplies the natural gas against the demand of different States, State-wise,

(c) the demand of Gujarat State for the natural gas from Bombay High/HBJ pipeline for its power generation plants;

(d) whether the quantity allocated to Gujarat State is sufficient of meet the demand: and

(e) if not, the steps taken by Gov-

ernment in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) and (b) the demand registered with the Gas Authority of India Limited (GAIL) for fertilizer plants and power generation from different States as on 31.03.1992, and the total Statewise Supplies of natural gas in 1993-94 to the units, to which gas allocations have been made, are shown below:

Name of State	Demand registered for fertilizer plants	Demand registered for power plants	Total Statewise supplies to gas various units (1993-94)
Andhra Pradesh	10.01	3.20	1.62
Assam			2.21
Delhi			0.77
Gujarat	11.63	12.09	12.53
Haryana	0.60	0.80	0.32
Madhya Pradesh	3.79	4.20	1.72
Maharashtra	10.70	12.70	9.20
Rajasthan	2.50	5.99	2.16
Tamilnadu	2.76	1.80	0.06
Tripura			0.28
Uttar Pradesh	3.50	13.64	6.38
Misc.(South Regn.)	9.04	13.07	
Misc.(Eastern Regn.)	1.00	2.50	
<b>TOTAL :</b>	<b>54.93</b>	<b>69.99</b>	<b>37.26</b>

(c) as may be seen from the figures given above, the demand registered with GAIL for the power projects in Gujarat is 12.09.MMSCMD.

(d) and (e), the demand for natural gas in Gujarat exceeds its allocation. It is not feasible to make additional allocations at present as the available gas is fully allocated.

*[Translation]*

**Petrol/ Diesel Retail Outlets And LPG Agencies**

\* 364. SHRI N.J RATHVA :  
DR. (SHRIMATI) K.S  
SOUNDARAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies and petrol/ diesel retail outlets allotted during each of the last three years, State-wise;

(b) the number of agencies/ retail outlets likely to be allotted during 1994-95;

(c) the number out of them to be allotted to the persons belonging to Sched-

uled Castes; and

(d) the number of LPG agencies and petrol/ diesel retail outlets allotted to the persons belonging to general category out of the quota fixed for the persons belonging to Scheduled Castes and Backward Castes during the said period?

THE MINSITER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA):

(a) Following numbers of LPG distributorships already included in the Marketing Plans are due to be allotted during 1994-95. Actual number would depend on various factors such as the number of candidates applying in response to advertisements and the number of interviews that could be conducted by the Oil Selection Boards.

(c) As per extant policy, 25% dealerships/distributorships are allotted for SC/ST on State-wise basis.

(d) No dealership/ distributorship reserved for SC is reported to have been allotted to 'Open' category during the above period. There is no reservation for backward castes.

## STATEMENT

State	1991-92		1992-93		1993-94	
	RD	LPG	RD	LPG	RD	LPG
Andhra Pradesh	2	12	-	13	42	30
Arunachal Pradesh	-	-	1	-	2	2
Assam	-	-	-	1	9	6
Bihar	1	5	1	11	69	16
Goa	-	-	1	-	4	5
Gujarat	-	1	2	2	21	25
Haryana	4	5	2	2	25	18
Himachal Pradesh	2	2	1	3	7	2
Jammu & Kashmir	1	3	-	2	-	13
Karnataka	3	3	2	14	52	20
Kerala	-	-	1	-	26	16

State	1991-92		1992-93		1993-94	
	RD	LPG	RD	LPG	RD	LPG
Madhya Pradesh	1	3	2	9	72	35
Maharashtra	1	6	2	11	39	56
Manipur	-	1	-	-	-	2
Meghalaya	-	1	-	-	4	-
Mizoram	1	-	-	-	-	-
Nagaland	-	-	-	-	1	-
Orissa	1	1	-	-	20	13
Punjab	2	3	1	4	27	21
Rajasthan	1	-	3	4	32	11
Sikkim	-	-	-	-	-	-
Tamil Nadu	2	4	2	5	60	17
Uttar Pradesh	30	19	9	12	92	39

State	1991-92		1992-93		1993-94	
	RD	LPG	RD	LPG	RD	LPG
West Bengal	.	.	2	1	16	14
UNION TERRITORY						
Andaman & Nicobar	1	.	.	.	1	.
Chandigarh	1	.	.	2	4	.
Dadra & Nagar Haveli	.	.	.	.	.	.
Delhi	16	3	.	8	43	15
Daman & Diu	.	.	.	.	1	.
Pondicherry	.	.	.	.	2	5
Total	70	72	32	104	671	381

**Supply of Coal To Power Houses**

\* 365. DR. SAKSHIJI : Will the Minister of COAL be pleased to state:

(a) the total annual consumption of coal in various Power Houses under the State Electricity Boards in the country,

(b) the total quantity of coal actually supplied to these power Houses during the last two Years. State-wise and year - wise;

(c) the total quantity of coal in short supply to these Power Houses, State-wise; and

(d) the steps being taken by the Union Government to ensure the supply of required quantity of coal to these power Houses?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) (a) to (d). According to provisional information furnished by Coal companies, the total supply of coal to all power stations in the country under State Electricity Boards

and other power utilities during the year 1993-94 was 162.8 million tonnes.

A statement showing power utility-wise demand and supply of coal during the years 1992-93 and 1993-94 is given in the Annexure. It may be seen that overall supplies to power Sector have been in excess of demand during 1993-94.

In the beginning of each year, Central Electricity Authority under the Ministry of Power assesses the total requirement of coal for each power station according to generation targets set for them. In accordance with these requirements, quarterly allotments are being made by Standing Linkage Committee (Short-term) for Power set up by Ministry of Coal. The despatches of Coal are monitored on daily basis. Further the situation is reviewed every week in high level meeting presided over by Secretary (Coordination) in the Cabinet Secretariat. Movement of coal to power sector is given utmost priority by Railways. On the basis of periodical reviews, corrective action is taken wherever necessary.

## STATEMENT

## DESPATCHES TO POWER HOUSES DURING 1992-93 AND 1993-94

Power Utility	(Data provisional)(FIGS. in '000 Tonnes)			
	Demand for 1992-93	Despatch 1992-93	Demand for 1993-94	Despatch 1993-94
Uttar Pradesh State Electricity Board	12125	12172	12674	11918.9
Punjab State Electricity Board	5724	5388	6040	6773.3
Haryana State Electricity Board	3244	3241	3130	2194.8
Rajasthan State Electricity Board	3147	2988	3100	3038.9
Delhi Electricity Supply Undertaking	1718	1793	1770	1473.0
Madhya Pradesh Electricity Board	11143	10275	10972	10601.2
Gujarat Electricity Board	10873	11030	11780	10847.1
Ahmedabad Electricity Company	1378	1379	1575	1460.5
Maharashtra State Electricity Board	22088	21124	23120	23862.5
Trombay	670	327	650	201.6
Tamil Nadu Electricity Board Karnataka Power Cor. Ltd	8888	8686	9970	9558.1

(Data provisional)(FIGS. in '000 Tonnes)

Power Utility	Demand for 1992-93	Despatch 1992-93	Demand for 1993-94	Despatch 1993-94
Karnataka Power Cor. Limited	2993	2024	3010	2745.2
Andhra Pradesh State Electricity Board	8063	8207	8307	8036.8
West Bengal Electricity Board	2233	1804	2755	2386.8
Bihar State Electricity Board	3652	3108	3300	2907.8
West Bengal Power Development Cor. Ltd.	3125	2935	3870	3577.1
Durgapur Project Ltd.	675	771	820	584.2
Calcutta Electricity Supply Company	2285	2425	2265	2483.2
Orissa State Electricity Board	1118	1310	1390	1381.6
Damodar Valley Cor. National Thermal Power Corporation	40271	43721	42690	50616.2
Assam State Electricity Board	360	295	605	238.9
Patna	8	15	60	11.6

(Data provisional)(FIGS. in '000 Tonnes)

Power Utility	Demand for 1992-93	Despatch 1992-93	Demand for 1993-94	Despatch 1993-94
Lucknow	0	6	31	4.8
NCTPP	546	428	900	1357.2
Bharat Heavy Electric Ltd.	50	63	120	33.0
Total	151138	149094	160000	162812.5

[English]

**Malaria Control**

\* 366. SHRI V. DHANANJAYA KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether WHO has provided financial assistance for the National Malaria Eradication Programme;

(b) if so, the assistance provided during 1993-94:

(c) the achievements made under the programme during the last three years;

(d) whether the incidence of malaria

is more in coastal States, and

(e) if so, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). WHO has not provided funds for the implementation of the National Malaria Eradication Programme. However for purchase of equipment, chemicals and for training/ fellowships. US \$ 3,50,000 have been provided by them in the biennium 1994-and 1995.

(c) the achievements made under the programme during the last three years are as under:

**EPIDEMIOLOGICAL SITUATION**

Year	Malaria cases (in million)	Annual parasitic Incidence	Pf cases (in million)	Deaths
1991	2.11	2.61	0.90	421
1992	2.13	2.58	0.88	422
1993(Prov)	1.68	2.01	0.53	131

(d) Yes, Sir.

[Translation]

(e) The steps include malariogenic stratification of the endemic zones to determine the high risk areas, active case detection and prompt treatment, insecticidal spraying and health education of the community. A proposal seeking World Bank assistance in the tribal areas of 7 States i.e. Andhra Pradesh, Bihar, Gujarat, Madhya Pradesh, Maharashtra, Orissa and Rajasthan is under formulation.

**Shortage Of Medicines**

\* 367. DR. LAL BAHADUR RAWAL:  
SHRI CHANDRAJEET  
YADAV:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are

aware of acute shortage and even non-availability of certain life saving drugs in CGHS dispensaries;

(b) whether the Government have assessed the availability of essential medicines in these dispensaries,

(c) if so, the details thereof; and

(d) the measures taken to equip CGHS dispensaries with adequate stock of essential medicines and to ensure continuity of supply?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d) Generally there is no shortage of medicines in the dispensaries. However, occasional shortage are met by purchases from the approved local chemists.

[English]

### **Iodine Deficiency**

368. SHRI SHRAVAN KUMAR PATEL:

DR. LAXMINARAYAN PANDEYA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether according to latest estimates, around 63 million people in the country suffer from iodine deficiency;

(b) if so, the estimated figures of people with iodine deficiency disorders in each State and Union Territory,

(c) whether there is any action plan to eradicate or control this menace; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) A Statement is attached.

(c) and (d) Under the National Iodine Deficiency Disorders Control Programme (NIDDCP), which was started as National Goitre Control programme in 1962, emphasis is on universal iodisation of edible salt and health education.

**STATEMENT**  
Estimated Persons suffering from Goitre States/UTs.

Sl.No.	State /UT	Estimated persons suffering from Goitre(Million)
1.	Arunachal Pradesh	0.168
2.	Assam	1.016
3.	Goa	0.275
4.	Himachal Pradesh	0.428
5.	Jammu & Kashmir	1.124
6.	Manipur	0.367
7.	Meghalaya	0.062
8.	Mizoram	0.338
9.	Nagaland	0.119
10.	Sikkim	0.117
11.	Tripura	0.348

Sl. No.	State /UT	Estimated persons suffering from Goitre(Million)
12.	Chandigarh (U.T.)	0.111
13.	Dadara & Nagar Haveli	0.022
14.	Daman & Diu	0.009
15.	Delhi	1.710
16.	Andhra Pradesh	6.210
17.	Bihar	6.720
18.	Gujarat	4.600
19.	Haryana	0.579
20.	Karnataka	2.790
21.	Kerala	1.660
22.	Madhya Pradesh	8.670
23.	Maharashtra	6.020
24.	Orissa	0.990

Sl.No.	State /UT	Estimated persons suffering from Goitre(Million)
25.	Punjab	1.488
26.	Rajasthan	0.753
27.	Tamil Nadu	0.815
28.	Uttar Pradesh	13.811
29.	West Bengal	2.070
30.	Andaman & Nicobar Island	(Survey not done)
31.	Lakshadweep	-do-
32.	Pondicherry	-do-
	Total	63.370

[*Translation*]

### Backward Classes

\* 369. SHRI AVTAR SINGH BHADANA:  
SHRI BAPU HARI CHAURE:

Will the Minister of WELFARE be pleased to state:

(a) the names of the States and Union Territories which have revised and notified the lists of other Backward Classes eligible for reservation and other facilities in pursuance of recommendations made by Mandal Commission;

(b) the reservation quota for OBC, State/Union Territory-wise;

(c) the time by which the remaining States are likely to publish such lists; and

(d) the progress made so far in regard to reservations in jobs for OBC?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) 14 States Namely, Assam, Andhra Pradesh, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Punjab, Tamil Nadu and Uttar Pradesh had notified lists of OBCs as on the date of judgement of the Supreme Court in the Mandal Case i.e. 16th November, 1992. Except for the State of Assam, Goa and Himachal Pradesh all the other States had identified/notified the lists of OBCs on the basis of recommendations of Commissions/Committees set by them for this purpose. In the case of Assam, Goa and Himachal Pradesh, the State Government had notified OBCs without appointing Commissions.

The State of Orissa has notified the

list of OBCs on 10th September, 1993 based on the castes identified by the Das Commission which had taken note of the list prepared by the Mandal Commission for the State of Orissa.

The State of Rajasthan adopted the list of OBCs as given in the Mandal Commission Report and notified the same on 1st September, 1993. The Union Territories of Daman & Diu and Dadra & Nagar Haveli also have notified the lists of OBCs as given in the Mandal Commission Report on 27th January, 1994.

(b) Statement giving reservation for OBCs in direct recruitment in State services is enclosed.

(c) The States of Arunachal Pradesh, Mizoram & Nagaland and U.T. of Lakshadweep have informed that they have only tribal population in the States/U.T.

The States/ U/Ts which are yet to notify list of OBCs are Jammu & Kashmir, Manipur, Meghalaya, Tripura, West Bengal and the Union Territories of Andaman & Nicobar Islands Chandigarh, Delhi and Pondicherry.

These States/ U.Ts. have been requested to identify their lists of OBCs. No time limit can be indicated for publishing the lists by these States as it is a matter within the purview of the States Governments/ U.T. Administrations.

(d) The Government have issued detailed instructions for implementation of reservation orders.

The Union Public Service Commission and the Staff Selection Commission have provided reservation for OBCs in various examinations notified by them after

8th September, 1993. The U.P.S.C. has also notified advertisements referred to them from various Ministries wherein reservation has been made for OBCs.

The first appointment under OBC reserved category took place on 20th February, 1994 when an OBC was appointed as Assistant Manager in the National Backward Classes Finance and Development Corporation.

### STATEMENT

*Percentage of Reservation for OBCs in direct recruitment in State Services*

S.No	Name of the State	O.B.C
1.	Andhra Pradesh	25
2.	Assam	5
3.	Arunachal Pradesh	-
4.	Bihar	26
5.	Goa	2
6.	Gujarat	27*
7.	Haryana	10
8.	Himachal Pradesh	5
9.	Jammu & Kashmir	-
10.	Karnataka	50
11.	Kerala	40
12.	Madhya Pradesh	14
13.	Maharashtra	11
	Denotified tribes and Nomadic Tribes	19

S.NO	Name of the State	O.B.C
14.	Manipur	-
15.	Meghalaya	-
16.	Mizoram	-
17.	Nagaland	-
18.	Orissa	12
19.	Punjab	5
20.	Rajasthan	22
21.	Sikkim	-
22.	Tamil Nadu	50
23.	Tripura	-
24.	Uttar Pradesh	27
25.	West Bengal	-
<b>Union Territory</b>		
1.	Andaman & Nicobar	-
2.	Chandighrah	-
3.	Dadra & Nagar Haveli	-
4.	Delhi	-
5.	Daman & Diu	-
6.	Lakshdweep	-
7.	Pondicherry	-

\*. from 1st May, 1994

[*English*]**Minorities Commission**

370. SHRI SYED SHAHABUDDIN:  
SHRI HARIBHAI PATEL:

Will the Minister of WELFARE be pleased to state:

(a) whether the Minorities Commission recently held a meeting of the Chairmen of the State Minorities Commissions and Boards in New Delhi.

(b) if so, the agenda of the meeting and its major decisions and recommendations and

(c) the progress made in consideration and implementation of these decisions and recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU): (a) Yes, Sir. The National Commission for Minorities organised a national level Conference of State Minorities Commissions/Boards and State Minorities Finance Development Corporations on 7.2.1994 at New Delhi.

(b) and (c). the main issues discussed by the Conference related to the following.

- i) effective implementation of 15-Point programme for the welfare of Minorities.
- ii) communal harmony;
- iii) representation of minorities in public employment.
- iv) education of minorities, and

v) social and economic development of minorities.

The Commission has not formally conveyed the decisions and recommendations of the Conference to the Government so far.

[*Translation*]**Fencing in J & K**

\* 371. SHRI ATAL BIHARI VAJPAYEE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have considered the feasibility of erecting barbed-wire fences and providing flood-lights at the Indo-Pak border in Jammu and Kashmir;

(b) if so, the decision taken by the Government and the progress made in this regard so far; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (c). The feasibility of fencing the Indo-Pak border in the Jammu sector of Jammu & Kashmir is under examination of the Government.

[*English*]**Population Control**

\* 372. SHRI S.N. VEKARIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to states:

(a) the total amount spent on research to control the population problem in the country during the Seventh Five year plan;

(b) the funds marked for this purpose during the Eighth Five Year plan and the amount out of it spent so far:

(c) the nature of research presently going on in different institutes in the country:

(d) whether the Government have formulated any long term policy regarding research on population control; and

(e) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI. B SHANKARANAND): (a) Rs. 48.44 crores.

(b) Out of Rs. 60.40 crores provided during the Eighth Five year plan Rs. 19.50 crores have been spent during 1992-93 and 1993-94 .

(c) various research institutions in the country are conducting research on contraceptive methods, improvement of quality of family welfare services and social and economic aspects of population growth.

(d) and (e). Yes, Sir, A national committee on research in Human Reproduction has been coordinating research activities in the field of family welfare and directing research towards priority areas of national interest.

#### **TADA Cases:**

\* 373. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has directed the Union and the State Governments to set up high power committees to review all TADA cases:

(b) if so, whether such committees have been set up by the Union and the state Governments:

(c) if so, the details thereof;

(d) the names of the States which have set up such committees are reviewed these cases;

(e) the number of TADA cases pending at present:

(f) whether the court has struck down some of the sections of the TADA Act and also suggested certain amendments to the Act; and

(g) if so, the details thereof and the action taken / being take thereon?

THE MINISTER OF HOME AFFAIRS (SHRI S.B.CHAVAN): (a) Yes, Sir.

(b) to (e). the question of setting up of such committees as a part of overall exercise to effectively implement the observations/directions of the Supreme Court is under examination of the Government.

(f) and (g):- the court has struck down section 22 of TADA dealing with identification of the accused on the basis of his photograph. It has also suggested certain amendments of the Act regarding the provisions relating to 'abet' and 'appeal' etc. These are under consideration of the Government.

#### **Fencing on Indo-Bangladesh Border**

\* 374. SHRI JITENDRA NATH DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the borard details of the plan of

the Government for erection of barbed fence on the Indo-Bangladesh border;

(b) whether the work is to be completed within a specified time frame;

(c) if so, whether the progress up to March 31, 1994 is considered to be satisfactory;

(d) the total length of barbed fence erected and the cost thereof as on March 31, 1994;

(e) the target and achievements in terms of Kms. and cost for 1993-94; and

(f) the target and estimated cost for 1994-95 and the total estimated cost of the project?

THE MINISTER OF HOME AFFAIRS

(SHRI S.B. CHAVAN): (a) Fencing is to be done along the Indo-Bangladesh border as follows:

Assam - 158 Kms

Meghalaya - 231 Kms

West Bengal - 507 Kms

(b) yes, Sir.

(c) There is some slippage in the targets fixed for achievement upto 31.3.1994.

(d) 249 Kms of fence has been erected by incurring an expenditure of Rs 47.84 crores.

(e) The targets fixed for fencing during 1993-94 and the achievements are as under:

Targets		Achievements	
Physical (in Kms.)	Financial (in Rs. crores)	Physical (in Kms.)	Financial (in Rs. crores)
160	28.82	101	23.73

(f) the targets, estimated cost for 1994-95 and the total estimated cost of the project for these three States are as follows:

Targets	Estimated	Total cost of project
286 Kms.	Rs. 34.54 crores	Rs. 128.03 crores

**Mentally Retarded Children**

\* 375. SHRI HARADHAN ROY: Will the Minister of WELFARE be pleased to state:

(a) the schemes formulated by the Union Government for the welfare of mentally retarded handicapped children in the country;

(b) the number of institutes set up/proposed to be set up for their rehabilitation, State/Union Territory-wise; and

(c) the amount allocated for this purpose during 1993-94 and earmarked for 1994-95 ?

THE MINISTER OF STATE IN THE  
MINISTRY OF WELFARE (SHRI

K.V.THANGKA BALU): (a) and (c). The Government have formulated and have been implementing the following three schemes:

- i) Scheme of assistance to NGOs for the disabled persons: This scheme is for all the four categories of handicapped persons including mentally retarded persons/ children.

Allocations:- (Rs. in crores)	
1993-94	1994-95
10.40	3.70

- ii) Scheme of assistance to organisations for manpower development in the field of Cerebral Palsy and Mental Retardation: This scheme is meant for the training of teachers in the field of Cerebral Palsy and Mental Retardation.

Allocation:- (Rs. in Crores)	
1993-94	1994-95
0.30	0.30

- iii) Scheme of establishment and development of special schools: This scheme is for all four categories of handicapped persons including mentally retarded.

Allocations:- (Rs. in crores)	
1993-94	1994-95
1.50	1.50

(b) The Government of India have

- (i) In case of students whose parents/guardians income from all sources does not exceed Rs. 1500/-

set up a National Institute for the Mentally handicapped at Secunderabad.

Allocations:- (Rs. in crores)	
1993-94	1994-95
1.50	1.50

### Scholarship Schemes for SCs/STs

\* 376. SHRI V. KRISHNA RAO;  
SHRI K.G. SHIVAPPA:

Will the Minister of WELFARE be pleased to state:

(a) the income ceiling fixed by the Government regarding various scholarship schemes for SC/ST students:

(b) whether the Government propose to raise this ceiling;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken/proposed by the Government to ensure the proper utilisation of the funds meant for such schemes?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) the income ceiling for eligibility under the Centrally Sponsored Scheme of Post-Matric Scholarship for scheduled Caste and Scheduled Tribe students is upto Rs.2000/- per month as follows:

Full maintenance allowance and full fees.

- (ii) In case of students whose parents/guardians income from all sources exceeds Rs. 1500/- per month but does not exceed Rs. 2000/- per month and who pursue
- |  |   |
|--|---|
| (a) Courses in Group 'A' (Medicine/Engineering, Higher Technical/ professional studies.)   | Full maintenance allowance and full fees. |
| (b) Courses in Groups 'B' (Degree in Indian Medicine, Medical/ Engineering/Technology Diploma), 'C' (Engineering/ Technology Diploma), 'C' (Engineering/Medicine/ Technology Certificate, Arts/ Science Post-Graduate Courses), 'D' (General Degree courses- 1st year onwards) and 'E' (10+2, 1st year of general degree courses). | Half Maintenance allowance and full fees. |

reasonable for the present.

The income ceiling for eligibility under the Scheme of National Overseas Scholarship for Scheduled Caste/Scheduled Tribe etc. students for higher studies abroad is Rs. 5000/- per month.

(b) to (d). The issue of increasing the income ceiling under the Centrally Sponsored Scheme of post Matric scholarship for SC and ST students is under consideration in consultation with the Planning Commission. No increase in income ceiling under National Overseas Scholarship Scheme, which was fixed from the year 1992-93 is proposed since the ceiling is

(e) Under the Centrally Sponsored Scheme of post Matric Scholarships for SC/ ST students Central assistance is released to the State Government/Union Territory Administrations each year only after taking into account the utilisation of funds released in previous year as reported by them.

Under the National Overseas Scholarship scheme, the Indian Missions abroad disburse maintenance allowance and other admissible grants directly to the scholars studying abroad and the tuition and other fees directly to the concerned

educational institutions. Airfares for the scholars, journey to and from the educational institutions abroad are also paid directly by the concerned Indian Missions or the Welfare Ministry as the case may be, to the airlines.

#### **Oil and Natural Gas Reserves**

\* 377 . SHRI A . VENKATESH NAIK:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have conducted surveys to find out oil and natural gas reserves in the country during 1993;

(b) if so, the details thereof ;

(c) the places where possibility of oil and natural gas reserves has been identified, State/ UT-wise; and

(d) the action taken or proposed to be taken for its exploration?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes Sir

(b) During the year 1993, ONGC and OIL have carried out a total of 29539 SLK and 3659 GLK of 2-D seismic surveys and 753 Sq.KM/SSK of 3-D seismic surveys in the onland part and 32,507 LK of 2-D seismic surveys and 2331 LK of 3-D seismic surveys in the offshore part.

(c) and (d). After the above seismic data is acquired it will be processed and interpreted to identify suitable locations for exploratory drilling. This is an on going process and each prospect is evaluated on its merits.

#### **Eradication of Leprosy**

378 . SHRI D. VENKATESWARA RAO:  
SHRI SULTAN SALAHU-  
DDIN OWAISI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Health Organisation has formulated a time bound programme for eradication of leprosy from the entire world;

(b) if so, the details thereof;

(c) the action plan drawn by WHO for eradication of leprosy from India; and

(d) the assistance proposed to be provided to India in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) WHO has set a goal to achieve elimination of leprosy by the year 2000 AD by reducing the incidence to less than 1 per 10,000 population.

(c) Government of India, not WHO, have drawn up an action plan for eradication of Leprosy.

(d) Under WHO country budget a provision of US \$20710 has been made for National Leprosy Eradication programme for biennium 1994-1995.

[*Translation*]

#### **Coking Coal**

\*379 . SHRI NITISH KUMAR:  
DR. CHINTA MOHAN:

Will the Minister of COAL be pleased to state:

(a) whether the production percentage of coking coal has been declining continuously during the last three years in the country;

(b) if so, the details thereof in comparison to 1989-90;

(c) the percentage of production of coking coal out of the total production of coal likely to be made during 1993-94;

(d) whether the demand for coking coal has also increased during the said period;

(e) if so, the details thereof;

(f) whether the demand of coking coal in the country has so far been met by importing coking coal; and

(g) if so, the measures taken by the Government to increase the domestic production of coking coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). Yearwise details of total coal production and raw coking coal production during 1989-90, 1991-92, 1992-93 and 1993-94 are given below :-

Year (million tonnes)	Total production washery	Raw coking coal production			
		Steel & grades (m.t.)	Other (m.t.)	Total grade	%age production
1989-90	200.89	34.86	9.57	44.43	22.12
1991-92	229.28	32.77	12.95	45.72	19.94
1992-93	238.26	32.33	13.07	45.40	19.05
1993-94 (Provisional)	246.03	30.93	14.14	45.07	18.32

From the above table it is seen that raw coking coal production is not declining in absolute terms. However percentage share of coking coal production is showing a declining trend due to increase in the overall

production of coal.

(d) & (e). Figures of demand of washed and direct feed coking coal required by the steel plants and indigenous supplies are given below :-

Year	Demand of washed coking coal by the steel plants	Actual indigenous (washed and direct feed)
1989-90	15.07	11.40
1991-92	17.15	12.17
1992-93	18.53	12.62
1993-94 (provisional)	20.91	13.73

(f) Yes, Sir, partly as in (d).

(g) Some of the steps being taken to

augment indigenous availability of coking coal, inter alia, include :-

- (i) Increase in raw coking coal availability by reorganising existing mines and development of new mines.
- (ii) Increasing raw coal feed to washeries by supplying low volatile medium coking coals of suitable quality.
- (iii) Early commissioning of two new washeries under construction at Madhuband and Kedla for increasing the existing washing capacity.
- (iv) Early completion of modification of the existing coking coal washeries to improve the capacity utilisation as well as the quality of washed coking coal.
- (v) Making available increased quantities of low ash coking coal from mines in Assam area.

[English]

### **Contaminated Kerosene**

\*380. SHRI MOHAN RAWALE:  
SHRI S.M.LAL JAN BASHA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether a high level Enquiry committee appointed to conduct enquiry into the deaths and injuries due to use of contaminated kerosene by persons in Rajasthan and Orissa has submitted its report;
- (b) if so, the salient features thereof;
- (c) if not, the time by which the committee is likely to submit its report;
- (d) the action proposed to be taken to prevent such incidents in future;

(e) whether compensation has been paid to the next of kin of the deceased and to the injured; and

(f) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir .

(b) The enquiry report has been submitted only on 19-4-1994 for examination.

(c) Does not arise in view of (b) above.

(d) Apart from instruction to be issued on the basis of the recommendation of the High Level Enquiry Committee, orders have already been issued to the oil companies to ensure strict compliance, at all levels, of instructions, systems and procedures already laid down in the concerned Manuals regarding safety, quality control and other precautions.

(e) and (f). Rs: 1 lakh has been paid by IOC to the next of kin of persons killed and payment has been made to the State Government to pay appropriate amounts to injured persons.

### **National Human Rights Commission**

4045. MAJ. GEN (RETD.) BHUWAN CHANDRA KHANDURI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Human Rights Commission is examining any case of human rights violation by police personnel of Vikas Nagar in Dehradun, Uttar Pradesh;
- (b) if so, the details thereof;
- (c) whether the findings of the Commission have been received;

(d) if so, the details thereof; and  
 (e) if not, the time by which these are likely to be received ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) Yes, Sir .

(b) According to available information, the Commission took cognizance of a complaint of alleged police excesses and consequent death of Shri Asad Ali and Shri Kamal Kumar Agarwal under the jurisdiction of Vikas Nagar police station, district Dehradun. The Commission has called for a report from the State Government of Uttar Pradesh.

(c) No, Sir.

(d) Does not arise.

(e) It is not possible, to indicate any specific date in this regard.

#### **Welfare Fund For Toddy Tappers**

4046. SHRI DHARMABHIKSHAM: Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government propose to create a Welfare Fund at National level for the Toddy Tappers in the country;

(b) if so, the details thereof; and

(c) if not, the reasons with the other steps taken/proposed in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) No, Sir.

(b) Does not arise.

(c) It is a State subject.

[*Translation*]

#### **ADB Loan To GAIL**

4047. SHRI SURENDRA PAL PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount of loan provided by Asian Development Bank to the Gas Au-

thority of India Limited during each of the last three years; and

(b) the details of the projects being implemented with loan by the Gas Authority of India Limited and the present status thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). The Asian Development Bank have approved a loan of US \$ 260 million for the HBJ Upgradation Project of GAIL in 1993-94. The Government have approved the project in March, 1994.

#### **National Water Projects in M.P.**

4080 SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have sanctioned any National Water project under the National Water Management Scheme for implementation in Madhya Pradesh;

(b) if so, the details thereof and the areas of agricultural land likely to be included under the above scheme;

(c) the estimated cost involved there in; and

(d) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) to (d) 21 numbers of irrigation schemes in Madhya Pradesh have been approved by the Government of India for implementation under World Bank assisted National Water Management Project (NWMP) Ci. No. 1770-In. The name of these schemes, their respective culturable command area and estimated cost are given in statement enclosed. The extended closing date for National Water Management Project is 31.3.1995

## STATEMENT

## IRRIGATION SCHEMES UNDER NATIONAL WATER MANAGEMENT PROJECT (NWMP) IN MADHYA PRADESH

Sl.No.	Name of the Schemes	Culturable Command Area (in hectare)	Estimated cost (Rs. in crores)
1.	Chandradeshar	4000	0.68
2.	Billa	13516	4.18
3.	Barna	57904	17.72
4.	Chillar	7112	1.43
5.	Halali	27924	8.38
6.	Morwan	4000	0.98
7.	Kethan	3187	0.90
8.	Gagan	1490	0.51
9.	Sukta	17643	3.77
10.	Saroda	12012	2.62
11.	Kunda	1000	0.37

Sl.No.	Name of the Schemes	Culturable Command Area (in hectare)	Estimated cost (Rs. in crores)
12.	Ratapani	2692	0.50
13.	Sakalda	2350	0.64
14.	Segwal	1200	0.36
15.	Sonekhedi	1122	0.34
16.	Kharung	60000	16.64
17.	Gangulpara	4093	1.26
18.	Aoda	8900	2.20
19.	Mola	3563	1.05
20.	Paronch	2614	0.94
21.	Tawa	41000	13.30
	Total	277322	78.77

**Indira Gandhi Canal Project**

4049. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of WATER RESOURCES be pleased to state :

(a) the total amount spent on Indira Gandhi Canal Project (Phase-II) so far, and

(b) the amount spent on development of water catchment, plantation of trees, construction of roads, development and expansion of agricultural works and water outlets separately out of the above amount?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The total amount spent on Indira Gandhi Canal Project Stage- II upto June, 1993 is around Rs. 1039 crores.

(b) Not available with Government of India.

[English]

**Border Security Force**

4050. SHRI RAMCHANDRA VEERAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total strength of the Border Security Force;

(b) the total amount of expenditure incurred on BSF during each of the last three years; and

(c) the number of BSF personnel deployed in non-border areas and the reasons therefor?

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) A total of 1,72,944 persons were in the strength of Border Security Force as on 31-3-94.

(b) the total expenditure incurred on BSF during the last 3 years is as under:-

<i>Year</i>	<i>Rs. in thousand</i>
1991-92	722,64,50
1992-93	806,37,80
1993-94	952,31,73

(c) Depending upon the requisition by the State Governments, the BSF personnel are deployed in non-border areas for aiding and assisting the respective State Governments in maintaining public order.

[Translation]

**Government Hospitals in Delhi**

4051. SHRI ANAND AHIRWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to State :

(a) whether there are large scale irregularities in purchase of medicines and other store and gross mismanagement in the administration of the Government hospitals in Delhi;

(b) if so, the number of reported cases of purchase of Substandard medicines, glucose etc. in Government hospitals in each of the last three years and the action taken thereon; and

(c) the steps the Government have taken to improve the functioning of the Government hospitals in Delhi ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B.SHANKARANAND) (a) and (b). irregularities relating to the purchase of stores have been found in G.B. Pant Hospital. The Government of Delhi has requested Ministry of Home Affairs to hand over the case to C.B.I for investigation.

(c) the Hospitals are provided with appropriate equipment and other facilities in order to improve their functioning.

[English]

### **Narmada Dam**

4052. SHRI RAM NAIK:  
SHRI MANORANJAN  
BHAKTA:

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the sluice gates of Narmada Dam have been closed ;

(b) if so, the details thereof;

(c) whether any participating State has opposed the closure of the sluice gates;

(d) if so, the details thereof and the reasons therefor ; and

(e) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGON):(a) and (b) The construction sluices of Sardar Sarovar Dam numbering ten, each of 2.1x2.7 metres size and located at Elevation Level 18 metres were

closed on 23rd February, 1994 by the project authorities.

(c) No, Sir.

(d) and (e). Do not arise.

[Translation]

### **Development of Islands**

4053. SHRI MRUTYUNJAYA NAYAK:  
Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No.. 3433 on December 23, 1993 regarding development of Islands and state:

(a) whether the information has since been collected;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M.SAYEED):(a) to (c). The information is in regard to Lok Sabha Unstarred Question No.3433 for December 23,1993 is being collected. The information is yet to be sent by more of the States/UTs.

[English]

### **News Items Tata Note Kick Up a Row'**

4054: SHRI SANAT KUMAR MANDAL:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether his attention has been invited to the newsitem captioned 'Tata note Kick up a row ' appearing in the 'Financial Express', New Delhi dated March 23,1994;

(b) if so, the facts of the matter reported therein;

(c) the reaction of Government thereto; and

(d) the stage at which the matter stands at present ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) yes, Sir.

(b) to (d). The thrust of the news item is on the award of contracts for the medium-sized fields. Government has approved the finalisation of contracts for development of Ravva, Panna, Mukta and Mid & South Tapti fields after carefully evaluating the various offers received for these fields.

### Cataract

4055. SHRI MANORANJAN BHAKTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any cure for removing cataract other than surgery;

(b) if so, the details thereof ;

(c) whether cataract operations for old persons are seldom successful; and

(d) if so, the details of alternative treatment given in these cases ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) No, Sir.

(b) Does not arise.

(c) the cataract operations are successful in majority of the cases for all ages.

(d) Does not arise.

### Drilling in Southern Region

4056. SHRI S.B. SIDNAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether ONGC has drilled river basins in Southern Region in January, 1994

(b) if so, the outcome thereof; and

(c) the quantity of oil extracted from these basins ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) Yes, Sir.

(b) Of the seven wells tested/under testing in KG and Cauvery basins during January, 1994, 4 wells proved to be hydrocarbon bearing and 3 proved dry. In addition, 18 wells including one development well were under drilling as on 13.1.1994.

(c) details of basin-wise crude oil production including condensate from Southern region of ONGC since inception (till March, 1994) is as follows :-

(Figs. in MMT)

<i>Basin</i>	<i>Oil Production</i>
Cauvery	1.523
KG Offshore	0.147
KG Onshore	0.109
<b>Total</b>	<b>1.779</b>

**Coal Production**

4057. SHRI UDDHAB BARMAN :Will the Minister of COAL be pleased to state :

(a) the production of coal in Assam by different collieries under the Coal India Limited during each of the last three years;

(b) the profit/loss earned during the said period;

(c) whether there is any plan for modernisation of these collieries; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):(a) The production of coal of different collieries in Assam under Coal India Limited during the last three years is as under :-

(Figs. in 1000 tonnes)

	1993-94	1992-93	1991-92
Tipong	155	153	151
Ledo/Tirap	100	95	89
Baragolai	127	118	112
Jeypore	27	22	25
Tirap OC	590	603	485
Tikak OC	200	109	85
All NEC	1199	1100	950

(b) The profit of Assam coal mines under Coal India Limited for the last 3 years are as under:-

Year	Profit/Loss after CPRA (Rs. in crores)
1993-94(provl)	+3.64
1992-93	+3.30
1991-92	+0.72

(c) and (d). Yes Sir. The geo-mining conditions prevailing in the coal mines in Assam area are very steeply inclined coal deposits. Keeping inview the prevailing geo-mining conditions. New mining techniques like flexible roofing and shielded mining have been planned.

[Translation]

**LPG Plant in U.P**

4058. SHRI VIRENDRA SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to set-up an LPG bottling plant in eastern Uttar Pradesh in near future;

(b) whether the Government have received any proposal in this connection; and

(c) the estimated cost in installing an LPG bottling plant at present ?

THE MINISTER OF STATE OF THE

**MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA)** (a) to (c) Requests for setting up of bottling plants are received from various states from time to time. New LPG bottling plants are set up on the basis of techno-economic feasibility and the demand potential in the adjoining consumption Zones. At present, there is no proposal under consideration to set up a new LPG bottling plant in eastern Uttar Pradesh. The cost of installing a bottling plant depends on its size, value of land and location, etc.

[English]

#### **Hospital of Gwalior**

4059. SHRI SUSHIL CHANDRA VARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal to set up a hospital at Gwalior with Saudi Arabia assistance;

(b) if so, the details thereof;

(c) the total cost of the project, and

(d) the present status of the project?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d) A project proposal for construction of a 600 bedded superspeciality hospital at Gwalior has been posed to Govt. of Saudi Arabia for assistance. The project cost is estimated to be Rs. 72.50 crores. Saudi Arabia had earlier offered financial assistance of six crores Riyals for this purpose. The final response from the Government of Saudi Arabia is awaited.

#### **AIDS Control**

4060. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of AIDS patients identified in Kerala as on 31.12.1993;

(b) the financial assistance provided to Kerala under AIDS control programme during 1993-94;

(c) whether the Union Government propose to set up AIDS Surveillance centres in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) 76 AIDS cases have been reported by State Government of Kerala as on 31st December, 1993.

(b) Cash grant of Rs. 16,18,900/- was released to Kerala during 1993-94.

(c) and (d) A surveillance Centre is already functioning at Deptt. of Microbiology, Medical College, Trivendram.

#### **Activities of J&K Militants**

4061. SHRI RAJENDRA KUMAR SHARMA:  
SHRI SHRAVAN KUMAR PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "JK militants ban urdu daily" appearing in the Times of India, dated February 4, 1994;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). Government is aware of the Report in question. As per available information, the reported ban has since been lifted, and the paper continued to be published normally.

(c) Such actions of militant organisations which, are aimed at gagging the press, forcing it to act as their mouth-piece and creating an environment in which disinformation can be spread, are increasingly being resented by the local press and the general public. The Government is also continuously making efforts to counter the above attempts of the militants.

[*Translation*]

#### **Reservation For Backward Classes**

4062. SHRI BRAHMANAND MANDAL: Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government are aware that the Government of Bihar has classified backward classes in the State under two schedules viz. the most backward classes (Schedule - I) and backward classes (Schedule-II ) and made the provision of reservation for them in Government services;

(b) if so, whether the Union Government propose to classify these backward classes and make a similar provision of reservation in Central Government services; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) Yes Sir.

(b) No Sir.

(c) Does not arise .

[*English*]

#### **Abolition of Posts**

4064. SHRIMATI MALINI BHATTACHARYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state ,

(a) the works undertaken by the Department of Serologist and Chemical Examiner;

(b) whether any of the posts in this Department are being abolished;

(c) if so, the details thereof and the reasons therefor; and

(d) whether this is likely to hamper the work being done by this department ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) The work undertaken inter alia, relates to production and marketing of various diagnostic reagents, VDRL antigen, species specific antisera; blood group serology and expression of expert opinion about different types of medico-legal exhibits/ biological materials; training for laboratory and para-medical personnel and research in immuno-diagnostics.

(b) and (c). It has been decided to

abolish the following posts by not filling them up as and when they fall vacant/ placement in the surplus cell :

Additional Serologist & C.E.	1
Assistant Serologist & C.E.	3
Accounts Officer	1
Senior Technical Assistant	1
Technical Assistant	5
Senior Laboratory Technician	4
Laboratory Technician	9
U . D . Clerk	1
L . D . Clerk	5
	30

(d) No, Sir, as most of the States have established their own forensic science institutes / laboratories.

#### **Citizenship To Migrants**

4065. SHRIMATI VASUNDHARA RAJE:  
SHRI LOKANATH CHOUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the approximate number of persons who migrated from Pakistan, Bangladesh and Nepal during each of the last three years and the current year so far;

(b) the steps taken to rehabilitate them;

(c) whether any of them has been granted Indian Citizenship ; and

(d) if so, the number thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) Government does not, as a policy, allow the citizens of Pakistan, Bangladesh and Nepal to migrate to India.

(b) to (d). Does not arise.

[Translation]

#### **Irrigation Projects**

\* 4066. SHRI RAM SINGH KASHWAN:  
SHRI SHIVRAJ SINGH CHAUHAN:  
SHRI SUSHIL CHANDRA VARMA:  
SHRI SURAJBHANU SOLANKI:  
DR. LAXMINARAYAN PANDEYA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of major and medium irrigation projects of Madhye Pradesh and Rajasthan alongwith their projected costs pending with the Union Government for clearance;

(b) the reasons for not giving clearance to these projects; and

(c) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) Statement giving details of new Major and Medium Irrigation projects of Madhya Pradesh and Rajasthan at the Centre is enclosed.

## STATEMENT

## DETAILS OF NEW MAJOR AND MEDIUM IRRIGATION PROJECTS OF MADHYA PRADESH AND RAJASTHAN AT THE CENTRE

Sl. No.	Name of Project	Estimated cost (Rs. crores)	Status of Techno-economic appraisal
1	2	3	4
(A) Techno economic examination completed and found addeptable by the Advisory Committee subject to compliance of certain observations by the State Government			
<b>MAJOR</b>			
1.	Bansegar Unit II	344.56	The State Government is required to obtain environmental clearance from the Ministry of Environment and Forests.
2.	Bargi Diversion	1101.23	The State Government is required to obtain concurrence of State Finance Department.
3.	Rajhat Canal	309.21	The State Government is required to obtain forest clearance from the Ministry of Environment and Forests.
4.	Sindh Phase II	510.94	The state Government is required to obtain forest clearance from the Ministry of Environment & Forests and also concurrence of the State Finance Department.
5.	Bargi Multipurpose	566.34	The State Government is required to obtain clearance from environmental angle from Ministry of Environment and Forests and also the concurrence of State Finance Department.

Sl. No.	Name of Project	Estimated cost (Rs. crores)	Status of Techno-economic appraisal
1	2	3	4
6.	Kolar	139.14	The State Government is required to obtain concurrence of State Finance Department and formulate proposals for conjunctive use of surface and ground water.
7.	Thanwar Tank	24.38	The State Government is required to obtain environmental clearance from the Ministry of Environment and Forests and clearance on rehabilitation and resettlement aspects from the Ministry of Welfare.
8.	Pench Diversion	184.04	The State Government is required to assure provision of adequate resources for this project in the VIII Plan.
9.	Mahan-	39.00	The State Government is required to obtain environmental clearance from the Ministry of Environment and Forests and submit updated cost estimates.
10.	Omkareshwar Multipurpose	1784.29	The State Government is required to obtain environmental clearance from Narmada Control Authority, Central Electricity Authority and concurrence of the State Finance Department.
MEDIUM			
-Nil-			

## Status of Techno-economic appraisal

4

3

2

1

Sl. No. Name of Project Estimated cost (Rs. crores)

(B) The State Government is required to sort out various Techno-economic issues.

## MAJOR

- |        |                    |        |   |
|--------|--------------------|--------|---|
| 1.     | Mahanadi Reservoir | 916.30 | The State Government is required to obtain clearance from the Ministry of Environment and Forests and from Ministry of Welfare on rehabilitation and resettlement plans.  |
| 2.     | Kelo irrigation    | 51.88  | The State Government is required to obtain clearance of Ministry of Coal regarding submergence of Coal Mines and from Ministry of Environment & Forests on environmental and forests angles. It is also required to sort out other technical aspects with Central Water Commission. |
| 3.     | Mongra Irrigation  | 77.27  | The Government is required to finalise various techno-economic issues with the Central Water Commission and also obtain clearances from Ministry of Environment & Forests from environmental and forests angles.  |
| 4.     | A:pa               | 265.71 | The State is required to sort out various techno-economic issues with the Central Water Commission, obtain environmental clearance from the Ministry of Environment & Forests and resettlement and rehabilitation plans clearance from the Ministry of Welfare.                     |
| MEDIUM |                    |        |   |
| 1.     | Mahur              | 42.67  | The State Government is required to comply with the observations of the Central Water Commission and obtain clearance from forest angle from Ministry of Environment & Forests.   |

*Status of Techno-economic appraisal*

1	2	3	4
Sl. No.	Name of Project	Estimated cost (Rs. crores)	
2.	Barchar	7.54	The project was earlier found acceptable by Advisory Committee in 11/85 for Rs.7.54 crores. The updated cost estimate for Rs.11.91 crores received in 1/91 has been examined and comments sent to the State Government. The State is required to comply with these observations.
3.	Sutiapota	15.60	The updated cost estimate has been received recently in 27/93. The State Government is required to obtain clearance from Ministry of Welfare for rehabilitation and resettlement plans.
4.	Gej	8.79	The project was earlier found acceptable by the Advisory Committee in 4/86. The State Government is required to submit updated cost estimate and concurrence of the State Finance Department.
5.	Upper Beda	89.17	The State is required to comply with the observations of the Central Water Commission.
6.	Uribagh	89.17	
<b>RAJASTHAN</b>			
(A) Techno-economic examination completed and found acceptable by the Advisory Committee subject to compliance of certain observations.			
<b>MAJOR</b>			
1.	Bisalpur drinking water cum Irrigation	309.07	The State Government is required to obtain clearance from the Ministry of Welfare from rehabilitation and resettlement aspects and from the Ministry of Environment and Forests from environmental and forest angles.

<i>Sl. No.</i>	<i>Name of Project</i>	<i>Estimated cost (Rs. crores)</i>	<i>Status of Techno-economic appraisal</i>
1	2	3	4
1.	Narmada Canal	467.53	The project is submitted to the Planning Commission for investment clearance.
<b>MEDIUM</b>			
1.	Bethali Irrigation	13.07	The State Government is required to obtain clearance from the Ministry of Welfare from rehabilitation and resettlement plans and furnish concurrence of the State Finance Department.
2.	Chauli Irrigation	28.87	The project submitted to the Planning Commission for investment clearance.
<b>(B)</b>			
The State Government is required to sort out various techno-economic issues.			
<b>MAJOR</b>			
1.	Indira Gandhi Nahar Stage - I	86.39	The State Government is required to comply with the observations of Central Water Commission on various techno- economic issues.
<b>MEDIUM</b>			
1.	Bandi Sendra	11.56	The State Government is required to comply with the observations of Central Water Commission on various techno- economic issues.
2.	Suklii Irrigation	15.41	The State Government has recently 2/94 complied with the observations of the central Water Commission.

## Status of Techno-economic appraisal

Sl. No. Name of Project Estimated cost (Rs. crores)

4

3

2

1

3.	Chakan Irrigation	7.98	The State Government is required to obtain forest clearance from Ministry of Environment and Forests and concurrence from the State Finance Department
4.	Gambhiri Modernisation	16.71	The State Government is required to submit updated cost estimated of the project.
5.	Garada Irrigation	36.50	The State Government is required to comply with the observations of Central Water Commission and obtain clearance from forest angle from Ministry of environment & For and from Ministry of Welfare on rehabilitation and resettlement plans
6.	Piplad Irrigation	16.93	The Compliance report from the State Government has been received recently in 1/94.
7.	Olwara Lift Irrigation	9.00	The project has been received recently in 12/93.

**Note:** The clearance of the project depends upon how soon the state Government complies with the observations of Central Appraising Agencies and obtains clearance from the Ministry of Environment and Forests and Ministry of Welfare etc.

[English]

**Supply of Kerosene To Tamil Nadu**

4067 SHRI P KUMARASAMY Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether any representation has been received from the Government of Tamil Nadu to increase the supply of kerosene, and

(b) if so, the details thereof and the decision taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) Yes Sir

(b) Kerosene is a deficit product and more than 40 % of our requirement is met by imports. It is not possible to meet the full demand of States due to restricted availability of kerosene in the country, foreign exchange constraint and heavy subsidy involved.

Kerosene however, can now be imported under the parallel marketing scheme for sale at market prices.

[Translation]

**Private Medical Colleges**

4068 SHRI RAJENDRA AGNIHOTRI Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) the number of private medical colleges in the country,

(b) the number of recognised colleges

among them,

(c) whether most of these colleges are charging capitation fee from the students, and

(d) if so, the action taken against the management of such colleges ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B SHANKARANAND) (a) and (b) As per information furnished by the Medical Council of India, there are 41 private medical colleges in the country. Out of which 25 are recognised by the council.

(c) Yes Sir

(d) The Supreme Court in its judgement dated 7 10 93 has laid down a tentative fee structure for these colleges and has asked the Government to determine the same on regular basis in consultation with the apex Council.

**Sale of Narcotics in Delhi**

4069 SHRI MANJAY LAL SHRIMATI GIRIJA DEVI SHRI GOVINDA CHANDRA MUNDA

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether there has been an increase in the cases of illegal sale of narcotics in Delhi recently

(b) if so, the reaction of the Government thereto,

(c) the number of such cases reported in Delhi during each of the last three years and the current year so far.

(d) the number of persons arrested in this connection and the action taken against them;

(e) whether the Government have conducted any inquiry to find out the reasons for increasing incidence of such cases; and

(f) if so, the outcome thereof ?

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI P.M.  
SAYEED) :** (a) to (b). The Delhi Police have reported that 761 cases were registered in

1993 as compared to 902 cases in 1992. During the first three months of 1994, 200 cases have been registered as against 197 during the corresponding period of last year.

(c) to (d). The number of cases reported, persons arrested and action taken against them during 1991, 1992, 1993 and 1994 (upto 31.3.94) is given in the enclosed statement.

(e) No, Sir.

(f) Does not arise.

## STATEMENT

Year	No. of cases reported	No. of persons arrested	No. of persons challaned in the court	No. of persons		Whom cases are			No. of persons discharged
				Convicted	Acquitted	Pending trial	Pending investigation		
1991	1187	1212	1177	92	43	1042	-	35	
1992	902	926	898	67	7	824	3	25	
1993	761	796	769	82	1	686	24	3	
1994 (up to 31.3.94)	200	209	39	-	-	39	170	-	

[*English*]**Pharmacists posts**

4070. SHRI AMAR ROYPRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to reply given to Unstarred Question No. 4363 on April 11, 1990 and state:

(a) whether a final decision has been taken to upgrade 223 posts of Pharmacists to Head Pharmacists in C.G.H.S. :

(b) if so, the details thereof : and

(c) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) No, Sir.

(b) Does not arise.

(c) The matter is still under consideration of the Government .

[*Translation*]**J.K. Cancer Institute**

4071. SHRI DEVI BUX SINGH :  
DR. RAMESH CHAND  
TOMAR :  
SHRI BALRAJ PASSI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government of Uttar Pradesh has requested the Union Government to upgrade the J.K. Cancer Institute, Kanpur to give it the status of Regional Cancer Institute.

(b) if so, the details thereof; and

(c) the time by which the Government propose to take a decision?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) to (c). Government of Uttar Pradesh submitted a proposal for upgradation of J.K. Cancer Institute Kanpur into a Regional Cancer Centre and providing financial assistance for the purpose. The matter is under consideration along with the similar requests of other institution of the State.

[*English*]**Hypnosis for Deaf and Dumb**

4072. SHRI RAMDEW RAM: will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Deaf and Dumb can be cured by hypnosis and accupressure:

(b) if so, the details thereof; and

(c) the steps taken by the Government to popularise this treatment?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) there is no scientific evidence to prove that deafness and dumbness can be treated by hypnosis and accupressure.

(b) and (c). Do not arise.

**Oil Exploratiom from Cauvery Basin**

4073. SHRI K.T. VANDAYAR: will the Minister of PETROLEUM AND NATURAL

GAS be pleased to state:

(a) whether the Government propose to reconsider the supply of natural gas from Cauvery Basin to the State owned Transport Corporation for the innovative fuel energy system;

(b) if so, the details thereof; and

(c) the results obtained uptill now from the CauveryBasin Oil Exploration?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). There is an allocation of 500 CMD for the Cholan Roadways Corporation. Supplies are being made against this allocation from Narimanam.

(c) The exploratory efforts in the Cauvery basin have so far established 18 hydrocarbon bearing prospects. As on 1.4.93 recoverable reserves of 20.51 MMT of oil and oil equivalent of gas have been established.

### **Police Training Centres**

4074. SHRI BARE LAL JATAV:  
SHRI ANAND AHIRWAR:  
SHRI JANGBIR SINGH:  
SHRIMATI SHEELA  
GAUTAM:  
SHRI MOHAN SINGH  
(DEORIA):  
SHRI MRUTYUNJAYA  
NAYAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Police Training

Centres in Punjab functioning under the supervision of officers on deputation from central Security Forces;

(b) the number of recruits died in these training centres during the last one year;

(c) the number of Scheduled Castes among the dead recruits;

(d) whether the Union Government have received any report about these deaths; and

(e) if so the details thereof and the action taken against the guilty officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (e) As per the report received from the State Government of Punjab, there are two Police Training Centres in Punjab functioning under the supervision of officers on deputation from Central Security Forces, namely, the Commando Training Centre, Bahadurgarh functioning under Shri T.S. Goll, Suptd. of Police on deputatin from BSF and the PRTC, Jahan Khelan, functioning under Shri H.S. Gopaya on deputation from ITBP. Two recruits died in these training centres during the last one year. One recruit, Constable Jogibder Singh, died due to drowning in the river adjoining to the Training Centre. This was an accidental death. The other recruit, constable Harcharan Singh, died in the hospital due to illness. One recruit belonged to the Scheduled Caste community. An enquiry waws conducted into the death of costable Harcharan Singh. It was concluded that no instructional staff was responsible for any negligence since late recruit Constable Harcharan Singh died of illness in the hospital.

**Medical Equipments**

4075. SHRI PREM CHAND RAM: will the Minister of HEALTH AND FAMILY WELFARE be pleased to State:

(a) whether several Government Medical Colleges in Bihar have sought assistance from the Union Government for purchase of medical equipments;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c) there is no such proposal under consideration of the Government.

[*Translation*]

**Leprosy Eradication Centres**

4076. SHRI PETER G. MARBANIANG:  
SHRI SATYA DEO SINGH:  
SHRI THYIL JOHN ANJALOSE:  
SHRI PROBIN DEKA:  
SHRIBRIJBHUSANSHARAN SINGH:  
SHRI PRABHU DAYAL KATHERIA:  
SHRI GAYA PRASAD KORI:

Will the Minister of HEALTH AND

FAMILY WELFARE be pleased to state:

(a) the number of leprosy eradication Centres by the functioning at present in each State;

(b) the assistance provided to these centres by the Union Government during each of the last three years, State-wise;

(c) the number of leprosy eradication centres opened during 1993-94 in each State;

(d) whether the leprosy eradication centres are likely to be set up in endemic areas and medicines supplied to lepers free of cost; and

(e) if so, the details thereof?

THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c) number of leprosy centres functioning, number of centres proposed in 1993-94 and central assistance provided to each State/UT are given Statement I to III respectively.

(d) yes, sir.

(e) National Leprosy Eradication Programme is implemented in endemic areas as a vertical programme through separate set up of leprosy workers.

Under the programme, free treatment services are provided.

## STATEMENT

## NUMBER OF CENTRES FUNCTIONING UNDER NATIONAL LEPROSY ERADICATION PROGRAMME

Sl.No.	Name of State /UT	Sl.No.	Name of State /UT
1.	Andhra Pradesh	13.	Maharashtra
2.	Arunachal Pradesh	14.	Manipur
3.	Assam	15.	Meghalaya
4.	Bihar	16.	Mizoram
5.	Goa	17.	Nagaland
6.	Gujarat	18.	Orissa
7.	Haryana	19.	Punjab
8.	Himachal Pradesh	20.	Rajasthan
9.	Jammu & Kashmir	21.	Sikkim
10.	Karnataka	22.	Tamil Nadu
11.	Kerala	23.	Tripura
12.	Madhya Pradesh	24.	Uttar Pradesh

1345

29

22

14

39

250

22

34

24

322

31

1336

Sl.No.	Name of State /UT		Sl.No.	Name of State /UT
25.	West Bengal	243	29.	Daman & Diu
26.	A & N Islands	16	30.	Delhi
27.	Chandigath	-	31.	lakshadweep
28.	D & N Havell	-	32.	Pondicherry
				Total :
				8301

**STATEMENT - II**  
**PHYSICAL TARGETS - 1993-94**

Sl.No.	Name of State /UT	LCU	ULC	MCU	SET	DLO	THW	MVLB
1.	Andhra Pradesh	-	1	-	-	-	-	300
2.	Arunachal Pradesh	-	-	-	1	-	-	20
3.	Assam	-	-	1	5	-	-	50
4.	Bihar	1	2	1	5	-	-	50
5.	Goa	-	-	-	-	-	-	20
6.	Gujarat	-	-	-	-	-	-	50
7.	Haryana	-	-	-	-	-	-	50
8.	Himachal Pradesh	-	1	-	-	-	-	20
9.	Jammu & Kashmir	-	-	-	4	-	-	40
10.	Karnataka	-	1	-	-	-	-	100
11.	Kerala	-	1	-	5	-	-	100

Sl.No.	Name of State /UT	LCU	ULC	MCU	SET	DLO	THW	MVLB
12.	Madhya Pradesh	1	2	1	5	-	-	200
13.	Maharashtra	-	-	-	-	-	-	200
14.	Manipur	-	-	-	-	-	-	200
15.	Meghalaya	-	-	-	-	-	-	20
16.	Mizoram	-	-	-	-	-	-	20
17.	Nagaland	-	-	-	-	-	-	200
18.	Orissa	1	1	-	2	-	-	50
19.	Punjab	-	1	-	2	-	-	20
20.	Rajasthan	-	-	1	-	-	-	20
21.	Sikkim	-	-	-	-	-	-	20
22.	Tamil Nadu	-	-	-	-	-	-	100
23.	Tripura	-	-	-	-	-	-	20
24.	Uttar Pradesh	-	2	1	5	-	-	100

Sl.No.	Name of State /UT	LCU	ULC	MCU	SET	DLO	THW	MVLB
25.	West Bengal	1	1	1	5	-	-	200
26.	A & N Islands	-	-	-	-	-	-	20
27.	Chandigarh	-	1	-	1	-	-	30
28.	D & N Haveli	-	-	-	2	-	-	20
29.	Daman & Diu	-	-	-	1	-	-	20
30.	Delhi	-	-	-	-	-	-	100
31.	lakshadweep	-	-	-	-	-	-	20
32.	Pondicherry	-	-	-	-	-	-	20
	<b>Total</b>	<b>4</b>	<b>14</b>	<b>6</b>	<b>41</b>	<b>1</b>	<b>0</b>	<b>2220</b>

NB: Full form of abbreviations used are as under:

LCU: Leprosy Control Unit; ULC : Urban Leprosy Centre; SET: Survey, Education Treatment

MCU: Modified Leprosy Control Unit; DLO: District Leprosy Officer;

THW: Temporary Hospitalisation Ward; MVLB : Maintenance of Voluntary Leprosy Beds

2. Physical Targets allocated are to be established only in the area where prevalence is 2+ per 1000 of population.

## STATEMENT -III

ASSISTANCE PROVIDED BY THE CENTRAL GOVERNMENT TO THE STATE/UTs DURING LAST 3 YEARS UNDER NLEP

Sl.No.	State /UT	(Rs in Lakhs)		
		1990-91	1991-92	1992-93
1.	Andhra Pradesh	254.56	249.15	288.38
2.	Arunachal Pradesh	9.28	8.31	8.8
3.	Assam	23.77	19.32	21.2
4.	Bihar	155.74	131.54	138.18
5.	Goa	1.13	1.35	1
6.	Gujarat	42.38	53.58	46.57
7.	Haryana	8.63	7.08	7.5
8.	Himachal Pradesh	8.22	7.06	7.58
9.	Jammu & Kashmir	5.49	6.57	17.87
10.	Karnataka	122.96	102.23	137.2
11.	Kerala	80.31	87.1	146.15

(Rs in Lakhs)

Sl.No.	State /UT	1990-91	1991-92	1992-93
12.	Madhya Pradesh	202.08	208.62	199
13.	Maharashtra	56.68	80.46	69.51
14.	Manipur	2.36	1.93	2.54
15.	Meghalaya	5.38	5.07	5.07
16.	Mizoram	5.38	5.07	5.76
17.	Nagaland	3.51	4.24	3.79
18.	Orissa	159.09	120.06	167.75
19.	Punjab	8.74	8.12	8.18
20.	Rajasthan	33.59	28.8	57.96
21.	Sikkim	15.38	12.13	16.91
22.	Tamil Nadu	207.21	153.83	212.74
23.	Tripura	21.86	8.55	18.16
24.	Uttar Pradesh	185.79	251.86	364.88
25.	West Bengal	119.63	96.4	135.53

		(Rs in Lakhs)		
SI.No.	State /UT	1990-91	1991-92	1992-93
<b>UNION TERRITORIES</b>				
1.	Andaman & Nicobar	8.12	7.51	7.57
2.	Chandigarh	1.08	0.56	1.08
3.	Daman & Diu	2.16	1.14	1.59
4.	D & N Haveli	0.87	0.97	0.59
5.	Delhi	0.62	1.66	3.14
6.	lakshadweep	1.25	1.06	1.03
7.	Pondicherry	5.12	1.56	8.84
Total		1758.37	1672.89	2112.02
Central Sector		467.17	535.25	1226
Total		2225.54	2208.14	3338.02

**Reduction in Supply of Gas**

4077. SHRI SRIKANTA JENA:  
 SHRI D. VENKATESWARA RAO:  
 SHRI BOLLA BULLI RAMAIAH:  
 SHRI RAM VILAS PASWAN:  
 SHRI S.B. SIDNAL:

Will the Minister of PETROLUUM AND GAS be pleased to state:

(a) whether supply of natural gas to all units/alongwith HBJ pipeline has been cut by 15% on pro-rata basis from April 1, 1994;

(b) if so, the reasons therefor;

(c) to what extent it would be beneficial to the new fertilizer plants; and

(d) the proposals prepared to supply gas to other units after reducing it from 15%?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) the availability of gas along the HBJ Pipeline in 1994-95 is expected to be the same as that in 1993-94, while there will be additional demand from new units. This has necessitated a prorata cut in supplies.

(c) and (d) the new fertilizer units at Gadepan and Barala will be drawing gas upto 1.37 MMSCMD in 1994-95.

[Translation]

**Central Industrial Security Force**

4078. PROF. RITA VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Industrial Security Force has failed in achieving its mission of providing security in Chhota-Nagpur, Dhanbad and Bokaro areas;

(b) if so, the reasons therefor; and

(c) the remedial steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) CISF provides security to the Public Sector Undertakings and not to areas in general.

(b) and (c) do not arise.

[English]

**Refugee Benefits**

4079. SHRIMATI GEETA MUKHERJEE:  
 SHRI MOHAN RAWALE:  
 SHRI LOKANATH CHOUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Staying in Punjab, getting refugee benefits in Delhi" appearing in the Economic Times dated March, 22, 1994;

(b) if so, the facts thereof;

(c) the monthly expenditure being incurred by the Government on refugees, both Punjab and Kashmir, in Delhi; and

(d) the steps being taken to have a check on bogus refugees?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI P. M.  
SAYEED): (a) Yes, sir.

(b) Government of National Capital Territory of Delhi has reported that no such case has come to their knowledge.

(c) Government of NCT of Delhi incurred an expenditure of approximately Rs. 61.79 lakhs per month for Punjab migrants and approximately Rs. 37.20 lakhs per month for J & K migrants during the year 1993-94.

(d) Reference for verification, in doubtful cases are being sent to Government of Punjab and Jammu & Kashmir.

#### **Citizenship to Migrants**

4080. SHRI RAM KAPSE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Hindus migrating to India were to be given citizenship rights without delay as per the Pakistan terms 1947 and subsequent Nehru-Liaquat Ali Pact;

(b) if so, the number of pending cases;

(c) the reasons for not granting citizenship so far; and

(d) the action taken in this regard?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
RAJESH PILOT): (a) no, sir.

(b) to (d) Question does not arise.

#### **Disposable Syringers.**

4081. SHRI MOHAN RAWALE:  
SHRI R. SURENDER REDDY:

Will the Minister of HEALTH AND  
FAMILY WELFARE be pleased to state:

(a) whether use of recycled disposable syringes can pose a health hazard for their;

(b) whether it has come to the notice of the Government that the re-packed and recycled used disposable syringes are being traded openly in various markets in Delhi, Maharashtra and other major urban centres through the country;

(c) if so, the reaction of the Government thereto;

(d) whether the Voluntary Health Association of India, New Delhi had urged the Government to include disposable syringes under the purview of Food and Drugs Act two years ago;

(e) if so, the details thereof and the steps taken so far in this regard; and

(f) the other measures taken to check the trade in recycled used disposable syringes?

THE MINISTER OF HEALTH AND  
FAMILY WELFARE (SHRI B.  
SHANKARANAND): (a) re-use of disposable syringes is a health hazard.

(b) and (c) such reports have come to notice through periodic news-items. All State drug carriers have been advised to ensure that Hospitals, Nursing Homes, practitioners take adequate measures to ensure

that the disposable syringes and needles are effectively destroyed after use.

Further all licencees have to print a label stating "to be destroyed after single used" to prevent the re-use or recycling of the items.

(d) to (f) Government have already notified (1) Disposable Hypodermic Syringes (2) Disposable Hypodermic Needles and (3) Disposable Perfusion Sets, as Drugs, under the Drugs and Cosmetics Act, 1940 with effect from 17.3.89.

### **Control of Diseases**

4082. SHRI S.M. LAL JAN BASHA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the diseases on which the Government are likely to lay more stress in 1994-95; and

(b) the funds earmarked for the purpose?

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) Government will continue to lay stress on the control and eradication of communicable and non-communicable diseases including Malaria, Tuberculosis, Leprosy, AIDS, Blindness, Cancer and Iodine deficiency.

(b) Name of the Programme	Allocations for 1994-95 (Rs in crores)
1. National Malaria Eradication Programme	110.00
2. National Tuberculosis Control Programme	46.00
3. National Leprosy Eradication Programme	94.00
4. National AIDS Control Programme	82.55
5. National Programme for control of Blindness	40.00
6. National Cancer control Programme	18.00
7. National Iodine Deficiency Disorder Control Programme	1.00

**Grants to Sub-Centres***[Translation]*

4083. SHRI. SHANTARAM POTDUKHE: Will the Minister of HEALTH AND FAMILY WELFARE be please to state:

(a) whether there is any proposal with the Government to increase the grants to the Sub-centres under the centrally sponsored scheme:

(b) if so, the details thereof; and

(c) the details of the existing pattern of grants to be sanctioned to the Sub-centres throughout the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) no, sir.

(b) the question does not arise.

(c) the pattern of assistance to States/UTs for one Sub-centre is indicated below:

	<i>Amount per annum</i>
1. Salary of ANM	Rs. 18,000/-
2. Salary of Voluntary Worker	Rs 600/-
3. Contingency	Rs. 600/-
4. Rent	Rs. 1,000/-
5. Medicines	Rs. 2,000/-
6. 1/6th Salary of LHV	Rs. 3,330/-
<b>Total:</b>	<b>Rs.25,530/-</b>

**Irrigation Projects of U.P.**

4084. SHRI SATYA DEO SINGH: SHRI BRIJ BHUSHAN SHARAN SINGH: SHRI RAM PAL SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of major and medium irrigation projects of Uttar Pradesh pending with the Union Government for clearance alongwith their projected costs;

(b) since when these projects are pending;

(c) the time by which these projects are likely to be cleared; and

(d) whether the Union Government propose to provide more financial assistance for on going irrigation projects in Uttar Pradesh;

(e) if so, the details thereof?

(f) whether the where is any comprehensive scheme under consideration of the Union Govt. to increase the irrigation facilities in Uttar Pradesh; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). A statetment is attached.

(d) to (g). As per present policy, irrigation projects are planned formulated, funded and executed by the State Government themselves out of their plan resources. Central assistance is given in the form of block loans and grants and is not tied to any sector.

## STATEMENT

Sl.No.	Name of Project	Benefited area (hectares)	Estimated cost (Rs.lacs)	Date of receipt in Central Water Commission	Status
1	2	3	4	5	6

## A PROJECTS CONSIDERED BY ADVISORY COMMITTEE AND FOUND ACCEPTABLE SUBJECT TO OBSERVATIONS:

## MAJOR

1.	Maudaha Dam	27,700	6682	3/90	The State Government is required to comply with the observations of appraising agencies and secure environment and forest clearance from Ministry of Environment and Forest.
2.	Raising Meja Dam (Additional)	17,880	5218	3/92	State Government is required to obtain environment clearance from Ministry of Environment and Forest.
3.	Increasing capacity of Zamania Pump Canal	31,821 (additional)	3981.2	4/83	State Government is required to obtain environment clearance from Ministry of Environment and Forest.
4.	Bewar Feeder Project	9,800	2791	9/88	State Government is required to obtain environment clearance from Ministry of Environment and Forest.

Sl.No.	Name of Project	Benefited area (hectares)	Estimated cost (Rs.laks)	Date of receipt in Central Water Commission	Status
1	2	3	4	5	6
5.	Bansagar Canal	1,50,132	33019	6/89	State Government is required to obtain environment clearance from Ministry of Environment and Forest and concurrence of State Finance Department.
6.	Rajghat Canal	1,38,660 (additional)	12,643	9/88	State Government is Project required to obtain environment clearance from Ministry of Environment and Forest and concurrence of State Finance Department.
<b>MEDIUM</b>					
1.	Providing Kharif Channels in Hindon Krishna Doab	3,000	1,553	4/93	State Government is to obtain concurrence of State Finance Department.
<b>B. PROJECTS ON WHICH STATE GOVERNMENT IS REQUIRED TO SORT OUT VARIOUS TECHNO-ECONOMIC ISSUES</b>					
1.	Lining of channels in Bundelkhand and Bhagalkhand region.	23,778 (additional)	5737	5/92	State Government is to get canal design aspects cleared and also obtain environment clearance from Ministry of Evirand Forest.

Sl.No	Name of Project	Benefited area (hectares)	Estimated cost (Rs.laks)	Date of receipt in Central Water Commission	Status
1	2	3	4	5	6
2.	Jarauli pump Canal	46,450	2,754	1/93	State Government is required to get Irrigation Planning including basic planning aspects cleared by Central Water Commission
3.	Chittaurgath reservoir	11,830	3,033	10/93	State Government is required to get hydrology and irrigation planning aspects cleared from Central Water Commission.
4.	Kanhar irrigation	33,120	17,427	2/94	State Government is required to get inter-state issues, hydrology and irrigation planning aspects cleared by Central Water Commission in addition to Environment and forest clearance from Ministry of Environment and Forests.

**Note:** Clearance of the project depends on how soon the State Government complies with the observation of Central appraising agencies and obtains environment and forest clearance from Ministry of Environment and Forest.

**Ground Water Level**

4085. SHRI JANGBIR SINGH: Will the Minister of WATER RESOURCES be please to state:

(a) whether there is a rapid decrease in ground water level in the country;

(b) if so the extent to which the Haryana has affected, particularly Southern Haryana;

(c) whether the Central Ground Water Board has conducted any survey of the availability of ground water in the State;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Gradual fall in ground water level has been observed in the localised pockets in the country.

(b) As per the observation made in January, 1994, fall of 2 to 4 metres and more than 4 metres in the level of ground water in relation to similar observations made in January, 1993, has been observed in localised parts of Haryana, in Southern districts of Rewari, Gurgaon and Faridabad, fall of less than 2 metres in the level of ground water has been observed where as in Bhiwani District, the fall in Ground water level is upto 5 metres.

(c) yes, sir.

(d) As per the survey and exploration carried out by the Central Ground Water

Board, the annual replenishable ground water resources of Haryana have been assessed as 8523.58 million cubic metres.

(e) Based on the results of experimental Artificial Recharge Projects carried out, the Central Ground Water Board, has prepared guidelines for formulation of Artificial Recharge Schemes by State Government. The draft manual containing guidelines for formulation of Artificial Recharge Schemes has been circulated by the Board to the State Governments.

[English]

**Small Family Norms**

4086. DR. VISWANATHAM  
KANITHI:  
DR. KARTIKESWAR PATRA:  
SHRI KHELAN RAM  
JANGDE:  
SHRI JANGBIR SINGH:  
SHRI SURENDRA PAL  
PATHAK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the incentives and disincentives finalised to promote the small family norms; and

(b) the steps taken/proposed to be taken by the Government to control the growing population of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) In order to compensate for the loss of wages, cash compensation of Rs. 100/= to the acceptors of Tubectomy/Vasectomy is given at present by the central Government. Central Government employees (within the specified

age limits) having one, two or three children who undergo sterilisation are also entitled to one special increment in the form of personal pay not to be absorbed in future increase of pay. Other incentives provided to Central Government employees are:-

- (i) 1/2% rebate on rate of interest on House Building advances, and
- (ii) Special Casual Leave up to seven days in respect of male employees and 14 days in respect of female employees who undergo sterilisation after having not more than three children.

There are no disincentives except that in the case of a woman Central Government employee maternity leave is not available for the birth of the third or subsequent child.

(b) A result oriented Action Plan has been formulated in consultation with the State Governments and Union Territories Administrations. Its key features include improving the quality and outreach of services, promotion of spacing methods among younger age couples, special focus on 90 lagging districts to improve their demographic parameters and involving voluntary and non-governmental organisations to promote community participation, as well as strengthening of interventions to promote maternal and child health care.

#### **Utilisation of Rejects**

4087. SHRI BASUDEB ACHARIA:

Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited is considering a proposal to utilise the rejects

of its coal washeries;

(b) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) yes sir. Coal India Limited (CIL) has already initiated measures to utilise the reject from coal washeries, the details of which are as under:

- (i) Two captive power plants, each of 2 x 10 MW capacity, with Fluidized Bed Combustion (FBC) boilers have been installed at Moonidih. Bharat Coking Coal Limited (BCCL) and Kathara, Central Coalfields Limited (CCL) where wasery rejects will be used as fuel. These power plants are in the final stage of commissioning.
- (ii) Coal India Limited (CIL) have also planned to set up three more captive power generating units each of 10 MW capacity based on FBC technology using rejects from Gidi, Rajrppa (CCL) and Bhojudih (BCCL) washeries as fuel.

#### **LPG Connections in Gujarat**

4088. SHRI CHANDUBHAI DESHMUKH:  
SHRI HARIN PATHAK:

Will the Minister of PETROLEUM AND NATURAL GAS be please to state:

(a) whether the Government of Gujarat has requested to fix the target of atleast 2,50,000 new LPG connections per annum for the State; and

(b) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Requests for increase in allotment of LPG connections are received from time to time from various states including Gujrat. Allotment of new gas connections is not made on State-wise basis. New LPG connections are released depending on total new customer enrolment at country level, slack available with distributors in the State, waiting lists and product availability. Efforts are, however, constantly on to release LPG connections to as many applicant and as early as possible. Main reason for lower enrolment and release is constraint of product availability. For this purpose plans have been drawn for higher availability of LPG by increasing the capacity of existing production sources, putting up new plants and augmenting the supply through

imports.

### **Grant-in -Aid to Voluntary Organisations**

4089. PROF. SAVITHRI LAKSHMANAN: Will the Minister of HEALTH AND FAMILY WELFARE to be pleased to state:

(a) the number of voluntary organisations from each state who have sought grant-in-aid during 1993-94; and

(b) the grant-in-aid given to these organisations, State-wise during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILIVERA): (a) and (b) a statement is attached.

## STATEMENT

Sl.No.	Name of the state	No. of Voluntary organisations who have sought grant-in-aid state-wise during 1993-94.	Grant-in-aid given to Voluntary organisations state-wise during 1993-94
1.	Andhra Pradesh	101	1,04,55,695
2.	Assam	22	36,08,075
3.	Bihar	155	1,11,17,069
4.	Madhya Pradesh	62	1,81,50,990
5.	Maharashtra	116	1,81,59,390
6.	Kerala	53	50,21,110
7.	Karnataka	54	1,31,63,090
8.	Orissa	211	99,22,874
9.	Tamil Nadu	119	1,45,48,882
10.	Uttar Pradesh	273	2,74,71,596
11.	West Bengal	135	99,28,624

Sl.No	Name of the state	No. of Voluntary organisations who have sought grant-in-aid state-wise during 1993-94.	Grant-in-aid given to Voluntary organisations state wise during 1993-94
12.	Delhi	12	1,20,03,218
13.	Himachal Pradesh	7	22,00,00
14.	Haryana	20	49,76,000
15.	Manipur	22	30,15,560
16.	Rajasthan	34	70,82,911
17.	Gujarat	13	63,82,652
18.	Jammu & Kashmir	2	10,00,000
19.	Nagaland	3	50,000
20.	Dadra Nagar Haveli	1	10,000
21.	Pondicherry	1	25,000
22.	Arunachal Pradesh	2	3,00,000
23.	Punjab	7	24,63,300

Sl.No	Name of the state	No. of Voluntary organisations who have sought grant-in-aid state-wise during 1993-94.	Grant-in-aid given to Voluntary organisations state wise during 1993-94
24.	Meghalaya	2	7,50,000
25.	Tripura	3	11,75,000
26.	Chandigarh		18,31,750
27.	Goa		1,00,000
28.	Mizoram		50,000
29.	Sikkim		75,000
30.	A & N Islands		25,000
31.	Daman & Diu		50,000
31.	Lakshadweep		10,000

Note: 1. Number of Voluntary Organisations involved in Cataract operation is not known as the funds are released through respective State Government.

2. In so far as Special Schemes under the Department of Family Welfare Grant-in aid is released to the State/UT Governments Scheme-wise, as such the break-up of Grants released during 1993-94 is not available.

**Supply of Gas**

4090. SHRI SOMJIBHAI DAMOR:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Gujarat Electricity Board (GEB) and Gujarat Government are prepared to bear the expenses for transmission of gas from Hajira to Uttran at their own cost;

(b) whether GEB and Gujarat Government have committed in advance that on availability of Gandhar Gas Hajira transmitted gas would be discontinued by themselves;

(c) whether the gas asked for by GEB and Gujarat Government is the gas that is being flared up;

(d) whether ONGC has agreed to supply gas from Hajira to Uttran gas-based power house; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (e) The commitment of 0.7 MMSCMD to the Gujarat Electricity Board, Uttran, is by and large being met in full from the Ankleswar/Gandhar fields. There is no proposal at present to supply gas from Hazira to the Gujarat Electricity Board, Uttran.

**Irrigation Projects in Rajasthan**

4091. SHRI GUMAN MAL LODHA  
SHRI GIRDHARI LAL BHARGAVA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of short-term and long-term projects in Rajasthan for taking water for irrigation and drinking purposes from different sources;

(b) whether there is any bottlenecks in the way of passing these schemes and plans;

(c) if so, the details thereof;

(d) if not, the reasons for delay; and

(e) the time by which the scarcity of water in the vilages particularly the desert areas in Western Rajasthan is likely to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTRY OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (d) Major and Medium irrigation and multipurpose projects are received from the State Governments at the Centre for techno-economic appraissal. Minor Irrigation Schemes are sanctioned by the State themselves. Details of Major and Medium Irrigation and Multipurpose projects at the Centre are given in the statement attached.

(e) Due to constraints of availability of water, it is not possible to remove completely the scarcity of water in the desert areas of Western Rajasthan. However, drinking water problem in the villages in the desert areas of Rajasthan is planned to be tackled substantially by the end of VIII Plan

## STATEMENT

*Details of new Major Medium Irrigation and Multipurpose Projects of Rajasthan at the Centre.*

Sl.No.	Name of Project	Estimated cost (Rs. crores)	Status of Techno-economic appraisal
1	2	3	4
(A) TECHNO-ECONOMIC EXAMINATION COMPLETED AND FOUND ACCEPTABLE BY THE ADVISORY COMMITTEE SUBJECT TO COMPLIANCE OF CERTAIN OBSERVATIONS.			
MAJOR			
1.	Bisalpur drinking water cum irrigation	309.07	The State Government is required to obtain clearance from Ministry of Welfare from rehabilitation and resettlement aspects and from the Ministry of Environment and Forests from environmental and forest angles.
2.	Narmada Canal	467.53	The project is submitted to the planning Commission for investment clearance.
MEDIUM			
1.	Bethali Irrigation	13.07	The State Government is required to obtain clearance from Ministry of Welfare from rehabilitation and resettlement plans and furnish concurrence of the State Finance Department.

Sl. No.	Name of Project	Estimated cost (Rs. crores)	Status of Techno-economic appraisal
1	2	3	4
2.	Chauli Irrigation	28.87	The project submitted to the Planning Commission for investment clearance.
(B) THE STATE GOVERNMENT IS REQUIRED TO SORT OUT VARIOUS TECHNO-ECONOMIC ISSUES.			
MAJOR			
1.	Indira Gandhi Nahar Stage - I	86.39	The Government is required to comply with the observations of Central Water Commission on various techno-economic issues.
MEDIUM			
1.	Bandi Sendra	11.56	The Government is required to comply with the observations of Central Water Commission on various techno-economic issues. of Environment and Forests and concurrence
2.	Sukli Irrigation	15.41	The State Government has recently in 2/94 complied with the observations of the Central Water Commission
3.	Chakan Irrigation	7.98	The State Government is required to obtain forest clearance from Ministry from the State Finance Department.
4.	Gambhiri Modernisation	16.71	The State Government is required to submit updated cost estimate of the project.

Sl.No.	Name of Project	Estimated cost (Rs. crores)	Status of Techno-economic appraisal
1	2	3	4
5.	Gararda Irrigation	36.50	The Government is required to comply with the observations of Central Water Commission and obtain clearance from forest angle from Ministry of Environment and Forests and from Ministry of Welfare on rehabilitation and resettlement plans.
6.	Piplad Irrigation	16.93	The compliance report from the state Government has been received recently in 1/94.
7.	Olwara Lift Irrigation	9.00	The Project has been received recently in 12/93.

Note: The clearance of the project depends upon how soon the State Government complies with the observations of Central Appraising Agencies and obtains clearances from the Ministry of Environment and Forests and Ministry of Welfare etc.

[*Translation*]**Fire in Coal Mines**

4092. SHRIMATI SHEELA GAUTAM: Will the Minister of COAL be pleased to state:

(a) the number of coal mines in the country where fire broke out during the last two years, State-wise;

(b) the total loss of coal as a result thereof; and

(c) the steps being taken by the Government to check the recurrence of such incidents in future?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) As per information received from Coal India Limited (CIL). State-wise details of number coal mines in the country where occurrences of fire were reported during the last two years (1992 and 1993) along with loss of production are given below.

<i>State</i>	<i>No. of mines where fire broke out</i>	<i>Loss of production (in lakh tonnes)</i>
West Bengal	16	2.86
Bihar	2	0.70
Orissa	2	0.30
Madhya Pradesh	1	0.57
Total	21	4.43

Occurrence of fires in coal mines in due to the phenomenon of spontaneous combustion which is inherent in India coals. As such themine fires are being dealt with and controlled on regular basis. The underground inspections of all supervisory personnel of underground mines have been intensified for regular checking, early detection and control of mine fires.

**Kala Azar**

4093. SHRI DATTA MEGHE:  
SHRI N.J. RATHVA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases of Kala Azar detected in Maharashtra and Gujarat during 1992 and 1993;

(b) the number of the deaths reported during the above period; and

(c) the step staken or proposed to taken by the Government to control the spread of this disease?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) Only one case of Kala azar was detected in Maharashtra during 1992. No case reported from Gujarat during 1992 and 1993. No

death due to kala azar was reported from these states.

(c) The steps taken include early detection and treatment of cases, vector control through spraying of insecticides and health education.

[*English*]

### **Irrigation Projects of H.P.**

4094. MAJOR D.D. KHANORIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation projects of Himachal Pradesh pending with Union Government for clearance;

(b) the time by which these projects are likely to be cleared;

(c) the funds allocated by the Union Government for irrigation during 1991-92, 1992-93 and 1993-94 and earmarked for 1994-95.

(d) whether any special assistance in being provided by the Union Government for this purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) One major irrigation project namely Shah Nehar for an estimated cost of Rs.49.30 crores and envisaging irrigation to 26,536 ha area in Himachal Pradesh is in process of techno-economic appraisal.

(b) The clearance of the project depends on the compliance by the State

Govt., to the observations of the Central Appraising agencies, early settlement of the Inter-State issue between Himachal Pradesh & Punjab and Environmental and Forest clearance.

(c) The yearwise expenditure/outlays for major and medium irrigation sector under State Plan of Himachal Pradesh areas under:

<i>Year</i>	<i>Expenditure /Outlay (Rs. in crores)</i>
1991-92 (Expenditure)	2.76
1992-93 (Expenditure)	2.32
1993-94 (Outlay)	2.69
1994-95 (Proposed outlay)	2.74

(d) No, sir.

(e) Does not arise.

[*Translation*]

### **Coal Transportation**

4095. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of COAL be pleased to state:

(a) the number of ex-servicemen who have been provided employment in the Coal India Limited in transportation and other fields, company-wise;

(b) whether all transport contracts have been awarded to the ex-servicemen in accordance with the rules;

(c) whether the Government are aware that the coal transporting companies working in C.C.L. B.C.C.L. and E.C.L. give some commission to the mafia working in coal sector; and

(d) if so, the steps taken to check

such practice? ,

THE MINISTER OF STATE OF THE  
MINISTRY OF COAL (SHRI AJIT PANJA):

(a) The number of ex-servicemen engaged in coal transportation contracts and in other fields, company-wise, in subsidiaries of Coal India Limited is as follows:-

	Company	Ex-servicemen engaged in Coal transportation contracts	Ex-servicemen engaged in other fields
1.	ECL	-	543
2.	BCCL	9	553
3.	CCL	19	3093
4.	SECL	515	320
5.	NCL	-	237
6.	CMPDL	-	82
7.	WCL	2	-
8.	MCL	508	270
9.	NEC	-	4
10.	DCC	-	3

(b) Transport contracts have been awarded to the ex-servicemen as per the guidelines given by Director General of Resettlement, Ministry of Defence in accordance with the Memorandum of understanding drawn up.

(c) No, sir.

(d) Does not arise.

[English]

#### **Oil Fields to Foreign Companies**

4096. SHRI CHITTA BASU:  
SHRI MANORANJAN  
BHAKTA:

Will the Minister of PETROLEUM  
AND NATURAL GAS be pleased to state:

(a) whether a number of proven oil fields had been offered to the foreign companies for investment for development;

(b) if so, the details thereof;

(c) whether the Government have again short listed some more such proven fields to be thrown open for second round of biddings;

(d) if so, the details thereof;

(e) whether the Government have any other proposals under consideration for further privatisation of oil industry; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) in August, 1992 Government had invited foreign and Indian companies to participate in development of 31 small and 12 medium-sized oil and gas fields.

(c) and (d) Government had in October, 1993 offered 8 medium and 33 small-sized fields under the second round for development by private parties.

(e) and (f). Under the seventh Round of bidding floated in January, 1994, 45 blocks have been offered to companies for exploration for oil and gas. The last date for receipt of bids is 30.6.1994. Private parties are being encouraged to put up tankages pipelines, bottling, plants, port facilities etc. which can be leased to oil companies. Private parties are also undertaking import and marketing of decanalised petroleum products. Five companies in the private sector have been given letters of intent for setting up refineries

and four refineries under joint ventures with the private sector are at various stages of implementation.

[*Translation*]

### Supply of LPG in Hilly Areas

4097. SHRI BALRAJ PASSI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are formulating any separate scheme to supply LPG in the hilly areas.

(b) if so, the details thereof;

(c) whether Kumaun Development Corporation has sent any proposal to the Union Government for the construction of gas godowns in this area; and

(d) if so, the action taken by Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, sir.

(b) Instructions have been issued to LPG marketing companies to clear waiting lists in hilly areas as follows:

(i) the entire waiting list (as on 1.4.1993) in areas at 4500 ft. and above during 1993-94 and

(ii) 50% of the waiting list (as on 1.4.1993) in areas between 2000ft. to 4499 ft. during 1993-94 and the remaining 50% during 1994-95.

(c) and (d) The Kumaon Mandal Vikash Nigam has submitted proposal for

allotment of more LPG distributorships and extension points in the Kumon Region. The matter is under consideration.

[*English*]

### Medical Admission

4098. SHRIMATI BHAVNA CHIKHALIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the medical colleges in the country, where quota has been fixed for admission of sons, daughters and grandsons daughter of freedom fighters;

(b) the percentage of reservation provided for such persons in each of the colleges;

(c) the norms fixed for admission in such colleges; and

(d) the number of admissions given to the sons, daughters and grand children of freedom fighters during 1993-94?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d) The Central Government has not prescribed any quota for admission of sons, daughters and grandsons/daughters of freedom fighters in the medical colleges.

[*Translation*]

### Sale of Fake Art Pieces in Delhi

4099. SHRI BHEEM SINGH PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether people are being duped

through sale of Fake ivory art pieces made up of bones of cows and buffaloes in some markets of Delhi as reported in the 'Rashtriya Sahara' dated February 10, 1994;

(b) if so, the reaction of the Government thereto;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof;

(e) the places in Delhi where the factories engaged in making such art pieces are located; and

(f) the action taken against the owners of such factories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) The Delhi Police have reported that no such case has been registered in Delhi.

(b) to (d) Do not arise in view of (a) above.

(e) The Delhi Police have reported that no such factory has come to its notice in Delhi.

(f) Does not arise in view of (e) above.

### Implementation of Irrigation Projects

4100. SHRIMATI DIPIKA H. TOPIWALA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the funds provided by the World Bank and other Foreign organisations for implementation of irrigation projects in Gujarat and Maharashtra during 1990-91, 1991-92

and 1992-93; and

(b) the present status of the ongoing irrigation projects of these States?

THE MINISTER OF STATES IN THE  
MINISTRY OF URBAN DEVELOPMENT  
AND MINISTER OF STATE IN THE

MINISTRY OF WATER RESOURCES  
(SHRI P.K. THUNGON): (a) and (b). The funds provided by the World Bank and other foreign organisations for implementation of irrigation projects in Gujarat and Maharashtra during 1990-91, 1991-92 and 1992-93 and the present status of the ongoing irrigation projects of these states are given in the enclosed statement.



(Figures in millions)

	Donor currency	Date of Agree- ment	Credit Closing date	Total Assist- ance	Disbursement during		Cumulative disbursement uptil 28.2.94 of ongoing projects
					1990-91	91-92 92-93	
5. Maharashtra Water Utilis- ation Project	US \$	30.6.83	31.8.91	39.65	4.35	1.78	Credit Closed
<b>B. UNITED STATE AGENCY FOR INTERNATIONAL DEVELOPMENT (USAID) ASSISTANCED PROJECTS</b>							
1. Maharashtra Minor Irrigat- ion Project	US \$	31.7.84	31.8.92	30.09	2.61	10.25 7.12	Credit Closed
2. Maharashtra was one of the participating states in Water Resoruces management & Training project							
<b>C. EUROPEAN ECONOMIC COMMUNITY ASSISTED PROJECTS</b>							
1. Maharashtra Water Control System for Diversification of Crops.	ECU	25.10.88	31.12.94	15.00	0.54	0.52 0.53	2.11
2. Saling Land Reclamation Project-phase.I	ECU	22.8.84	30.6.93	20.00	2.79	0.32 0.17	Credit Closed



[*English*]

**Japanese Assistance for Sardar Sarovar Power House**

4101. SHRI HARIN PATHAK:

Will the Minister of WATER RESOURCES be pleased to refer to the reply given to Unstarred Question No.1264 on December 9, 1993 and state:

(a) whether second tranche of Japanese assistance for manufacture and supply of Turbo-Generating sets for the River Bed Power House of Sardar Sarovar project has been obtained;

(b) if so, the details thereof, and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) The second tranche of loan for manufacture and supply of Turbo-Generating sets for the River Bed Power House of Sardar Sarovar Project has not been released so far by the Overseas Economic Cooperation Fund (OECF), Japan without specifying any reasons.

**Ground Water Resources in AP**

4102: DR.K.V.R.CHOWDARY: Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have conducted any study to assess the ground water resources in drought prone areas of Andhra Pradesh;

(b) if so, the details and the outcome

thereof ;and

(c) the areas included in the said study ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGON): (a) yes, Sir.

(b) and (c) As per the survey and exploration carried out by the Central Ground Water Board, the annual replenishable ground water resources of drought prone districts of Andhra Pradesh viz. Anantpur, Chittoor, Cuddapah, Kurnool, Nalgonda, Mehboobnagar, Prakasam, Rangarddy, have been assessed as 11302.5 million cubic metres.

**Fund for Construction of Bridge**

4103. SHRIG.M.C BALAYOGI: Will the Minister of PETROELUM AND NATURAL GAS be pleased to state :

(a) whether the Oil and Natural Gas Commission has given any funds for construction of Bridges in Anthra Pradesh:

(b) if so, the details thereof; and]

(c) the amount spent so far on the bridges by ONGG o\in Andhra Pradesh ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) and (c). Oil and Natural Gas Corporation Ltd. has so far spent Rs.73.77 lakhs towards construction/strengthening and repair fo various small bridges and culverts in Andhra Pradesh. Oil and Natrul

Gas Corporation Ltd. has also agreed to contribute Rs.6 crores as its share for constructuin fo a road bridge across river Vasista. out of this amount, Oil and Natural Gas Corporation Ltd. has piad Rs.2 crores to the stat Governmnet and the balance os to be released depending on the progress of the construction of the bridge.

### **Irrigation Projects**

4104. SHRI B.N. REDDY : Will the Minister of WATER RESOURCES be pleased to.state:

(a) the details of major and medium

irrigation projects cleared by the Govern-ment during each of the last three years alongwith their projected costs, State-wise; and

(b) the total funds allocated to each of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). A statement giving details of New Major, Medium Multi-purpose projects given investment clearance during the period 1-4-1991 to 31-3-1994 is enclosed.

## STATEMENT

## STATEMENT GIVING DETAILS OF NEW MAJOR, MEDIUM, MULTIPURPOSE PROJECTS GIVEN INVESTMENT CLEARANCE DURING THE PERIOD 1.4.1991 TO 31.3.1994.

S.No.	Name of Project	Major/Medium	State	Cost	Expenditure till 3/92	Outlay of VIII Plan
1.	2	3	4	5	6	7
			1991-92			
1.	Modernisation of Dantiwada irrigation	Major	Gujarat	3488	2901.61	142
2.	Modernisation of Bhadar irrigation	Major	Gujarat	1860	1885.34	150
3.	Modernisation of Fatehwadi Canal System	Major	Gujarat	2477	2630.91	240
4.	Modernisation of Iharicut Canal System	Major	Gujarat	810	686.82	39
5.	Modernisation of Sherunji irrigation System	Major	Gujarat	2668	2058.69	800

S.No.	Name of Project	Major/Medium	State	Cost	Expenditure till 3/92	Outlay of VIII Plan
1.	2	3	4	5	6	7
6.	Pandhkeri	Medium	Bihar	955	444.00	1063
7.	Bhairwa	Medium	Bihar	2019	1007.50	1600
8.	Watrak	Major	Gujarat	4371	5050.31	768
9.	Gyanpur pump Canal	Major	1992-93 U.P.	11051	5552.00	5430
10.	Kesho Reservoir Scheme	Medium	Bihar	1614	449.00	1262
11.	Taisamand Modernisation	Major	Rajasthan	1240	249.29	3010
12.	Man irrigation	Major	Madhya Pradesh	44100	3227.00	2500
13.	Dolai Thabi Barrage	Medium	Manipur	1886	-	1886
14.	Deo irrigation	Medium	Orissa	5223	129.31	5000

S.No.	Name of Project	Major/Medium	State	Cost	Expenditure till 3/92	Outlay of VIII Plan
1.	2.	3.	4.	5.	6.	7.
15.	Pathrai Dam	Medium	U.P.	1254	465.00	832
16.	Modernisation of Upper Ganga canal phase-I (First time Slice)	Major	U.P.	46776	28720.00	28700
17.	Karanja irrigation	Major	Karnataka	9800	7806	4200
18.	Deoghad irrigation Scheme	Medium	Maharashtra	2464	417.00	2000
19.	Anaimadavu reservoir	Medium	Tamil Nadu	1146	1146.09	Project completed
20.	Uben	Medium	Gujarat	1249	1298.55	20
21.	Bennithora	Major	Karnataka	7325	2264.00	4000
22.	Yerrakalva	Medium	Andhra Pradesh	4652	2036.00	1600

S.No.	Name of Project	Major/Medium	State	Cost	Expenditure till-3/92	Outlay of VIII Plan
1.	2	3	4	5	6	7
23.	Maddleru	Medium	-do-	2856	40.00	800
24.	Kaulasanala	Medium	-do-	2049	413.00	800
25.	Mukteswar	Medium	Gujarat	1937	1581.24	522
26.	Buggawanka	Medium	Andhra Pradesh	2596	608.00	1200
27.	Naraj barrage	Major	Orissa	12574	-	8000
28.	Titlagarh irrigation	Medium	-do-	2113	11.48	1020
29.	Rehabilitation and improvement of Canal regulating structures in Canal system of Punjab	Major	Punjab	3449	-	2304
30.	Punjab irrigation II-Linning of Water Courses	Major	-do-	11747	-	8424
31.	Providing hydro-plus fuse gates on Wanakbari Weir	Major	Gujarat	858	-	-
32.	Modernisation of Ukai Kajrapar	Major	Gujarat	6012	5638.60	895

[*Translation*]**Welfare Schemes in U.P.**

4105. SHRI RAMPAL SINGH: Will the Minister of WELFARE be pleased to state:

(a) welfare schemes submitted by the Government of Uttar Pradesh to the Union Government for approval;

(b) the number of the schemes accorded approval out of them and the extent of amount released; and

(c) the time by which remaining amount approved for the schemes is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) to (c) During the year 1993-94, proposals were received from Government of Uttar Pradesh for release of funds under 13 Centrally Sponsored Schemes. A sum of Rs. 8037.59 lakh was released by the Central Government for implementation of these 13 schemes.

**National Commission For SC/ST to Check Atrocities**

4106. SHRI MOHAN SINGH (FEROZEPUR): Will the Minister of WELFARE be pleased to state:

(a) whether the National Commission on Scheduled Castes and Scheduled Tribes has stated that it is unable to check atrocities on the dalits due to lack of absolute powers with it;

(b) if so, whether any steps have been taken by the Government to give complete authority to the Commission to check atrocities on SCs/STs;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) AS ascertained from the National Commission for SCs and STs, the Commission has not made any such statement. The Commission has also stated that checking atrocities is not one of its functions.

(b) to (d) Do not arise.

**Religious Places**

4107. SHRI DILEEPBHAI SANGHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have issued any instructions in regard to repair of the religious places damaged in Jammu and Kashmir; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) under the existing policy of the Government of Jammu and Kashmir, compensation to the tune of 50% of the damage, subject to a ceiling of Rs. 1 lakh, is being paid in cases of damage to immovable property, including places of worship, to facilitate repairs, etc.

[*English*]**Reservations for SCs/STs and Backward Classes.**

4108. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Hindustan Petroleum Corporation has implemented all the government directives of reservation for SCs/STs and Backward Classes;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken by the Corporation to implement the Government's directives?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (d) The Hindustan Petroleum Corporation has been implementing the Government's Directive on reservation in recruitment/ promotion for SCs/STs. However, the backlog in quota, if any, is wiped out by resorting to the Special Recruitment Drives. As on 31-12-1993, out of the total number of 10,786 employees, 1,966 employees belonged to SCs and 784 employees belonged to STs against which there was a backlog of 2 SC vacancies and 10 ST vacancies. Steps have also been taken by the corporation to ensure implementation of reservation for other Backward Classes w.e.f. 8-9-1993 as per the directions of the Government.

[*Translation*]

#### **Central Assistance to Madhya Pradesh**

4109. SHRI RAMESHWAR PATIDAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government propose to provide additional Central assistance to Madhya Pradesh to check the infectious diseases erupting out in the tribal areas of the State during current year; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) and (b). Government has increased the total allocation for controlling Leprosy and T.B. for the State of Madhya Pradesh. Out of this 23% and 28% respectively of the total allocation was earmarked for the Tribal Sub-Plan of the State during the year 1993-94. The allocation for 1994-95 is under finalization.

#### **ST Corporations**

4110. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of WELFARE be pleased to state:

(a) the States where Scheduled Tribe Corporations have been established and the help being provided to them by the Union Government;

(b) the amount of loans being distributed by these Corporations for the upliftment of the people; and

(c) the details thereof pertaining to the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU): (a) to (c). The information is being collected and will be laid on the Table of the House on its receipt.

[*English*]

#### **Injectible Contraceptives for Males**

4111. DR. RAJAGOPALAN SRIDHARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Indian Council of Medical Research has approved any injectible male contraceptives;

(b) if so, the details thereof;

(c) whether its impact on human health has been analysed;

(d) if so, the details thereof; and

(e) the time by which it is likely to be introduced commercially?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b). Indian Council of Medical Research & Drug Controller of India, have given approval for Phase-I Clinical trial for occlusion of sperm carrying duct in the males which has been conducted. Approval of Phase-II Clinical trial has been accorded.

- (ii) Trial of Inj. DMPA & Testosterone enanthate is to be initiated.
- (iii) Phase-I Clinical trials with Anti-FSH Vaccine is being carried out in 3 centres.

(c) & (d). As per results of Phase-I Clinical trials it is found that occlusion of sperm carrying duct in males is a safe procedure and no significant adverse effect has been detected.

(e) The will depend upon the successful completion of clinical trials being conducted.

[*Translation*]

### **Modernisation of Police**

4112. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any proposal for modernisation of police force in Uttar Pradesh is pending with the Union Government;

(b) if so, since when it is pending; and

(c) the time by which a final decision is likely to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a). No, Sir.

(b) and (c). Does not arise.

[*English*]

### **Development of Bombay Offshore Area**

4113. SHRI MAHESH KANODIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether ONGC has submitted the feasibility report on the development of Bombay off-shore area;

(b) if so, the details of the project;

(c) the total cost involved; and

(d) the targets fixed in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d). Bombay Offshore comprises many fields and a number of projects pertaining to this area have been approved from time to time. Recently, Government have approved ONGC's project for the development of S-1 Sand Field at a cost of Rs. 542.39 crores and South Heera Phase-II at a cost of Rs 452.54 crores. While the project S-1 Sand would be completed in

about two years, the South Heera Phase-II would take about three years to get completed.

### **Cauvery River Waters Dispute**

4114. SHRI GOPINATH GAJAPATHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of various aspects of the Cauvery River waters dispute between Tamil Nadu and Karnataka;

(b) the reaction of these State Governments thereto; and

(c) the steps taken by the Union Government to settle the issue?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (c). Apart from Kerala and Union Territory of Pondicherry, Karnataka and Tamil Nadu are the major parties for using Cauvery river waters. Use and development of Cauvery waters were regulated by agreements of 1892 and 1924 between the erstwhile Princely State of Mysore and Province of Madras. Some of the clauses of 1924 agreement were open for review at the end of 50 years in the light of experience gained and further possibility of extension of irrigation etc. Alleging that there are violations of 1924 agreement and the Karnataka is depriving the existing Ayacuts in Tamil Nadu of their rightful share of water, Government of Tamil Nadu made a formal request in July, 1986 under Section 3 of the Inter-State Water Disputes Act, 1956, for constitution of a Tribunal.

After satisfying itself that the dispute cannot be settled by negotiation, Government

of India, exercising the powers conferred by Inter-State Water Disputes Act, 1956, constitute Cauvery Water Dispute Tribunal on 2nd June, 1990 and referred the request made by Tamil Nadu Government to it for adjudication:

The parties to the dispute have presented their cases before the Tribunal. In the meanwhile, after hearing the Civil Miscellaneous Petitions of Tamil Nadu and Pondicherry, the Tribunal gave an order on June 25, 1991 giving interim relief to State of Tamil Nadu and Union Territory of Pondicherry. It resulted in various representations against the order and the issues involved.

Accepting the opinion given by the Supreme Court, government of India in accordance with Section 6 of Inter-State Water Disputes Act, 1956, published the decision of the Tribunal in the Official Gazette on 10.12.1991, making it final and binding on the party States. The State Governments are required to give effect to the decision.

### **Allocation of Kerosene to Kerala**

4115. SHRI THAYIL JOHN ANJALOSE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have received any request from the Government of Kerala for sufficient allocation of kerosene to the traditional fishermen;

(b) if so, the monthly requirement and allocation made by the Government;

(c) whether the Union Government have decided to allocate kerosene as per the demand; and

(d) if not, thereasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) to (d). No specific allocation for traditional fishermen for the State of Kerala is made by the Central Government. The requirement of fishermen is being met by the State government out of the total allocation of kerosene for the State of Kerala. The total quantity of kerosene allocated for the State of Kerala during the year 1993-94 is 267270 MTs.

Kerosene is a deficit product and more than 40% of our requirement is met by imports. It is not possible to meet the full demand of States due to restricted availability of kerosene in the country, foreign exchange constraint and heavy subsidy involved. Kerosene, however, can now be imported under the parallel marketing scheme for sale at market prices.

#### Trauma Care Centre

4116. SHRI GANGADHARA SANIPALLI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of the Government has been drawn to news-item captioned "Over 6 lakh die in mishaps in a year" appearing in the "Times of India" dated March 8, 1994;

(b) if so, the reasction of the Government thereto;

(c) whether there is a proposal to set up trauma care centre in every major hospital in the country; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) to (d). Major hospitals are equipped to cater to all emergency cases including accident cases. The Centralised Accident & Trauma Services (CATS) Scheme is operating in Delhi and has been offering ambulance services for lifting accident victims and taking them for emergency hospital case. A project to establish an accident & Trauma Care Complex has also been planned for Delhi.

#### Naturopathic Institute

4117. SHRI V. SREENIVASA PRASAD:  
SHRI TARA SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to set up an Naturopathic Institute in each State;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) Setting up of treatment facilities in the responsibility of State Govts. Govt. of India promotes Naturopathy and also assists organisations involved in the work through the activities of National Institute of Naturopathy & Central Council for Research

in Yoga and Naturopathy

[Translation]

**Singareni Collieries**

4118. SHRI J. CHOKKA RAO: Will the Minister of COAL be pleased to state:

(a) whether the Governemnt of Andhra Pradesh has recently sent proposals for the expansion of production in the Singareni Collieries:

(b) if so, the details thereof and the expected increase in the prouction;

(c) whether the Singareni Collieries has supplied the coal to the various power projects during the last three years according to the target fixed; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). Singareni Collieries Company Ltd. (SCCL) have formulated a plan for increasing coal production from the level of 22.51 million tonnes (during 1992-93) to about 28.30 million tonnes by the terminal year of 8th Plan (1996-97).

(c) and (d). During the last three years SCCL has supplied coal to the various power projects at different satisfaction levels based on quarterly linkages. The satisfaction level was 78.35% in 1991-92, 92.2% in 1992-93 and 97% in 1993-94. The satisfaction was lower during 1991-92 mainly due to lower production in SCCL. Production in SCCL has since picked up and the demand satisfaction has also improved to 97%.

**Tribal Development Department**

4119. SHRI BHERU LAL MEENA: Will the Minister of WELFARE be pleased to state:

(a) the names of the States where the offices of the Commissioners of the Tribal Development Department are functioning;

(b) the reasons for non-functioning of such offices in the remaining States, if any; and

(c) the details of the funds provided to each State/Union Territory in this regard during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) and (b). Information is being collected from the States/ U.Ts and will be laid on the Table of the House on its receipt.

(c) No fund is provided by this Ministry to any State/U.T for running the Commissioner's office.

[English]

**Casual Employees**

4120. SHRI PAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of youngsters who were employed for the 1991 Census have been rendered jobless after

the completion of the work;

(b) if so, the details thereof, State-wise; and

(c) the steps taken to offer them alternative jobs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) about 18,400 persons aged 35 years and below were engaged amongst others, for the time bound short-term work of manual tabulation and processing of the 1991 census tabulation data. they have been disengaged on completion of their tenure of appointment.

(b) A statement is attached.

(c) Government have issued instructions extending certain concessions and relaxations such as relaxation in upper age limit by 3 years, waiver of the condition of sponsorship through employment exchange for certain categories of post, consideration for absorption in vacant posts in Gr. 'C' posts arising in the census organisation upto a specified period without the necessity of their being re-sponsored through the employment exchanges and relaxation of essential qualifications regarding the number of key depression per hour from the existing 8000 to 6000 for getting employment in the Census Organisation. The State Governments have also been requested for extending similar concessions to them in respect of recruitment to different posts in State Governments.

**STATEMENT**

<i>Sl.No.</i>	<i>Name of Census Directorate</i>	<i>Total No. of sanctioned post</i>	<i>No. of Employees below 35 years in position</i>
1	2	3	4
1.	Andhra Pradesh	3355	461
2.	Arunachal Pradesh	52	37
3.	Assam	1306	605
4.	Bihar	4512	3362
5.	Goa	85	36
6.	Gujarat	2158	38
7.	Haryana	857	544
8.	Himachal Pradesh	332	126
9.	Karnataka	2371	523
10.	Kerala 1578	1131	
11.	Madhya Pradesh	3355	1964
12.	Maharashtra	3934	2435
13.	Manipur	134	105
14.	Meghalaya	109	781

Sl.No.	Name of Census Directorate	Total No. of sanctioned post	No. of Employees below 35 years in position
1	2	3	4
15.	Mizoram	55	55
16.	Nagaland	69	61
17.	Orissa	1641	755
18.	Punjab	1034	433
19.	Rajasthan	2431	112
20.	Sikkim	32	.
21.	Tamil Nadu	2946	2682
22.	Tripura	170	146
23.	Uttar Pradesh	7818	2084
24.	West Bengal	3443	.
25.	A & N Islands	18	17
26.	Chandigarh	54	1
27.	Delhi	645	532
28.	Lakshadweep	6	2
29.	Pondicherry	50	49
<b>GRAND TOTAL :</b>		44550	18377

**Strike By Doctors**

4121. SHRI RAJESH KUMAR:  
SHRIMATI BHAVNA  
CHIKHALIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the doctors of the Central Health Service recently went on a country-wide indefinite strike;

(b) if so, the demands made by these doctors; and

(c) the measures taken by Government to resolve the issues?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a). No, Sir.

(b) and (c). Question does not arise.

**External Aid for Family Welfare Programme**

4122. SHRI SANDIPAN BHAGWAN  
THORAT:  
SHRIMATI D.K. BHANDARI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether foreign aid is being received likely to be received for the expansion of family Welfare Programme in the country;

(b) if so, the details in this regard and the foreign country or agency which has provided or likely to provide aid;

(c) the States/Union Territories where the foreign aid has been utilised/proposed to be utilised; and

(d) the utilisation of such aid during each of the last three years, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b): The information is given in Statement-I, enclosed.

(c) and (d). The information is given in Statement-II enclosed.

## STATEMENT - I

## EXTERNAL ASSISTANCE RECEIVED FOR THE FAMILY WELFARE PROGRAMME

(Rupees in Crores)

Name of Agency	Year		
	1991-92	1992-93	1993-94
World Bank	86.81	162.17	178.58
NORAD	11.92	10.28	2.30
DANIDA	11.43	6.80	4.00
WHO	4.23	4.95	5.70
UNICEF	27.04	30.83	35.35
UNFPA	28.78	32.14	32.90
DDA (UK)	5.96	1.91	9.05
USAID	52.61	9.92	9.61
TOTAL	228.78	256.00	277.49

Note :- Figures represent funds received during the financial year from external funding agencies.

**STATEMENT***Utilization of External Assistance by State/UTs for Family Welfare programme.*

<i>Name of State /UT.</i>	<i>(Rupees in Crores)</i>		
	<i>1991-92</i>	<i>1992-93</i>	<i>1993-94</i>
Andhra Pradesh	7.03	5.05	7.45
Arunachal Pradesh	0.03	0.05	0.12
Assam	1.28	2.06	1.75
Bihar	4.90	7.82	5.08
Goa	0.04	0.05	0.02
Gujarat	4.62	9.17	5.86
Haryana	2.20	6.82	10.38
Himachal Pradesh	9.63	6.36	9.14
Jammu & Kashmir	4.23	3.77	3.37

*(Rupees in Crores)*

Name of State /UT.	Year		
	1991-92	1992-93	1993-94
Karnataka	6.02	2.17	2.52
Kerala	1.08	1.34	1.60
Madhya Pradesh	7.93	8.01	9.47
Maharashtra	12.63	12.36	14.51
Manipur	0.07	0.10	0.06
Meghalaya	0.06	0.13	0.16
Mizoram	0.04	0.07	0.07
Nagaland	0.05	0.05	0.07
Orissa	10.51	4.17	3.32
Punjab	3.02	8.51	7.28
Rajasthan	8.86	5.08	7.46

*(Rupees in Crores)*

Name of State /UT.	Year		
	1991-92	1992-93	1993-94
Sikkim	0.04	0.04	0.05
Tamil Nadu	6.81	13.60	16.33
Tripura	0.12	0.11	0.11
U.P.	15.38	12.98	12.19
West Bengal	13.82	14.78	9.63
Andaman & Nicobar	0.01	0.07	0.04
Chandigarh	0.02	0.01	0.03
Dadar & Nagar	-	0.01	0.02
Delhi	0.25	0.16	0.26
Danab & Diu	-	0.03	0.13
Lakshadweep	-	0.02	0.01
Pondicherry	0.02	0.17	0.05
Total :	120.70	125.12	128.54

Note:

Totals will not tally with totals given in Statement -I, for the following reasons:

- (1) There exists a time lag between expenditure of external assistance shown in Statement-II and subsequent reimbursement by the external funding agency, shown in Statement -I.
- (2) Statement-II excludes such external assistance where disaggregation of State/UT-wise share is not possible due to various reasons.

**Utilisation of Welfare Funds**

4123. SHRI M.V.V.S. MURTHY:  
SHRI K.PRADHANI:

Will the Minister of WELFARE be pleased to state:

(a) whether the Governemnt have any information regarding alleged misppropriation or diversion of funds meant for various welfare schemes in the country;

(b) if so, the details with the names of the States concerned;

(c) whether the Government have issued any guidelines in this regard;

(d) if so, the details thereof; and

(e) the details of the other steps taken/proposed to be taken to ensure proper utilisation of funds?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) So far as Schemes for the Welfare of Scheduled Tribes, Handicapped persons and Schemes under Social Defence are concerned, there is no informtion regarding misappropriation or diversion of funds at the State level. In so far as schemes for the Welfare of Scheduled Castes are concerned, the State Govts./UT administrations were addressed for the requisite information. In response, 11 States/UTs viz. Goa, Gujarat, Haryana, Himachal Pradesh, Punjab, Rajasthan, Tripura, Delhi, Daman & Diu, Mehalaya and Lakshadweep have so far responded denying any diversion or misappropriation of funds.

(b) to (e) With a view to ensuring that funds meant for Welfare Schemes are utilised for the purpose for which they are

intended, States/UTs have been advised to open separate Budget Head for outlay for the Welfare of SCs and STs under special component Plan and Tribal Sub-Plans. Orders releasing Central grants to States also lay down some condnions.

**Medical and Dental Colleges**

4124. SHRI C.P. MUDALA GIRIYAPPA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some private Medical and Dental Colleges have increased the number of seats for admission during 1993;

(b) the reaction of the Medical Council of India thereto; and

(c) the action taken by the Government in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) As reported by Medical of India and the Dental Council of India some private medical/dental colleges have increased number of seats for admission to MMBS and BDS courses during 1993.

(b) and (c). The Indian Medical Council (Amendment) Act, 1993 provides that where any authority or instiution granting recognised medical qualifications increases its admission capacity in any course of study or training (including post-graduate course of study or training) except with the previous permission of the Central Government, no medical qualification granted to any student of such authority or institution on the basis of increase in this admission capacity shall be recognised medical qualification. The Dentists (Amendment) Act,

1993 contains a similar provision in respect of dental courses.

### **SOS Children's Villages**

4125. PPRO. M. KAMSON: Will the Minister of WELFARE be pleased to state:

(a) whether SOS Children's villages have been set up in different parts of the country;

(b) if so, their activities and locations, State/Union Territory-wise:

(c) whether some formalities and criteria have been fixed for admission of children to these villages;

(d) if so, the details thereof alongwith the facilities provided to children at these villages;

(e) whether the Government propose to set up more such villages in some other parts of the country, especially in tribal areas;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA. BALU): (a) to (g) Information is being collected and would be placed on the Table of the House.

### **Negotiation for Supply of Natural Gas**

4126. SHRI P.C. THOMAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether some foreign countries

have entered into contract with India for supply of gas through pipelines;

(b) if so, the terms and conditions thereof; and

(c) whether it would expedite Southern Gas Grid Project?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). The terms and conditions of a Long Term Gas Supply Contract are under negotiation with the Oman Oil Company. The Southern Gas Grid Project will be expedited if imported gas becomes available.

[Translation]

### **LPG Agencies in Kerala**

4127. SHRI RAMESH CHENNITHALA Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies functioning in Kerala; and

(b) in the State the plan programme for allotment of such agencies during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAN SATISH KUMAR SHARMA): (a) As on 1.1.1994, 172 LPG distributorships were functioning in Kerala.

(b) In addition to locations pending from previous Marketing Plans, 14 LPG distributorships have been included in the LPG Marketing Plan 1992-94 for Kerala. It takes about one to two years for commis-

sioning of the distributorships from the date of advertisement. Selection of distributors, will be made by the O.S.B.

### **Hyderabad Freedom Fighters**

4128. SHRIMATI SUMITRA MAHAJAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Hyderabad Freedom fighters are being given the facilities at par to the other National Freedom Fighters;

(b) if so, since when these facilities are available; and

(c) the total number of such freedom fighters?

THE MINISTER OF STATE IN THE MINISTRY OF THE MINISTRY OF HOME AFFAIRS (SHRI. P.M. SAYEED) : (a) to (c) Participants of Hyderabad Freedom Struggle are given facilities at par with other freedom fighters from the date they are granted Swatantrata Sainik Samman Pension. No separate record of the persons granted pension for participation in Hyderabad Freedom Struggle is being maintained.

### **Schools for Mentally Retarded**

4129. SHRIMATI SAROI DUBEY : Will the Minister of WELFARE be pleased to state:

(a) the number of schools for mentally retarded children in the country, State/ Union Territory-wise;

(b) whether the financial assistance being provided to these schools is increased from time to time;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) A list is attached herewith in the form of Statement

(b) Yes Sir, vide list attached herewith in the form of statement

(c) The List is the form of statement shows figures for 1992-93 and 1993-94

(d) In view of (b) and (c) above, does not arise.

## STATEMENT

## LIST SHOWING GRANT -IN-AID RELEASED TO ORGANISATIONS FOR INAMENANCE OF SCHOOL/CENTRES FOR THE MENTALLY RETARDED FOR 1993-94

Sl. No.	Name of State/School	Amount Sanctioned during	
		1992-93	1993-94
<b>ANDHRA PRADESH</b>			
1.	Thankur Hari Prasad, Insst. for mentally Handicapped, Hyderabad	39.67	44.41
2.	Shantiniketan Insst. for Mentally Handicapped Children, Hyderabad	2.56	2.62
3.	Child Guidance centre, Hyderabad	5.42	4.61
4.	Man-Sika Vikasu Medium, Vijayanada	26.15	41.82
5.	Pamenar, Secunderabad	4.78	5.30
6.	Smeekar Reahb. Insst. for Handicapped Upkear Cirde, Pocket, Secunderabad	11.30	16.47
7.	Karimnagar Distt. Freedom Fighter Trust, Karimnagar	0.51	0.69

Sl. No.	Name of State/School	Amount Sanctioned during	
		1992-93	1993-94
8.	Pawmancep, 6-5-685, Pink House, Gbsamahal, Hyderabad -500012		0.15
9.	Arun Special centre, Hyderabad	2.90	3.11
10.	Amrthra Mahila Sabha, Trust, Hyderabad	3.55	2.93
11.	Smt. Merla Ramamma, Memorial Trust, Krishna Distt.	2.89	5.45
12.	Lobunsniffe Spl. School for the Mentally Handicapped, Vishakhapatnam	6.11	6.28
13.	A.P. Association for the Welfare of M.R., Hyderabad	1.29	0.65
14.	Royalseeema Seva Samiti, Tirupati	7.13	7.29
ASSAM			
1.	Shishu Sarothi, Spastics Society of Assam, Guwahati	1.11	0.51

Sl. No.	Name of State/School	Amount Sanctioned during	
		1992-93	1993-94
<b>BIHAR</b>			
1.	Home for Mental Retarded & Psychological Sufferers, Patna	5.43	5.43
2.	Gramin Vikas Sangathan Kormathu, Gaya	3.33	2.73
3.	Bihar State, Council for Child Welfare, Patna	(-)	1.07
<b>GOA</b>			
1.	Society for the Mentally Retarded, Rajkot	1.74	2.06
2.	Ankur School for M.R. Children, Bhavanagar	0.36	-
3.	Gujarat Kelvani Trust, Ahmedabad	0.87	4.79
4.	Sharda Trust, Saruti, Vikasshala of M.R Children Dhomduka -	0.35	-
<b>HARYANA</b>			
1.	Indian Red Cross Society, Rohatak	6.11	6.70

Sl. No.	Name of State/School	Amount Sanctioned during	
		1992-93	1993-94
2.	Haryana State Council for Child Welfare Chandigarh -	0.20	
<b>JAMMU &amp; KASHMIR</b>			
1.	Rotary Innerwheel Home for the Handicapped Persons, Jammu	1.18	1.18
<b>KARNATAKA</b>			
1.	Angaviklara Asha-Kiran Trust, Chitradurga	4.52	4.69
2.	Association for the Mentally Handicapped, Bangalore	0.86	0.43
3.	Sri Renuka Vidya Samsthi, Virbhaka Sangha Sirinduti	1.12	1.63
<b>KERALA</b>			
1.	Jaycee Society for the Rehab. for the Handicapped Tellicherry	3.18	1.50
2.	Young Women's Association, Quilong	0.41	0.41

Sl. No.	Name of State/School	Amount Sanctioned during	
		1992-93	1993-94
3.	Society for the Rehab. of Mentally Deficient Children, Cannanore	0.38	3.18
4.	Asha Nilayam Social Service, centre, Kottayam	1.32	2.18
5.	Vimla Mahila Samajam	4.24	7.33
6.	Bala Vikas Society, Trivandrum	2.71	3.80
7.	Association for the Welfare of the Handicapped Calicut	0.40	-
8.	Prateeksha Trg. Centre Prateeksha Bhawan, Iduki	2.87	5.39
9.	Snehabhawan Charj-Table Society	3.43	-
10.	Rotary Instt. for Children in need of Spl. Care, Trivandrum	7.78	4.45
11.	Santhi Bhawan, Social Centre	2.39	1.20
12.	Madonna Charitable Society, Trichur	1.92	2.00

Sl. No.	Name of State/School	Amount Sanctioned during	
		1992-93	1993-94
13.	Directorate of Social Action, Palghat	6.15	6.02
14.	Social Welfare Centre, Trichur	8.11	5.93
15.	Raksha Society for Care of Children with Multiple Handicapped, Coachiri	2.16	2.29
16.	Ashakiran Association for M.R. Persons	0.48	1.34
17.	St. Carmilus Trg. Centre, Calicut	1.10	
18.	Calicut Islamic Cultural Society, Kozhikode	0.84	1.61
19.	Fr. Jegga Instt. for M.R. Wayanad	1.01	
20.	All Kerala Association for M.R. Children, Cochin	2.68	
MANIPUR			
1.	Centre for Mental Hygiene, Imphal	8.37	4.03

Sl. No.	Name of State/School	Amount Sanctioned during	
		1992-93	1993-94
<b>MEGHALAYA</b>			
1.	Ladies and Children Recreation Centre, Shillong	0.64	0.32
<b>PUNJAB</b>			
1.	Navjivini School for Spl Education, Patiala	2.50	1.50
<b>ORISSA</b>			
1.	Open Learning System, Bhubaneswar	4.32	6.67
<b>RAJASTHAN</b>			
1.	Society for the Welfare of Mentally Retarded, Jaipur	1.50	2.64
<b>TAMIL NADU</b>			
1.	Pathway Dr. Dathu Rao Memorial Charitable Trust, Madras	1.31	0.99
2.	Anbagam Instt. for Mentally Handicapped, Madurai	2.17	0.55
3.	Sudar School for M.R. Children Home, Thanjawar	1.06	1.00
4.	Karthika Public Educational & Charitable Trust, Nayiladuthurai	0.30	1.18
5.	Spastic Society of Tamil Nadu, Madras	9.42	6.02
6.	St. Annes Rehab. Centre, Coimbatore	1.87	6.94
7.	Bishop Sargeant School for the M.R. Palayamkottai	-	0.20
8.	Erode Arima Society, Eroda	-	0.78
<b>UTTAR PRADESH</b>			
1.	Shri Kanchi Karmokti Peetam Shahkara Sewa Charitable Trust, Hardwar	1.18	9.67
2.	CHETNA, Lucknow	2.43	5.22
3.	Viklang Kendra, Allahabad	2.97	

Sl. No.	Name of State/School	Amount Sanctioned during	
		1992-93	1993-94
4.	Shaheed Memorial Society, Lucknow	3.04	6.23
5.	Raphael Ryder Cheshire International Centre, Dehradun	3.47	2.65
6.	Akhil Bhartiya Viklang Kendra Samiti Mandal, Faizabad	2.50	13.69
7.	Abhinay Recircitory Theatre & Research Instt.	3.04	3.04
DELHI			
1.	Dr. Zakir Hussain Memorial Welfare Society Jamia Nagar	0.90	0.47
2.	Spastic Society of Northern India, Hauz Khas, New Delhi	11.00	18.75
3.	Sarjivini Society for Mental Health Satsang Bihari marg, New Delhi	1.04	11.57
4.	Amariyoti Charitable Trust, Karkardooma, Delhi	8.73	11.55
5.	Tamana, New Delhi	6.01	5.37
6.	Association for Advancement & Rahab. of Handicapped Vasant Vihar	2.09	-
7.	Federation for the Welfare of M.R.	7.28	8.13
8.	Eclat Society for the Welfare of M.R.	1.97	2.07
9.	Balvanirai Mehta Vidya Bhavan, New Delhi	7.95	-
10.	Delhi Society for Welfare of Mentally Retarded Children, Okhla	4.74	-
11.	National Brotherhood for Social Welfare	-	0.77

Sl. No.	Name of State/School	Amount Sanctioned during	
		1992-93	1993-94
<b>MAHARASHTRA</b>			
1.	Research Society for the Care, Treatment & Trg. of Children, Bombay	7.48	3.73
2.	Shree Trust, Virar	6.96	10.75
3.	Society for the Vocational Rehab. of the M.R. Bombay	0.49	0.28
<b>WEST BENGAL</b>			
1.	Alakendu Bodh Niketan Residential, Calcutta	5.40	45.77
2.	Manovikas Kendra, Calcutta	16.55	18.19
3.	Indian Instt. of Human Welfare, Calcutta	2.22	0.89
4.	Society for mental Helath Care, Calcutta	-	1.50
5.	Sailendranath Mukherjee Muka Badhir Vidyalyaya, Burdwan	6.98	16.10
6.	Prabartak Sangha, Calcutta	1.19	0.90
7.	REACH, Calcutta	8.65	5.60
8.	HOPE, Durgapur	-	0.33
9.	Prabartak Instt. for M.R. Hooghly	5.16	3.25
10.	South Sunderbans Education & Cultural Instt. Baradapur	1.37	0.98

[English]

**Joint Refinery Projects**

4130. SHRI VIJAY NAVAL PATIL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Gulf Oil Trading Corporation (GOTCO) and the Indian Oil Corporation (IOC) have agreed to set up joint refinery projects;

(b) if so, the details alongwith terms and conditions thereof; and

(c) if not, at what stage the matter stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Indian Oil Corporation has the approval to set up a joint venture refinery in the East Coast. M/S Ashok Leyland has approached IOC for being the conenturer in the project. IOC is yet to finalise the selction of the partner for this refinery.

**Oil Selection Boards**

4131. SHRI R. ANBARASU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of Oil Selection Boards functioning at present;

(b) the criteria being followed in appointiung the Chairman and Members of the Oil Selection Boards;

(c) whether the Regional Oil Selection Boards are to be reconstituted;

(d) if so, the details thereof; and

(e) the time by which these are likely to be reconstituted?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Sixteen.

(b) Each OSB is constituted with a Chairman who is a retired High Court Judge and two Members who are prominent persons including one belonging to SC/ST/ other weaker sections.

(c) to (e). The present OSBs are constituted on State/Region basis. There is no proposal to reconstitute them on a different basis. Nominations on OSBs for Kerala-Lakshadweep and for Jammu & Kashmir are under consideration.

**Demands of CGHS Employees**

4132. SHRI VILAS MUTTEMWAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether C.G.H.S. employees in Delhi protested against the non-implementation of Memorandum of settlement signed with health authorities in June, 1992; and

(b) if so, the steps taken by Government for the implementation of their demands?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI. B. SHANKARANAND) : (a) Yes, Sir,

(b) The matter is under consideration.

**Commission on LPG Cylinders**

4133. SHRIMATI CHANDRA PRABHA URS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present rate of commission per domestic and commercial LPG cylinder given to distributors in Kamataka; and

(b) when the commission was enhanced last?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The present rate of commission is as under;

<i>Domestic Cylinder of 14.2 Kg.</i>	<i>Commission per cylinder (Rs.)</i>
Upto sale of 2500 cylinders/month	7.30
Above 2500 cylinders/ month	6.50
<b>Commercial</b>	
For 19 Kg cylinders	8.70
For 47.5 Cylinders	21.70

(b) The rates were last revised form 1.9.1993.

**Grants to Voluntary Organisations**

4134. SHRI PROBIN DEKA : Will the Minister of WELFARE be pleased to state:

(a) the number of applications received for grant of financial assistance from

various voluntary organisations in Assam during each of the last three years;

(b) the number of applications cleared out of them and amount sanctioned as financial assistance;

(c) the number of applications pending; and

(d) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a)

<i>Year</i>	<i>No of applications received</i>
1991-92	5
1992-93	14
1993-94	11
	30

<i>(b) Year</i>	<i>No. of applications cleared</i>	<i>Amount sanctioned (Rs. in Lakhs)</i>
1991-92	5	31.42
1992-93	7	31.69
1993-94	9	28.31
<b>Total</b>	<b>21</b>	<b>91.42</b>

(c) 2 applications are pending 7 applications were rejected.

(d) Eligible pending applications will be considered for financial assistance during the current financial year.

[*Translation*]**Exploration of Oil and Natural Gas**

4135. SHRI PRABHU DAYAL KATHERIA:  
SHRI SURENDER PAL PATHAK:

Will the Minister of PETROLEUM  
AND NATURAL GAS be pleased to state:

(a) the details of the agencies engaged in exploring new sources of oil and natural gas in Uttar Pradesh during the last three years;

(b) the names of the places where exploration work is in progress;

(c) the amount spent on this work during this period; and

(d) the results of this exploration work and the details thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
NATURAL GAS (CAPT. SATISH KUMAR  
SHARMA) : (a) ONG Corporation Ltd. and  
Oil India Ltd. were engaged in oil and gas  
Exploration in Uttar Pradesh during the last  
three years.

(b) ONG Corporation Ltd. is currently engaged in acquiring seismic data in Shahjahanpur-Amir Nagar area. At present OIL is carrying out seismic survey in Western UP of Ganga Basin which lies in whole or in part of the districts of Moradabad, Bareilly, Nainital, Bijnor, Rampur, Pilibhit, Budaun and Garhwal.

(c) ONGC Ltd. and OIL have incurred an expenditure of about Rs. 57 crores during the last three years (1991-92 to 1993-94).

(d) ONGC Ltd. has drilled two exploratory wells in the area. However, no hydrocarbons have been discovered in these wells. The seismic data collected by OIL is presently being processed and interpreted for identification of prospective drilling locations.

[*English*]**Oil Wells**

4136. SHRI UDAISINGRAO  
GAIKWAD: Will the Minister of PETROLEUM  
AND NATURAL GAS be pleased to  
state:

(a) whether oil wells have been commissioned at several parts of the country;

(b) if so, their locations state/Territory-wise, as on February 28, 1994 with production capacity of each well per day;

(c) whether the Government propose to take some measures to increase the production capacity of oil wells to reduce import substantially;

(d) if so, the details thereof;

(e) whether the Government propose to commission similar oil wells in other parts of country during current financial year; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF  
THE MINISTRY OF PETROLEUM AND  
NATURAL GAS (CAPT. SATISH KUMAR  
SHARMA) (a) Yes, Sir.

(b) The information is being col-

lected and will be laid on the Table of the House.

(c) to (f) Some of the major measures taken to increase the production capacity of oil wells are as under:

- (i) Increase in number of workover rigs and round the clock operations.
- (ii) Increasing efforts on well stimulation and artificial lift.
- (iii) Use of investigating tools to diagnose the problem for taking corrective measures in shorter time.
- (iv) Engaging international consultants/companies for taking up complicated repairs through application of latest technology in the following areas:-

- Water shut-off
- Gas shut-off
- Well Stimulation
- Recompletion of wells with changed inclination.
- Drainhole drilling.

Government would take up similar measures in other oil producing basins of the country wherever developmental schemes are under implementation.

#### **Warning on Tobacco products**

4137. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is legally mandatory for tobacco products to carry a health warning on the exterior;

(b) the reasons for such a legal requirement;

(c) whether some tobacco products have been exempted from this requirement; and

(d) if so, the names of such products involving tobacco which do not require a warning to be written on their labels?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) to (d). As per the Cigarettes (Regulation of Production, Supply and Distribution) Act 1975, it is mandatory to display health warning on all carton/buckets of cigarettes. The purpose is to make the people aware of the harmful effects of smoking. This Act does not apply to other tobacco products.

#### **Traffic Signal System**

4138. SHRI DHARMANNA MONDAYYA SADUL:  
SHRIMATI PRATIBHA DEVISING PATIL:  
SHRI GOVINDRAO NIKAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of accidents in Delhi have occurred due to non-availability of traffic signal system at the several main roads, crossings and roundabouts; and

(b) the steps proposed to be taken to provide signal system at those points?

THE MINISTER OF OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) No, Sir.

(b) The installation of signals at a particular interesection/crossings/ roundabouts is decided on the basis of the traffic exigencies. The Indian Road Congress has laid down certain warrants, which are given below on which the traffic singals are installed :-

- (i) Minimum vehicular voluem;
- (ii) Interruption of continous traffic;
- (iii) Minimum dedestrians volume; and
- (iv) Past accidents' experience.

#### **Modernisation of Police**

4139. KUMARI MAMATA  
BANNERJEE :  
SHRI GOPI NATH  
GAJAPATHI ;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the funds sanctioned for the modernisation of the police forces in different parts of the country, State-wise, during the last three years:

(b) whether the State Governments have utilised the funds provided for the purpose; and

(c) if not, the reasons therefore?

THE MINISTER OF OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) A statement is attached.

(b) and (c) Utilisation certificates are obtained from the States for funds released in the previous year prior to releasing them their allocation for the current year. By and large, State Governments have utilised the funds provided for the purpose.

#### **Pneumonia Deaths**

4140. DR. K.D JESWANI. Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether thousands of children die every year due to pneumonia, and

(b) if so, the steps taken/propose to be taken by the Government to control this disease?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI. B. SHANKARANAND): (a) and (b) A number of children die due to pueumonia. Government is implementing the Acute Respiratory Infaction Control Programme under the Child Survival and Safe Motherhood (CSSM) Programme with the objective of preventing deaths due to pneumonia.

## STATEMENT

(Rs. in lakhs)

Name of State	Amount Sanctioned		
	1991-92	1992-93	1993-94
Andhra Pradesh	139.500	104.780	230.510
Arunachal Pradesh	30.850	46.270	92.540
Assam	63.620	47.710	47.710
Bihar	195.240	233.120	284.000
Goa	-	58.960	43.610
Gujarat	100.120	103.682	123.220
Haryana	47.810	100.250	35.850
Himachal Pradesh	27.130	40.690	81.380
Jammu & Kashmir	57.000	81.540	78.100
Karnataka	100.540	209.940	184.159
Kerala	76.000	56.990	113.990
Maharashtra	167.520	351.320	167.265
Madhya Pradesh	156.640	237.820	309.212

Name of State	(Rs. in lakhs)		
	Amount Sanctioned		
	1991-92	1992-93	1993-94
Manipur	23.090	17.320	34.630
Meghalaya	17.290	36.270	12.970
Mizoram	29.260	61.360	87.780
Nagaland	25.620	38.430	34.640
Orissa	69.740	146.250	132.930
Punjab	56.430	118.350	38.090
Rajasthan	103.280	154.920	105.020
Sikkim	10.380	17.220	34.440
Tripura	31.020	46.530	46.530
Tamil Nadu	131.170	275.070	259.950
Uttar Pradesh	224.200	336.300	240.000
West Bengal	116.510	78.910	181.440

[Translation]

### **Leprosopic Tubectomy**

4141. SHRI CHINMAYANAND SWAMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Leprosopic tubectomy operations conducted during 1993-94, State-wise;

(b) the steps taken to train the group of the doctors conducting such operations; and

(c) the details of the instructions issued to minimise the deaths occurring during

such operations?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) The number of Laproscopic tubectomy operations conducted during 1993 -94, State-wise are given in the attached Statement.

(b) 22 Central Laproscopic Training Centres have been established in different parts of the country to provide training to a team consisting of a Doctor, OT Nurse and OT Technician.

(c) Instructions for pre-operative selection of patients, operative procedure, Post Operative Care follow up and sterilisation of instruments have already been issued.

## STATEMENT

## STATE-WISE NUMBER OF LAPAROSCOPIC TUNECTOMY OPERATIONS CONDUCTED DURING 1993-94 (APRIL, 93 TO DECEMBER, 93)

Sl. No	States/UTs	Number of Laparoscopic Tunnectomy \$ operations conducted (1993-94) (April, 93 to December, 93)
I. MAJOR STATES (Population 1 crore or more)		
1.	Andhra Pradesh	1166 *
2.	Assam	3423
3.	Bihar	24525
4.	Gujarat	7447. **
5.	Haryana	27580
6.	Karnataka	45098 *
7.	Kerala	19089
8.	Madhya Pradesh	5680 *
9.	Maharashtra	40240
10.	Orissa	5897*

*Number of Laparoscopic Tubectomy \$ operations conducted (1993-94,  
(April, 93 to December, 93)*

*States/UTs*

*Sl. No*

**II SMALLER STATES/UTs**

1.	Himachal Pradesh	6397
2.	Jammu & Kashmir	N.R.
3.	Manipur	N.R.
4.	Meghalaya	-
5.	Nagaland	238
6.	Sikkim	63
7.	Tripura	7591
8.	A & N Islands	354
9.	Arunachal Pradesh	92
10.	Chandigarh	802
11.	D & N Haveli	-
12.	Delhi	N.R.

*Number of Laparoscopic Tubectomy \$ operations conducted (1993-94)  
(April, 93 to December, 93)*

13.	Goa	746
14.	Daman & Diu	77
15.	Lakshadweep	-
16.	Mizoram	575
17.	Pondicherry	11
<b>Total</b>		<b>346528</b>

\$ \$

- Nil.

N.R. Not Received.

\$ Figures Provisional.

\* April, 93 to September, 93.

\*\* April, 93 to June, 93.

\$ \$ Includes the figures in respect of Ministry of Railways also.

*[English]***Medical Equipments**

4142. SHRI BOLLA BULLI  
RAMAIAH:  
SHRISULTAN SALAHUDDIN  
OWAISI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether American Association of Physician from India (AAPI) has supplied expensive medical accessories to Indian hospitals;

(b) if so, to what extent they have assisted the Indian hospitals so far.

(c) whether AAPI in coordination with the Medical Council of India propose to organise seminars and continue education programme for Indian doctors; and

(d) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d) In 1985 schemes to be implemented through Medical Council of India were started for receiving donation for medical equipment and continuing of physician from American Association of Physician from India (AAPI). Till date 61 proposals for donation of equipment, book and journals have been received and 91 short duration Continuous Medical Education (CME) programmes have been organised by the Council (MCI).

**Tropical Infectious Diseases**

4143. SHRI SUDHIR GIRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether tropical infectious diseases are on the rise in the country;

(b) if so, the reasons thereof;

(c) the steps taken by the Government to prevent the rise of such diseases; and

(d) whether the State Governments have been apprised of the rise of these diseases?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) There has been decline in the incidence of Leprosy and Guinea Worm cases but in case of Malaria the position has been static;

(b) does not arise.

(c) & (d) The Government is implementing several programmes like National Malaria Eradication programme, National Filaria Control Programme, National Guineaworm Eradication Programme, National Leprosy Eradication Programme to prevent the rise of such diseases.

**Caste Certificates to Backward Classes**

4144. SHRI RAM VILAS PASWAN: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have initiated any action with regard to issue of Caste certificates to Backward Class persons of other States residing in Delhi.

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) Yes. Sir;

(b) The union Government have issued instruction in this regard in a letter dated 8 April, 1994 to all State Governments and UT Administrations. A copy of the letter, is annexed as statement.

(c) does not arise.

### STATEMENT

F.No.1211/11/94-BCC (C)  
Government of India  
Ministry of Welfare

Shastri Bhavan New Delhi-1  
Dated the 8th April, 1994.

To

Chief Secretaries of all State Govt.  
and U.T. Administrations.

*Subject: Issuing of Other Backward Class Certificates to migrants from other State/UTs.*

Sir,

In continuation of the DOPT's letter of 36012/22/93- Estt.. (SCT) dated 15th November, 1993, I am directed to say that it has been represented to this Department that person belonging to OBCs who have migrated from one state to another for the purpose of employment, education, etc. experience great difficulty in obtaining caste certificates from the state from which they have migrated. In order to remove this difficulty, it has been decided that the prescribed authority of a State/U.P. Administration in terms of the DOPT letter No. 36012/22/93 Estt. (SCT) dated 15th November 1993 may issue the OBC Certificate to a person who has migrated from another state on the production of genuine certificate issued to his father by the prescribed authority of the State of his fa-

ther's origin except where the prescribed authority feels that a detailed enquiry is necessary through the state of origin before the issue of the certificate

2. the certificate will be issued irrespective of whether the OBC candidate in question is included in the list of OBC pertaining to the State/ U.T. to which the person has migrated. The facility does not alter the OBC status of the person in relation to the one or the other State/U.T. The OBC person on migration from the State/U.T of his origin to another State/U.T. where his caste is not in the OBC list is entitled to the concessions/ benefits admissible to the OBCs from the State of his origin and Union Government but not from the State where he has migrated.

3. It is requested that all competent authorities may be advised to issue the OBC certificate after satisfying themselves of the correctness of the certificate. The list of the competent authorities empowered as per DOPT's circular of 15th November, 1993 may be followed strictly. No other authorities may be allowed to issue the OBC certificates.

Yours faithfully  
sd/-

(M.S. Pandit)

Joint Secretary to the Govt. of India.

Copy to:

1. Secretary, Union Public Service Commission, Dholpur House, New Delhi. (With 15 spare copies)
2. Secretary Staff Selection Commission CGO Complex, Lodhi Road, (With 15 spare Copies)
3. All Ministries/Department of Government of India.
4. Member Secretary, National Commission for Backward Classes,

- West Block, 1. 2nd Floor, Wing-3,  
R.K. Puram, New Delhi.
5. Comptroller and Auditor General of India New Delhi.
  6. Election Commission of India, New Delhi.
  7. Rajya Sabha Secretariat (Administration Branch).
  8. Lok Sabha Secretariat (Administration Branch).
  9. Department of Public Enterprises, CGO Complex, New Delhi.
  10. Ministry of Home Affairs for taking necessary action so far as Union Territories are concerned.
  11. Department of Personnel and Training Estt. (SCT), Branch.
  12. All attached and subordinate offices of Ministry of Welfare.

sd/-

(M.S. Pandit)

Joint Secretary to the Govt, of India.

#### **Irrigation Projects in Orissa**

4145. DR. KRUPASINDHU BHOI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation projects in Orissa being financed by European Economic Community (EEC) alongwith the amount thereof;

(b) whether the Government of Orissa has approached the EEC to take up more projects; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). The Government of

Orissa, presently, is not having any on-going European Economic Community (EEC) assisted project in Water Sector. They have proposed a project namely Minor Irrigation Projects in Orissa for EEC assistance. A Project Identification Mission visited in October, 1992. The project is to be taken up in two phases over a period of 6 years located in Puri, Phulbani and Ganjam districts. During the first phase of three years, the project envisages rehabilitation of six large schemes and one small scheme. In the second phase of same duration, 10 large scheme and 14 small schemes scattered throughout the State are envisaged to be rehabilitated. The total cost of the project is estimated to be of the order of ECU 13.2 million of which EEC contribution would be ECU 11.2 million.

#### **SC/ST Development In Kerala**

4146. SHRI KODIKKUNNIL SURESH: Will the Minister of WELFARE be pleased to state:

(a) whether the Government of Kerala has submitted any proposals for the development of Scheduled Castes and Scheduled Tribes in Kerala ;

(b) if so, the details with the assistance sought ; and

(c) the amount granted by the Union Government during 1993-94 in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) to (c) Government of Kerala has submitted a proposal for special Central assistance of Rs. 10 crores for implementation of 'Intensive Habitat Development Programme for the comprehensive development of SC/ST habitats in the State, during 1993-94. For the implementation of the same programme during 1992-93 the

Government of India had provided Rs. 80.22 lakhs as additional Special Central Assistance. The State Government has not furnished the details of progress achieved during 1992-93. However, since there was no additional funds available with the Union Government, the request of State Government for Rs. 10 crores for the said scheme could not be considered.

No specific proposal for the development of STs was received from the Government of Kerala. However, an amount of Rs. 15 lakhs have been granted under SCA to the state Government during 1993-94 against their proposal for a Priyadarshni Tea Estate which is being run for the benefit of Tribals.

[*Translation*]

#### **Oil Drilling In M.P.**

4147. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether any steps are being taken by the Government to continue oil drilling in Khandwa and other districts of Madhya Pradesh and also to start drilling in new places ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) No well has been drilled in khandwa district of M.P. However, one well Jabera-1 was drilled in the Damoh district. Two locations i.e. Tihki-1 and Anthoni-1 in the districts of Shahdol and

Chhindwara respectively have been released for drilling, of which Tihki-1 is planned for drilling in 1994-95. Seismic and Gravity-Magnetic surveys are in progress in the districts of Sidhi, Shahdol, Raisen, Chhindwara, Sagar and Damoh.

(c) Does not arise.

#### **Command Area Development Programme in M. P.**

4148. SHRI SURAJBHANU SOLANKI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the irrigation projects being run under centrally sponsored Command Area Development Programme in Madhya Pradesh;

(b) whether the Government of Madhya Pradesh has sent any proposal to include more irrigation projects under this programme

(c) if so, the details thereof; and

(d) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) The details of the irrigation projects being run under Centrally Sponsored Command Area Development Programme in Madhya Pradesh are given in the Statement attached.

(b) and (c). Yes, Sir. 3 Schemes namely, Bhaer Canal, Thanwar and Kanhargaoon with their projected cost as Rs. 1338 lacs, Rs. 2276 lacs and Rs. 1434.827 lacs re-

spectively were received from the Government of Madhya Pradesh for inclusion in Centrally sponsored Command Area Development Programme. The CCA of the Schemes are 110.96 thousand hectare, 11.1.

thousand hectare and 2.9 thousand hectare respectively.

(d) The comments on these schemes are communicated to the State Governments and their replies are awaited.

## STATEMENT

## DETAILS OF THE IRRIGATION PROJECTS UNDER CENTRALLY SPONSORED CAD PROGRAMME.

State	Projects	Year of inclusion	C.C.C 00ha.	U.I.P 000 ha.
1	2	3	4	5
Madhya Pradesh	1. Tawa	1974-75	247.00	333.00
	2. Chambal	1974-75	220.00	273.00
	3. Aodha	1985-86	4.86	4.86
	4. Barna	1974-75	55.00	60.70
	5. Halali	1974-75	25.00	37.20
	6. Kolar	1985-86	45.00	60.86
	7. Naren	1985-86	3.20	2.80
	8. Kethan	1985-86	3.20	2.50
	9. Hasdeo	1974-75	57.00	42.00

State	Projects	Year of inclusion	C.C.C 00ha.	U.I.P. 000 ha.
1	2	3	4	5
10.	Kharung	1974-75	47.77	48.58
11.	Maniyari	1974-75	55.00	50.20
12.	Ghonga	1985-86	8.10	7.70
13.	Mahanadi	1983-84	389.00	340.00
14.	Pairi	1983-84	43.00	73.00
15.	Tandula	1985-86	68.20	68.20
16.	Jonk	1985-86	15.51	14.00
17.	Balar	1985-86	6.55	5.57
18.	Kodar	1985-86	21.75	23.47
19.	Upper Wainganga	1985-86	93.00	113.93
20.	Bagh	1985-86	16.60	14.79
21.	Harisi	1985-86	68.42	53.16
22.	Rampur Makroda	1985-86	7.53	8.06
23.	Rani Avantii Bai (Bargi)	1990-91	157.00	157.00
	Total		1657.75	1794.58

*[English]***Sardar Sarovar Project**

4149. SHRI CHITTUBHAI GAMIT: Will the Minister of WATER RESOURCES be pleased to refer to reply given to Unstarred Question No.1664 on August 5, 1993 and state:

(a) whether various technical aspects regarding construction of an irrigation by-pass Tunnel at Sardar Sarovar Project has since been resolved;

(b) if so, the details thereof and the time by which the construction work is likely to be started ;

(c) if not, the reasons therefor ; and

(d) the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d) Various technical aspects regarding construction of an irrigation by-pass Tunnel at Sardar Sarovar Project are still to be resolved. The issue came up for discussions in the 6th meeting of the Review Committee for Narmada Control Authority held on 23.8.93 wherein it was decided that the concerned party states would hold mutal discussions and arrive at a decision on this issue. No decision/progress has been reported by the party States. The party states have been advised to report progrese in the matter.

*[Translation]***Coal Stocks**

4150. SHRI LAL BABU RAI :  
SHRI RAM TAHAL  
CHOUDHARY :

Will the Minister of COAL be pleased to state :

(a) whether verification of several coal stocks has been made during the last three years;

(b) whether any shortage has been found therein;

(c) if so, the details thereof;

(d) whether any enquiry has been conducted in this regard;

(e) if so, the outcome thereof; and

(f) the action taken by the Government against the persons found guilty ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (c) CIL carries out annual verification of coal stocks in its various subsidiary companies. Variation between book stock and physical stock is permissible upto the limit of 5% of book stock during the last three years stock storages (beyon the permissible limit of 5% were as under :

<i>(Fig. in lakh tonnes)</i>	
1990-91	4.13
1991-92	31.89
1992-93	9.75

(d) to (f). In all cases of variation exceeding 5% of book stock, the coal companies conduct enquiries to escertain the causes fir the variation and to fix responsibility therefor. Disciplinary proceedings were initiated against persons found

responsible and on that basis, so far, punishments have been imposed on 11 persons and 7 persons have been warned.

### LPG Connections

4151. SHRI KASHIRAM RANA :  
SHRI ARJUN SINGH  
YADAV:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the persons who had got themselves registered for LPG connection five years back have not been given connections till December.31,1993;

(b) if so, the details of rules in this regard; and

(c) the State-wise details of dates upto which LPG connections have been provided to be persons who have got themselves registered ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP. SATISH KUMAR SHARMA): (a) and (b) New LPG connection are released to the waitlisted persons according of the serial order of registration with the distributor concerned depending on new customer enrolment allotted to the distributor, which is made keeping in view the stock available with the distributor, waiting list and product availability. Release of connections is not based on the age of the registration.

(c) The clearance of waitlisted persons varies from market to market and distributor to distributor all over the country. There is no State-wise uniform position.

### Meeting of Adivasi Advisory Council

4152. SHRI KHELAN RAM  
JANGADE:  
SHRI RAM TAHAL  
CHOUHARY :

Will the Minister of WELFARE be pleased to state:

(a) whether the meetings of Adivasi Advisory Council are not being conducted as per the rules in States:

(b) if so, whether the Government have issued directions to State Governments in this regard; and

(c) if so, the details thereof?

THE MINISTER OF OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU) : (a) Yes, Sir. Meetings of Tribes Advisory Councils are not being held regularly.

(b) Yes, Sir.

(c) Copy of guidelines issued by the Ministry of Welfare is attached as Statements I & II.

### STATEMENT - I

SITARAM KESRI

Dear Sirs,

The Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes (10th Lok Sabha) has, in its 15th Report presented to the Parliament, adversely commented on the delay in submission of Governor's Report and the quality of the report submitted to the President under para 3 of the Fifth Schedule to the

Constitution. As you are aware, the above mentioned provision of the Constitution casts special responsibility on the government of each State having Scheduled Areas to submit to the President, the governor's Report on administration of Scheduled Areas. The report is to be submitted annually or, whenever so required by the President. Usually the report is submitted annually.

2. The Parliamentary Committee has observed that the reports are normally a catalogue of achievements of State Governments in tribal development.. there is no attempt to qualitatively analyse and critically evaluate the problems of Scheduled Areas Administration.

3. I would, in this context, draw your kind attention to do. letter No. 18013/3/86-TD (R) dated January 5, 1987 from the then Minister of State for Welfare to the Chief Ministers. It is clearly laid down therein that the term "Administration of Scheduled Areas" should not be interpreted in a narrow sense limited only to the management aspect, but also to cover the entire gamut of developmental efforts as well as regular administration. The annual report provides an opportunity to the State Govt. to undertake a close and critical review of administration in the Scheduled Areas in its totality. The report may particularly evaluate the performance with reference to the allocations and targets made under various sectors of Tribal Sub-Plan, loopholes in the law and weaknesses in administration, if any, and measures proposed to plug the loopholes in law and to improve the administration. The recommendations made by the Tribes Advisory Council (TAC) of the State and steps taken for implementation may also be incorporated in the report.

4. The Tribes Advisory Council should also meet more frequently and for a longer time

in order to be more effective.

5. I am enclosing herewith a format for the Governor's Report indicating the list of items that might be incorporated in the Governor's Report.

6. I shall be thankful if you could kindly issue instructions to the concerned quarters to follow up the suggestions made for preparation of Governor's Report which may be submitted by the end of September of the year following the financial year to which the report pertains.

With regards.

Yours Sincerely,

Sd/-

(SITARAM KESRI)

To

The Chief Minister's/Governor of Scheduled Area States,  
Dr. Rajendra Kumari Bajpai Minister of state for welfare

D.O. No.

January 5, 1987

18013/3/86-TD (R)

## STATEMENT-II

Dr. Rajendra Kumar Bajpai  
Minister of State for Welfare

Do No 18013/3/86-TD (R)

January 5, 1987

Dear,

As you may be aware, paragraph 3 of the Fifth Schedule to the Constitution lays down that "the Governor of each State having Scheduled Areas therein, shall annually or whenever so required by the President, make a report to the President regarding the administration of Scheduled Areas in

that State and the executive power of the Union shall extend to the giving directions to the State as to the administration of the said area.

2. Various Committees and Commissions and Working Groups which went into the problems of Scheduled Tribes. Particularly, the Scheduled Areas and Scheduled Tribes Commission (Dhebar Commission 1961) and the Shilu Ao Study Team (1969) and the Working Group on Development of Scheduled Tribes during Seventh Plan (1984) have observed that no instructions had been issued by the Union Government about the format and contents of these reports with the result that the State Governments had come to look upon them as departmental reports.

3. The recommendations of the Dhebar Commission were considered at various meetings and conferences and it had been agreed that preparation of the Governors' report should be the responsibility of the State Secretariat. Further, it had also been agreed that views of the Tribes Advisory Councils be incorporated in the Governors' reports and the views expressed by the Commissioner for Scheduled Castes and Scheduled Tribes. Members of Legislatures and non-officials be kept in view while preparing the reports.

4. While it is possible to interpret "administration of Scheduled Areas" in narrow sense i.e. as relating only to the management aspect it will be appreciated that in the present day context inclusion of sufficient details on development effort as well as on regulatory administration appears imperative. In fact, recognising the importance of the changing situation, the reports of some State Governments include performance on the development front as its substantial part.

5. The question as to how the provisions of the Fifth Schedule can be made a more effective instrument in helping policy formulation ensuring adequate protection to the Scheduled Tribes and for raising the level of administration in Scheduled Areas has been considered by us in some depth. We have, no doubt, that the State Governments would also be seized of this matter. We feel that it should be possible to undertake a close and critical review of the administration of these areas in totality, including progress made in promoting development of Scheduled Tribes particularly in the context of the Tribal Sub-Plan approach.

6. In order to enable the 'State Government to follow a frame-work for the Governors' reports a lists of items that might be covered in the Governor's report is enclosed.

7. Generally, the reports are received late in the Ministry. For example reports for the years, are still awaited. In letter No. 16/2/67-Estt (C) dated 25 October 1967 the Ministry of Home Affairs had emphasised and on several occasions subsequently reiterated the need for timely submission of these reports. The Commissioner for Scheduled Castes and Scheduled Tribes had in his annual reports stressed the point.

8. I shall be thankful if the Governor's report on the administration of Scheduled Areas could be prepared in the light of the preceding paragraphs so as to give the President a complete coherent and coordinated picture of the progress made in the developmental activities and the administrative situation in the Scheduled Areas

With best wishes.

Yours sincerely  
(sd/-)

(Rijendra Kumari Bajpai)

To

The Chief Ministers of 8 States having Scheduled Area

Copy to the Secretary to the Governors of 8 States having Scheduled Areas

(sd/-)

B.K. Misra

Joint Secretary

**Format for the Report of the Governor on the Administration of Scheduled Area**

The Governor's Report on the administration at Scheduled Areas should cover:

(1) An objective assessment of the quality and adequacy of administration of the Scheduled Areas him upon.

*(a) exploitative elements if any or elements which may be detrimental in tribal areas of peace and good administration of the Scheduled Areas. The assesment should include overall evaluation of the working of Acts/Regulatoins, instructions relating to land alienation money-lending forest trade and excise policy, bonded labour, displacement of tribals, atrocities, etc.*

*(b) Complete sketch of development programmes undertaken, indicating the financial allocations used and physical targets achieved. The starting point should be the data, facts and figures of the previous year so that a vivid picture of the development of the year in question can be projected. Supponing comparative statistical tables should be appended Such tables should reveal actuals for the previous year. budgeted under the uear under report and as far as possible, proposed for the ensuing year.*

*(c) the existing level of administration of*

*Scheduled Areas and measures adopted or proposed to be adopted by the State Government to improve matters. In this section, the administrative structure acatually existing in the field should be evaluated critically with reference to the needs of the antiexploitative and developmental machinery. The deficiencies and lacunae should be clearly projected .*

*(2) The contents of Governor's Report should be such as to lead to specific action both by the State and the Union Governments with the avowed objective of improving the level of administration of development of the Scheduled Areas.*

*(3) In regard to development there should be clear time-table for preparation of reports on specific projects for tribal development and its submission to the President and follow-up action. The report should be submitted within six months of the closing of financial year i.e by 30th September of each year .*

*(4) The preparation of the report should begin at the level of Integrated Tribal Development Projects. The project Authority should give a realistic assessment of the administrative situation within its area. The Draft Administration Report of each Project should be placed before the respectife Project Advisory Committee and finalised after incorporating their reaction.*

*(5) The report should give as far as possible an ITDA/ITDP/ District-wise analysis of the results flowing from measures mentioned at (a) to (c) of para (1).*

*(6) Each department at the State level should prepare a Report for the Scheduled Areas in respect of its functional jurisdiction and a department-wise analysis should be included in the report.*

(7) Observations made by the Tribes Advisory Council of the State should be dealt with in the Report indicating steps taken in accordance with the recommendations of the Tribes Advisory Council.

(8) Based on the facts, thus, gathered, the Tribal Development Commissioner/Secretary, Tribal Development Department should prepare the Draft Annual Administration Report on Scheduled Areas and obtain approval of the Chief Secretary. The report of the Governor should be placed before the Tribes Advisory Council. The Report as finally approved by the Governor should be submitted to the President, through the Ministry of Welfare.

Do no 12025/3/87/- TDR

May 29, 1987

Dear

As enjoined in para 4 of the Fifth Schedule to the Constitution a Tribes Advisory Council has been set up in your State. This Council is an important forum envisaged under the Constitution to provide a machinery with adequate consultancy status, representing tribal interests for formulation and implementation of policies and programmes for tribal development. You will agree that the efficacy of the Council will be ensured only if the meetings of the Council are held at regular intervals.

From the information collected by us in connection with a Lok Sabha Question during the Budget Session this year it is seen that Tribes Advisory Council in your State had not met either in 1985-86 or 1986-87. The Working Groups on Development of Scheduled Tribes during the Sixth Plan and seventh Plan had also occasion to comment on the frequency of the meetings of the Tribes Advisory Councils. In this

connection attention is invited to para 16 of Chapter 4 and para 8 of the reports of the two Working Groups (Copies enclosed)

Considering the importance that we have accorded to the Tribes advisory Council, it is essential that the council meet at least twice a year regularly. I would request you to ensure that the Tribes Advisory Council meets regularly at least twice in a year with adequate preparation and follow up so as to make the meetings purposeful. I shall be grateful if you would keep us informed of the action taken in this regard.

with best wishes

Yours sincerely

(Rajendra Kumari Bajpai)  
to Chief Ministers of  
10 States having TACD

### **Gas to Fertilizer Plants**

4153. SHRI RAMESH CHENNITHALA:  
Will the Minister of PETROLEUM  
AND NATURAL GAS be pleased  
to state:

(a) the quantity of natural gas being supplied to fertilizer plants;

(b) the price at which it is being supplied;

(c) whether there is a demand for supply of gas at international price to these units; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE  
MINISTRY OF PETROLEUM AND  
NATURAL GAS (CAPT. SATISH KUMAR

SHARMA) : (a) 17.58 MMSCMD of gas was supplied to the fertilizer units in 1993-94.

(b) The price of gas was Rs. 1650 per 1000 cu. mts. upto December 31, 1993 and Rs. 1750 per 1000 cu. mts. from January 1, 1994 except for the North-East where a concessional price of Rs. 600 per 1000 cu. mts. is being charged from the fertilizer units.

(c) There have been demands for the supply of gas at lower prices prevailing in some other countries.

(d) The price of gas has been fixed by Government till December 31, 1995 after taking all the relevant factors into account.

#### **Disposal of Wakf Cases**

4154. MOHAMMAD ALI ASHRAF  
FATMI :  
SHRI CHHEDI PASWAN:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have considered over expeditious disposal of the Wakf cases;

(b) if so, the details thereof;

(c) if not, the reasons therefore; and

(d) the number of Wakf cases pending as on 31st January, 1994, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) and (b) The Central Government has from time to time, been drawing attention of State Governments/ Union territory Administrations, at the highest level, to ensure expeditious disposal of

wakf cases. The then Prime Minister had addressed a communication in 1976 to Chief Ministers of select States having large number of Wakf properties, suggesting ways and means for quick settlement of cases of adverse possession of cases Wakf properties by State Government Departments and local bodies. The matter has thereafter been followed up by respective Welfare Ministers with the Chief Ministers of State Governments and Chief executives of Union Territory Administrations.

(c) Does not arise.

(d) The information is being collected and will be laid on the Table of the House as soon as received from the State Government.

#### **CGHS Dispensaries**

4155. SHRI CHHEDI PASWAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Central Government Health Scheme dispensaries is operating from the rented buildings in each State:

(b) whether all the basic facilities are available to the beneficiaries in these CGHS dispensaries; and

(c) if not, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) The information is given in the attached statement.

(b) Yes, Sir,

(c) Does not arise.

**STATEMENT**

State	No. of dispensaries
Delhi	20
Andhra Pradesh	6
Bihar	5
Gujarat	2
Karnataka	9
Madhya Pradesh	2
Maharashtra	12
Rajasthan	3
Tamil Nadu	10
Uttar Pradesh	27
West Bengal	7
<b>TOTAL</b>	<b>103</b>

[English]

**Dankuni Coal Complex**

4156. DR. ASIM BALA : Will the Minister of COAL be pleased to state:

(a) whether the Government propose to review Dankuni Coal Complex in West Bengal;

(b) if so, the details thereof;

(c) whether the revival package made for has been consulted with the State Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (d). The functioning of Dankuni Coal Complex located in the State of West Bengal has been reviewed by the Government from time to time. The last such review was made by Secretary (Coal) in December, 1993 where representatives of the State Government of West Bengal, Trade Unions and coal companies participated. An action programme for ensuring better performance of this plant mainly covering strategies for marketing of various products as well as their pricing was drawn up. Salient points of the action programme are as under :

- (i) Liquidation of present stock of CILCOKE.
- (ii) Award of contractual work for manufacturing briquettes out of the cokefines for marketing the same.
- (iii) Disposal/marketing of the light oil as an alternative to motro oil.
- (iv) Fixation of price of gas with Greater Calcutta Gas Supply Corporation (GCGSC).
- (v) Repair of the road leading to Dankuni Coal Complex.

**Alleged Cheating in Sale of Residential Flats**

4157. SHRI JEEVAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Taj Builders have cheated the people to whom they had sold the residential flats constructed on 10, Bhagwan Das Raod, New Delhi, without

telling them that the land on which the flats are built has been mortgaged to the Indian Bank from whom they had taken loan for the land development and construction of the flats and the liability was still remaining;

(b) if, so the action proposed to be taken by the Government in this matter and to safeguard the rights of the people who bought these residential flats;

(c) the details of such cases in Delhi which came to the notice of the Government during each of the last three years and the current years so far; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) There have been complaints to this effect.

(b) The Delhi Police has reported that a case under Section 120-B/420 IPC has been registered at Tilak Marg Police Station against M/s Taj World Fame Builders.

(c) The Delhi Police has further reported that no other case of similar nature against M/s Taj World Fame Builders came to their notice in the past.

(d) Question does not arise in view of (c) above.

#### **Facilities to Assam Rifles Personnel**

4158. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Assam Rifles personnel are provided Canteen Stores Depart-

ment (CSD) facilities similar to the one being to Army personnel;

(b) whether these facilities are provided to the Assam Rifles personnel after retirement;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken to bring retired Assam Rifles personnel at par with the retired Army personnel?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) They are entitled to CSD facilities when serving under Army Ops control.

(b) No Sir.

(c) They are not entitled for these facilities.

(d) Service conditions being different, retired Assam Rifles Personnel are not comparable with retired Army personnel.

#### **Bomb explosions in J & K**

4159. SHRI R. SURENDER REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the bomb explosions that took place in Jammu, Udhampur and other parts of Jammu and Kashmir in February and March, 1994 ;

(b) whether investigations in all those bomb explosions have been completed and any breakthrough achieved in identifying, nabbing and arresting the culprits;

(c) if so, the details thereof;

(d) whether any militant outfit has claimed responsibility for these explosions:

(e) if so, the details thereof;

(f) whether the preliminary investigations have revealed the hand of the Inter Services Intelligence (ISI) of Pakistan in these explosions:

(g) if so, the details thereof; and

(h) If the investigations have not been completed, the time by which the same are likely to be completed ?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) According to available information, there were 161 incidents of bomb blasts/explosions in the state during February and March, 1994, including 2 in Jammu and 1 in Udhampur. In the Jammu blasts, 4 persons were killed and 58 injured.

(b) and (c) In some cases, including the blast at Jammu on 27th March, 1994, in which 2 persons were killed and 21 injured, the suspects have been identified. In the latter incident, one person has been arrested and efforts to apprehend others are continuing.

(d) and (e) Responsibility for the blasts at Jammu on 27th March 1994, has been claimed by an outfit styling itself as 'Khalistan Zindabad Force'. In the other blast at Jammu, the 'A1-Jehad' outfit is reported to have claimed responsibility.

(f) and (g) Investigations in the various cases have not so far established a direct nexus of the ISI with each incident, though it is a fact that ISI has been responsible for providing arms, ammunition, explosives, etc; and encouraging

terrorists activities in State.

(h) In many cases, the blasts/explosions are in the nature of 'hit and run' actions, and it is difficult to trace the culprits. However, investigations are being pursued. It is not possible to indicate a definite time frame for completion of the same.

[ Translation ]

### Medical Colleges

4160. SHRI DHARMABHIKSHARM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the details of the new medical colleges permitted to open in Andhra Pradesh during the current academic year by the Indian Medical Council?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : No new medical college has been opened in Andhra Pradesh during the current academic year.

### Problems of Kashmiri Migrants

4161. SHRI MRUTYUNJAYA NAYAK :  
SHRI R. SURENDER REDDY :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3410 on December 23, 1993 regarding problems of Kashmiri migrants and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons for delay in this regard; and

(d) the time by which the information is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b) The requisite information in respect of Unstarred Question No. 3410 for 23.12.1993 has since been collected. The same is as follows:

A high powered Standing Committee has been set up by Government of Jammu and Kashmir, under the Chairmanship of Chief Secretary, to look into the problems of migrants and take remedial action. The agenda items discussed by the said Committee and action taken thereon include inter alia.

- (i) Progress of settlement of insurance claims was reviewed and the Insurance Companies were requested to expedite pending cases.
- (ii) the matter regarding grant of loan against property left behind in the Valley by the migrants was discussed. Thought was not found feasible to give guarantee by the State in individual cases for extending loan facilities, the matter regarding giving collateral security by the State is under examination.
- (iii) The Contractors who have migrated were requested to submit unsettled claims to the concerned Chief Engineer in the Valley, to whom instruction have been issued for expediting the settlement.
- (iv) Registers have been opened to record the details of immovable property of the Kashmiri migrants. On completion, the details will be sent to Divisional Commissioner,

Kashmir, for cross-checking.

- (v) It was decided to construct 1460 additional/fresh one room tenements (ORTs) for migrants living in tents at Udampur, Nagrota, Muthi, Purkhoo and Mishriwala, and the construction work is in progress.
- (iv) Medical facilities, wherever required, are being improved.
- (vii) The matter regarding grant of rent allowance to non-government employees by increasing their cash assistance, thought considered, was not agreed to.
- (viii) Necessary instructions have already been issued by the Government for transferring the service records of the migrant employees to the Heads of department in Jammu.
- (ix) The matter regarding payment of Rs. 1600/- p.m. (inclusive of cost of ration) to non-Government employees who vacate tents was discussed but not agreed to, as no migrant was reported to be willing to leave the tents on this ground.

(c) and (d) In view of above, questions do not arise.

### **Demand and Supply of Steam Coal**

4162. SHRI SURENDRA PAL PATHAK:  
Will the Minister of COAL be pleased to state:

(a) the quantity of steam coal demanded by and supplied to the industries in

Uttar Pradesh during 1993-94;

(b) whether supply of steam coal to industries in Uttar Pradesh has been made as per the demand during the said period;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken in this regard:

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (c) Steam coal supplies to consumers in Uttar Pradesh have been arranged in accordance with the sponsorships and submission of programmes by the consumers. During the year 1993-94, approximately 10.11 lakh tonnes of steam coal was supplied to industries in Uttar Pradesh. According to information given by Coal India Ltd. despatches would have been even more but for cancellations of programmes by the consumers.

(d) Coal India Limited have taken several steps to fulfil the steam coal demand of consumers including those located in Uttar Pradesh, Coal from a number of collieries including those supplying steam coal has also been offered under Liberalised Sales Scheme (LSS). Coal including steam coal is also supplied under LSS to whole Sale Traders and Mini Traders who meet the demand of Small and medium consumers.

[English]

### LPG Projects

4163. SHRI N.J. RATHVA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of LPG projects proposed by the Gujarat State Industrial Development Corporation (GSIDC) pending with

the Union Government for clearance; and

(b) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) Information is being collected and will be laid on the Table of the House.

### Districts Minority Commission

4164. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state:

(a) the names of the identified districts of minority concentration in the country, State-wise and the percentage various religious minorities therein;

(b) the percentage that the total population of a religious minority in those districts forms of the total population of that minority in the country according to 1981 census, for each religious minority;

(c) whether the criteria for the identification of these districts is the proportion of total population of all religious minorities in the population of the district; and

(d) if not, the criteria adopted in this regard:

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI K.V. (THANGKA BALU) : (a) and (b) The requisite information is given in the attached statement I and Statement - II; and

(c) and (d) The list of 40 (now 41) minority concentration districts was drawn up in the context of the Programme of Action,

*inter-alia*, for the educationally backward minorities under the National Policy on Education, 1986. Subsequently, the same list

was used for the purpose of implementation of the 15-Point Programme for the Welfare of Minorities.

## STATEMENT - I

## DISTRICTS OF MINORITY CONCENTRATION.

States	Districts	Muslims	Percentages of Minorities population			
			Christians	Sikh	Buddhist	Zoro- Astrians
A.P.	1. Kurnool	16.95	2.89	Neg.	-	-
	2. Hyderabad	39.91	2.77	0.35	0.06	0.02
Bihar	3. Darbhanga	21.55	0.04	0.02	-N	-
	4. Purnea	41.59	0.08	0.02	-N	-
	5. Katihar	36.92	0.15	0.08	0.01	-
Gujarat	6. Kachchh	18.77	0.12	0.09	-N	-N
	7. Gurgaon	30.80	0.08	0.47	0.01	-
Karnataka	8. Bidar	18.01	2.94	0.04	2.09	-

States	Districts	Muslims	Percentages of Minorities population				
			Christians	Sikh	Buddhist	Zoro- Astrians	
Kerala	9.	Bijapur	12.71	0.11	-	-	
	10.	Gulbarga	16.61	0.68	0.01	0.03	
	11.	Cannanore	25.69	9.55	-N	-N	
	12.	Wyanad	24.56	24.46	-N	-N	
	13.	Kozhikode	33.95	4.80	-N	-N	
	14.	Malappuram	65.51	2.38	-N	-N	
	15.	Palghat	23.13	3.75	-N	-N	
	M.P.	16.	Bhopal	23.40	1.22	0.76	0.91
	Maharashtra	17.	Greater Bombay	14.80	4.79	0.63	5.67
		18.	Aurangabad	15.97	0.99	0.11	7.89

States	Districts	Percentages of Minorities population					Zoro-Astrians
		Muslims	Christians	Sikh	Buddhist		
Rajasthan	19. Jaisalmer	23.19	0.05	0.16	-	-	-
U.P.	20. Saharanpur	31.57	0.14	0.79	0.02	-	N
	21. Muzaffarnagar	28.74	0.08	0.40	0.02	-	-
	22. Bijnor	39.45	0.09	1.16	0.04	-	-
	23. Meerut	25.30	0.36	0.24	0.15	-	-
	24. Ghaziabad	21.17	0.09	0.45	0.07	-	-
	25. Moradabad	38.06	0.21	0.25	0.04	-	-
	26. Rampur	47.22	0.63	3.53	0.01	-	N
	27. Pilibhit	21.12	0.12	3.90	N	-	-
	28. Baharaich	25.02	0.08	0.16	N	-	-
	29. Basti	20.40	0.30	N	0.01	-	-
	30. Gonda	22.48	0.01	0.03	-	-	-

## Percentages of Minorities population

States	Districts	Muslims	Percentages of Minorities population				Zoro- Astrians
			Christians	Sikh	Buddhist		
31.	Barabanki	20.45	0.03	0.01	N	N	-
32.	Devaria	20.72	0.04	N	N	N	-
W.B.	Cooch Bihar	20.78	0.08	N	0.02	0.02	-
34.	West Dinajpur	35.79	0.81	N	0.01	0.01	-
35.	Malda	45.27	0.20	N	N	N	-
36.	Murshidabad	58.66	0.10	0.01	N	N	-
37.	Nadia	24.08	0.69	N	N	N	N
38.	Howrah	20.17	0.16	0.08	0.02	0.02	N
39.	Birbhum	30.98	0.24	0.01	N	N	-
40.	24 Parganas (North)	23.87	0.52	0.06	0.04	0.04	N
41.	24 Parganas (South)						

N.B. : N - Negligible

**STATEMENT-II***Districts of Minority Concentration*

<i>Religion</i>	<i>Percentage population of minorities in 41 minority concentration districts to their population in the country (1981 census)</i>
1. Muslim	36.71
2. Christians	8.75
3. Sikh	1.91
4. Buddhist	14.98
5. Zoroastrians	70.65

**Cataract Operation**

4165. SHRI SUSHIL CHANDRA VARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the State-wise target laid down by the Government for performing cataract operations during the last three years;

(b) the actual achievement made during the above period;

(c) whether the Government of Madhya Pradesh has forwarded any proposal to the Union Government for seeking World Bank financial assistance to meet the cost of cataract operations; and

(d) the action has been taken on the proposal?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) and (b) The details

are provided in the Statement attached

(c) and (d) Negotiations for obtaining financial assistance for the national Programme for Control of Blindness have been held with World Bank in January-February, 1994. The State of Madhya Pradesh is included in the project.

[*Translation*]

**Irrigation Protects**

4166. DR. CHINTA MOHAN:  
SHRI GUMAN MAL LODHA:  
DR. MAHADEEPAK SINGH  
SHAKYA:  
SHRI NITISH KUMAR:  
SHRI ANKUSHRAO  
RAOSAHEB TOPE:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of major and medium irrigation projects which were not completed

and spilled over to the Eighth Five Year Plan along with their projected costs and reasons therefor;

(b) the number of projects out of them are scheduled to be completed during Eighth Five Year Plan;

(c) the total amount spent there on so far; and

(d) the total estimated amount required for their completion;

THE MINISTER OF STATE OF IN MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) 158 major, 226 medium and 895 Extension/Renovation/Modernisation (ERM) projects estimated to cost Rs. 54470 crores, Rs. 4797 crores and Rs. 6309 crores respectively have spilled over into VIII Plan. Delay in completion of projects is mainly due to change in scope, cost escalation, contractual problems, public agitation and inadequate provision of funds.

(b) 55 major, 98 medium and 15 ERM Projects are scheduled for completion during VIII Plan.

(c) Amount spent till end of March, 1992 on these projects in Rs. 7540 crores.

(d) An estimated amount of Rs. 4498 crores are required for their completion.

[English]

#### **Bachawat Tribunal Award**

4167. SHRI M.V.V.S. MURTHY:  
SHRI SULTAN SALAHUDDIN  
OWAISI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Bachawat tribunal award for using Krishna-Godawari waters has not been implemented so far.

(b) if so, the reasons therefor; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (c). On 10th April, 1969 Central Government constituted Godavari Water Disputes Tribunal and Krishna Water Disputes Tribunal under the Chairmanship of Justice R.S. Bachawat to adjudicate upon the water dispute regarding the inter-State rivers Godavari and Krishna and river valleys thereof respectively. Whereas Krishna Water Disputes Tribunal gave its report on 27th May, 1976, the Godavari Water Disputes Tribunal gave its report on 7th July, 1980. In accordance with Section 6 of Inter-State Water Disputes Act, 1956 the Government of India published the decisions of Krishna Water Disputes Tribunal and Godavari Water Disputes Tribunal on 31st May, 1976 and 26th July, 1980 respectively thus making it final and binding on the party States. As provided in the Inter-State Water Disputes Act, 1956, the State Governments are required to give effect to the decision.

#### **Irrigation Projects in Orissa**

4168. SHRI ARJUN CHARAN SETHI:  
Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the irrigation projects

taken up for modernisation/renovation during the Eight Five year Plan in Orissa;

(b) the total expenditure involved therein;

(c) the details of irrigation projects out of these getting external assistance along with the quantum thereof; and

(d) the total area of land likely to be irrigated after modernisation/renovation of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) One major project namely Baitami and three medium projects namely Aunli, Pitamahal and Boldiha have been taken up for modernisation/renovation during the VIII Plan at an estimated cost of Rs. 185.50 lakhs.

(c) None of the above project is receiving external assistance.

(d) The projects do not envisage creation of any additional irrigation potential but are meant for stabilisation of irrigation in existing command areas.

[*Translation*]

#### **Blue-Dyed Kerosene**

- 4169. DR. SAKSHIJI:  
SHRI BOLLA BULLI  
RAMAIAH:  
SHRI VILASRAO NAGNATH-  
RAO GUNDEWAR:  
SHRI UDYASINGRAO  
GAIKWAD:

Will the Minister of PETROLEUM

AND NATURAL GAS be pleased to state:

(a) whether Central scheme for supply of blue-dyed kerosene meant for PDS is proposed to be extended to other areas in a phased manner during the current year;

(b) if so, the details thereof; and

(c) the time by which it is likely to be extended to all State and Union Territories?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) and (c) Till 15th April, 1994 introduction of blue dyed kerosene has been extended to markets fed from 89 locations and it is expected that by the end of April, 1994 all locations would be covered so as to supply only blue-dyed kerosene through public distribution system in the country.

[*English*]

#### **Organisation of Rally in Delhi**

4170. DR. LAL BAHADUR RAWAL:  
SHRI KESHRI LAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a vast rally was organised in Delhi during the first week of March, 1994 against the gruesome murder of two kids in Hyderabad recently;

(b) if so, the details thereof;

(c) whether the Government have received any representations/memoranda in this regard;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) to (b) The Delhi Police have reported that on 2nd March, 1994, the Delhi Pradesh BJP, Uttranchal Cell, held a demonstration at Jantar Mantar, New Delhi to protest against the killing of two children of a Havaladar of 9th Garhwal Regiment in Hyderabad on 2nd February, 94. They wanted to proceed towards the Office of the Union Home Minister but were stopped opposite police Station Parliament Street, New Delhi. In all, 487 persons were detained under section 65 of the Delhi Police Act at about 12.10 p.m. and were let off at about 12.15 p.m.

(c) No memorandum was received from the demonstrators.

(d) and (e) Do not arise in view of (c) above.

### **Bomb Blasts**

4171. SHRI AMAR ROYPRADHAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there was any possibility of international hand in the bomb blasts in the country during 1993;

(b) the details of investigations made in this regard; and

(c) the outcome of such investigations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RJAESH PILOT) : (a) to (c) During the

course of investigation of some bomb blast cases, the investigating agencies have found evidence of involvement of Pakistan in aiding and abetting terrorist activities in India. The investigations have also revealed that some of the accused persons involved in executing Bombay blasts were trained in Pakistan. Investigations by CBI are in progress. In view of the sensitive nature of the subject matter, it will not be in public interest to disclose further details in this regard.

### **Deaths in Police Custody**

4172. SHRI SHRAVANKUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of deaths in police custody reported in various Union Territories during the last nine months;

(b) the number of policemen found guilty; and

(c) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SYEED) : (a) National Capital Territory of Delhi has reported 2 cases of deaths in police custody during last nine months; (July 93 to March '94). One case has also been reported in Union Territory of Pondicherry. No such incidents have been reported from any other Union Territory.

(b) and (c) In one case of death occurring in Delhi, case under Section 304A/IPC has been registered and is pending investigation. However departmental enquiry is being conducted against five policemen for negligence in discharge of their official duties.

In the other case of death occurring in

Delhi, case under Section 341/342/304/34-IPC has been registered and is pending investigation. However, in the course of departmental action four policemen have been placed under suspension. In the one case reported in Union Territory of Pondicherry, no policemen has been found guilty so far. However, a criminal case is pending against eight policemen.

### 1991 Census

4173. SHRI GIRDHARI LAL BHARGAVA: Will the minister of HOME AFFAIRS be pleased to state:

(a) whether the work pertaining to 1991 Census has been completed in Rajasthan;

(b) if not, the details thereof and the reasons therefor;

(c) whether a number of posts in Groups B, C and D have been abolished in the Directorate of Census, Rajasthan as an austerity measure; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b) Most of the work pertaining to 1991 Census has been completed in Rajasthan. The work of processing and tabulation of the remaining census data and their publication etc. as per the Tabulation and Publication Plan is being attended to.

(c) and (d) Only 10 Group C posts were abolished in the Directorate of Census Operations, Rajasthan as an austerity measure under the general instructions of the Govt.

### Radial Keratotomy

4174. SHRI S.N. VEKARIA: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether radial keratotomy laser operation can cause blindness;

(b) if so, the details thereof; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) No, Sir;

(b) and (c) Do not arise.

### Epidemic Outbreak in Delhi

4175. SHRI RAJNATH SONKAR SHASTRI : Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the hospitals in Delhi under his Ministry are not separating the hospital waste from the municipal waste at source and thereby creating risk of epidemic outbreak in Delhi;

(b) if so, the details thereof;

(c) whether any arrangements exist in the hospitals to burn the hospital waste; and

(d) if not, the reasons thereof and the steps taken in that direction?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) Does not arise.

### **New Hospitals**

4176. SHRI JITENDRA NATH DAS: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to open hospitals on the lines of All India Institute of Medical Sciences in each State;

(b) if so, the details thereof; and

(c) the time by which these are likely to be set up?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) No, Sir.

(b) and (c) Do not arise.

### **Raniganj Stabilisation Programme**

4177. SHRI HARADHAN ROY: Will the minister of COAL be pleased to state:

(a) the total area to be covered by the Raniganj Stabilisation programme;

(b) the time by which it is likely to be completed;

(c) the total area now taken up for stabilisation;

(d) the time by which it was supposed to be completed;

(e) the total amount sanctioned for and spent on the Programme so far;

(f) the details of amount received so far from the Coal India Limited and different Government Agencies for the Programme; and

(g) the reasons for delay in carrying out the model study?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (f) Some areas in Raniganj Coalfield in West Bengal are prone to subsidence mainly due to unscientific mining carried out before the nationalisation of coal mines. The problem of subsidence has been further compounded by illegal mining which has to be controlled by the law enforcing authorities of the State Government. An Apex Monitoring Committee comprising of representatives of the coal company, District Administration, Director General Mines Safety, Central Mining Research Station and public figures (MLAs, MPs) of which the Hon'able Member of Parliament is also a Member, was constituted to examine 49 unstable localities of Raniganj. This Committee opined that 38 localities covering an area of 11.8 sq kms. are unsafe, of which about 4.8 sq kms are covered by buildings constructed illegally despite the enactment of the West Bengal Restriction on Construction in Unsafe Areas Act, 1979 by the State Government. Since maps of old unstable workings are not available, ECL on their own have taken up a stabilisation project which primarily aims at developing a suitable technique. An area measuring 8.72 hectares (0.0872 sq. km) was taken up for conducting trials for hydro-pneumatic sand stowing technique developed indigenously. The estimated cost of the scheme till March, 1994 is approximately Rs.1.53 crores which is being reimbursed from Excise Duty collected under the Coal Mines (conservation and Development) Act, 1974.

For actual implementation of anti-subsidence schemes on the ground active association of the State Government/ District authorities is required in dealing with the problem of shifting and re-location of population living on the damaged areas. It is in this background that it was suggested to the Government of West Bengal that the existing Asansol Durgapur Development Authority (ADDA) which was set up under the Town and Country Planning Act of West Bengal could be authorised as the executing agency for restoration works. Technical inputs in surveying, planning and designing and preparation of schemes/projects would be provided by Coal India Limited/Eastern Coalfields Limited by placing technical personnel at ADDA. An amount of Rs.5 crores to be provided as seed money for undertaking the implementation of the schemes has also been set aside for the purpose. The issue regarding setting up of the institutional arrangement for the purpose is still under discussion with the Government of West Bengal.

In accordance with Section 7 of the Coal Mines Nationalisation Act, 1973, neither the Government of India nor Coal India Limited (or its subsidiary company) are liable for liabilities/contraventions of law, if any, of the period prior to the nationalisation of coal mines. The State Government of West Bengal has been collecting cesses under West Bengal Primary Education Act of 1973 and the West Bengal Rural Employment and Production Act of 1976. Rightfully a sizeable portion of these collections should have been spent for the well being as well as upliftment of the people of the coalfield area.

The question of choice of technology for dealing with the subsidence problem as well as the time limit by which the entire area can be stabilised, can be firmed up only after the institutional arrangement for executing

works related to the subsidence control is put in position.

(g) Central Mining Research Station, Dhanbad, had carried out Model Study. In the absence of knowledge of actual configuration of underground workings, a truly representative condition could not be created in the model.

#### **Flood Affected Area in Bihar**

4178. SHRI PREM CHAND RAM: Will the minister of WATER RESOURCES be pleased to state:

(a) the total area declared as flood affected in Bihar;

(b) the details of schemes formulated by the Union Government to Control floods in Bihar;

(c) the details of funds allocated for these schemes;

(d) whether Government of Bihar has sent any scheme after carrying out detailed ground survey;

(e) if so, the details thereof; and

(f) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Rashtriya Barh Ayog has assessed an area of 42.6 lakh hectares as flood prone in Bihar.

(b) Comprehensive plan for flood management covering short terms and long term measures for all the rivers causing floods in Bihar have been prepared. In

addition a scheme for flood proofing in North Bihar costing about Rs.230 crores has also been formulated. These have been sent to State Government for formulating individual schemes after carrying out detailed ground surveys.

(c) A provision of Rs. 251.71 crores under flood control sector have been made in 8th Five Year Plan for Bihar. An additional amount of Rs. 40 crores has also been provided in 8th plan in Central Sector for flood proofing schemes in Ganga Basin States including Bihar.

(d) to (f) No new schemes have been received.

#### **Ambedkar Bhawan**

4179. SHRI V. KRISHNA RAO:  
SHRI K.G. SHIVAPPA:  
SHRI K.H. MUNIYAPPA:

Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal for constructing Dr. Bhimrao Ambedkar Bhawan at the district headquarters throughout the country;

(b) if so, the details thereof;

(c) the amount sanctioned by the Government for the purpose; and

(d) the time by which the task is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) No Sir, the Ministry of Welfare, Government of India has not undertaken any proposal for constructing Dr. Bhimrao Ambedkar Bhawan at the dis-

trict headquarters throughout the country.

(b) to (d) Does not arise.

#### **Blood Banks**

4180. SHRI PETER G. MARBANIANG: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of blood banks with their locations functioning at present in Meghalaya;

(b) the number of these blood banks using AIDS testing equipments;

(c) whether the Government propose to equip all the blood banks in the state with AIDS testing equipments; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) There are nine Blood Banks in Meghalaya--three located at Shillong, and one each at Tura, Jowai, Williamnagar, Nongpoh, Nongstoin & Baghmara.

(b) Blood Bank of Pasteur Institute Shillong has been equipped with AIDS Testing (Elisa Reader) equipment. This centre functions as Zonal Blood Testing Centre and provides linkages to the one military and two private blood banks in Shillong.

(c) and (d) HIV testing facilities viz. Rapid Test Kits, have been provided to all the 6 district blood banks.

#### **Underweight LPG Cylinders**

4181. SHRI A. VENKATESHNAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received complaints about the sale of under weight cylinders by LPG agencies and adulteration in petrol by petrol pumps in Karnataka during 1993;

(b) if so, the details thereof; and

(c) the action taken against the agencies/petrol pumps?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH KUMAR SHARMA):

(a) No, Sir.

(b) and (c) Do not arise.

#### **National Police Telecommunication System**

4182. SHRI SRIKANTA JENA:  
SHRI MOHAN SINGH  
(DEORIA):

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have abandoned the proposal to update the National Police Telecommunication System;

(b) if so, the reasons therefor; and

(c) if no, the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) No, Sir. However, since the time the project was first formulated, there have been developments in technology and cost escalations etc. It has necessitated a revision of the project.

[*Translation*]

#### **Bharat Coking Coal Ltd.**

4183. PROF. (SMT.) RITA VERMA: will the Minister of COAL be pleased to state:

(a) whether despatch by the Bharat Coking Coal Limited has increased during the last three years;

(b) if so, the details thereof;

(c) the expenditure incurred by BCCL on private transportation annually.

(d) whether equipments and machines have been purchased by BCCL during the last two years; and

(e) if so, the details alongwith expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) Yes, Sir. Details of despatches of raw coal from Bharat Coking Coal Ltd. (BCCL) during the years 1991-92 to 1993-94 are given below:

1991-92	25.181 m.t
1992-93	26.720 m.t
1993-94	28.494 m.t.(provisional)

(c) The total amounts paid by BCCL to transport contractors during the years 1991-92 to 1993-94 were as under:

	(Rs. in lakhs)
1991-92	1267.65
1992-93	2017.00
1993-94	2879.00 (provisional)

(d) and (e) According to information furnished by BCCL, following equipments and machines which can be

used for augmenting despatches have been purchased by them during last two years.

	1992-93		1993-94	
	<i>No. of equipment</i>	<i>Amount (Rs.in lakhs)</i>	<i>No. of equipment</i>	<i>Amount (Rs.in lakhs)</i>
Tippers	22	111.76	12	58.36
Payloaders	13	413.06	10	183.00

### **Kashmiri Migrants**

4184. DR. LAXMINARAYAN PANDEY:  
SHRI PAWAN KUMAR BANSAL:  
SHRI ANNA JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Kashmiri migrants residing in various States at present, State-wise:

(b) the number of such migrants residing in Delhi, Chandigarh, Ghaziabad and Jammu, separately;

(c) the details of assistance provided to them to enable them to make out a living for themselves; and

(d) the amount released by the Union Government for such migrants during 1991-92, 1992-93, 1993-94 and earmarked for 1994-95, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (d) In the wake of terrorist violence in Jammu & Kashmir, around 2.5 lakh people are estimated to

have migrated from Kashmir Valley to other parts of the country. Out of this, about 27,000 families are residing in Jammu, 18,800 in Delhi, 421 in Ghaziabad and 17 in Chandigarh.

Permanent rehabilitation of the migrants outside the Valley is not contemplated. Steps have, therefore, been taken to provide relief in the form of cash assistance and rations, temporary accommodation as required, educational facilities and other facilities relating to the operation of bank accounts, renewal of insurance policies, payment of salaries/pension to migrant employees, etc. It is expected that the migrants would return to their homes with improvement in the situation, for which continuous and sustained efforts are being made.

The expenditure on payment of relief and other related matters is being met by the respective State Governments/Union Territory Administrations from their Budgets.

[English]

### **Amnesty International**

4185. SHRI D. VENKATESWARA RAO:  
SHRI BOLLA BULLI RAMAIAH:  
SHIR P.P. KALIAPERUMAL:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Amnesty International in their report published in 1992 had documented 415 cases of custodial deaths between January 1, 1985 and May 1, 1992 in various States;

(b) if so, the details thereof indicating the States where more such cases have been reported as documented in the Report;

(c) the reaction of the Government thereto;

(d) whether any report regarding custodial deaths has been published after the Amnesty International Report in 1992; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (e). Amnesty International in their Report published in 1992 had documented 415 cases of custodial deaths reported between 01.01.85.-01.05.92 in various States. They had subsequently given an additional list of 69 cases when their delegation visited New Delhi in November 1992. Details of the no. of cases from each State is given in the enclosed statement. This Ministry has been in regular contact with the concerned State Governments to ascertain the factual position in respect of the allegations documented by the Amnesty International and has been providing the facts to them. No report regarding custodial deaths has been published after the Amnesty International Report of 1992.

## STATEMENT

## DETAILS OF NUMBER OF DEATHS IN CUSTODY REPORTED BY AMNESTY INTERNATIONAL FROM 1.1.85 ONWARDS

State	Cases Reported in March 92	Cases Reported in November 92	Total
A.P.	31	2	33
Assam	22	7	29
Bihar	49	2	51
Haryana	4	0	4
Jammu & Kashmir	28	7	35
Karnataka	6	3	9
Kerala	12	7	19
Madhya Pradesh	20	2	22
Maharashtra	21	1	22
Manipur	19	0	19
Delhi	37	8	45

State	Cases Reported in March 92	Cases Reported in November 92	Total
Orissa	6	1	7
Punjab	28	1	29
Rajasthan	6	1	7
Sikkim	1	0	1
Tamil Nadu	21	14	35
Uttar Pradesh	61	7	68
West Bengal	43	5	48
Gujarat	0	1	1
	415	69	484

[*Translation*]**Rajmahal Coal Project**

4186. SHRI NITISH KUMAR:  
DR. CHINTA MOHAN:

Will the Minister of COAL be pleased to state :

(a) whether Rajmahal Coal Mining Project is being set-up on the advise of Canada based Multinational Company. Met Chem by Eastern Coalfields Limited;

(b) if so, whether an agreement had been signed in this regard;

(c) if so, the salient features of the agreement;

(d) the total estimated cost of construction of the project and the extent of amount decided to be provided for the advise of Met Chem Company;

(e) whether the amount required for setting up of the project had also been arranged from foreign sources;

(f) if so, the total percentage of foreign financial assistance ensured to be received for the above project;

(g) whether the cost of construction is likely to be exceeded to the estimated cost of construction; and

(h) if so, the estimated final cost of construction of the project and the time by which it is likely to be completed?

THE MINISTER OF STATE OF THE  
MINISTRY OF COAL (SHRI AJIT PANJA)  
: (a) to (c) The expansion of Rajmahal

Project from 5 million tonnes to 10.5 million tonnes per annum has been undertaken with Canadian assistance. The contract for implementation of this project was concluded in January, 1989 between Coal India and Canadian Commercial Corporation, a Canadian Government Agency. Broad scope of assistance by Canadian Commercial Corporation include: Management and Technical Services, Cost Control and Project scheduling; Construction Management; Technical Inspection, approval and procurements.

(d) and (e) Total sanctioned cost (RCE) of the Project is Rs. 966.7 crores. The Canadian assistance is Cdn. \$ 166 millions of this the technical consultancy and supervisory charges is Cdn. \$ 42.75 millions. The Foreign Exchange Component of the project is covered by a concessional credit from Export Development Corporation of Canada

(f) In terms of percentage, the foreign financial assistance comes to about 41.533%

(g) and (h) No further escalation in the sanctioned cost is anticipated at present. The scheduled date of completion is March 1995.

[*English*]**Supply of Medicines to CGHS Dispensaries**

4187. SHRI MOHAN RAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether chemists supplying medicines to C.G.H.S. dispensaries in Delhi have stopped supply of medicines to C.G.H.S. Dispensaries in March, 1994;

(b) if so, the details thereof and the reasons therefor;

(c) the number of day the supply of medicines to C.G.H.S. dispensaries were suspended;

(d) whether the supply of medicines to C.G. H.S. dispensaries has since resumed; and

(e) the details of agreement reached with the chemists in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c) The supply of medicines was suspended by the chemists for 6 days from 11.3.94 to 16.3.94 due to delay in payment.

(d) Yes, Sir.

(e) No agreement has been reached in this regard.

#### **WHO Health Programme**

4188. SHRI S. M. LALJANBASHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the World Health organisation financed health programmes for 1994-95; and

(b) the programmes and amount proposed to be spent to these programmes in Andhra Pradesh for 1994-95?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The total budget

allocated for the biennium of 1994-95 is US \$ 15,306,300.

(b) State-wise allocations are not made.

#### **Injectible Polio Vaccine**

4189. SHRI BAPU HARI CHAURE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are in favour of including the injectible Polio Vaccine (IPV) under the immunisation programme;

(b) if not, the reasons therefor;

(c) whether the multi-centre study conducted in Ahmedabad, Jodhpur, Nagpur and New Delhi showed that the IPV combined with a vaccine against diphtheria pertussis and tetanus is more effective than the oral polio vaccine (OPV); and

(d) if so, the details in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) No, Sir.

(b) The Oral Polio Vaccine is the vaccine of choice in the National Immunization programme since this is the only vaccine suitable for the eradication of poliomyelitis. Injectable polio vaccine, which provided good individual immunity is not suited for strategies for polio eradication.

(c) No, Sir.

(d) Does not arise.

[*Translation*]**Prick Test for Asthama**

4190. SHRIANANDAHIRWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 3430 on December 23, 1993 and state :

(a) whether allergy tests without pricking for asthama Cold Rashes joint pain, Eczema etc. have been found;

(b) if so, the details thereof;

(c) whether the Government propose to introduce these tests in the Government hospitals for benefit of common people; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d) Tests, without pricking the skin, in the form of patch testing for certain types of eczema and urticarial rashes are conducted in A. I. I. M. S.

**Centrally Sponsored Irrigation Projects  
In U. P.**

4191. SHRI SATYA DEO SINGH:  
SHRI BRIJ BHUSHAN  
SHARAN SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the present status of Centrally sponsored irrigation projects in Uttar Pradesh; and

(b) the time by which these projects

are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) There is no Centrally sponsored irrigation project in Uttar Pradesh.

(b) Does not arise.

[*English*]**Multi-Drug Therapy**

4192. SHRI BASUDEB ACHARIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are considering a proposal to extend the Multi-drug Therapy for leprosy patients to some more districts in the country;

(b) if so, the details thereof;

(c) whether Multi-drug Treatment has been able to contain this disease; and

(d) if so, the results thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) Yes, Sir, The remaining 66 endemic districts and 77 moderate endemic districts are being brought under Multi Drug Therapy.

(c) Yes, Sir.

(d) 9.55 lakhs leprosy cases remain on the registers at the end of January, 1994 as against 4 million cases in 1981. So far, over 7.8 million leprosy cases have been released after treatment and out of this 4.2 million are due to MDT alone.

[*Translation*]**Eye Banks**

4193. SHRI RAJENDRA  
AGNIHOTRI:  
PROF. PREM DHUMAL:  
SHRI RAMPAL SINGH:

Will the Minister of Health and Family Welfare be pleased to state:

(a) the number of eye banks in the country;

(b) the number of persons benefited from these banks during 1992, 1993 and 1994 so far;

(c) whether the Government have received complaints regarding inactiveness in working of eye banks in the country; and

(d) if so, the nature of the complaints and the specific steps taken by the Government to streamline their working?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) 88 eye banks are functioning in the country.

(b) During 1992-93, 12729 eyes were collected out of which 8800 eyes have been utilised.

(c) No, Sir.

(d) Does not arise.

[*English*]**Busting of Gangs By Delhi Police**

4194. PROF. SAVITHRI  
LAKSHMANAN:  
SHRI P.C. THOMAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Police have recently busted any gangs engaged in bringing girls from other parts of the country to Delhi, luring them for jobs;

(b) if so, the details thereof including the *modus operandi* of the gangs;

(c) the number of persons arrested in this connection; and

(d) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (d) Delhi Police have reported that a complaint was made by some girls alleging that one Sundram, resident of Sitapuri had brought them to Delhi from Kerala on the pretext of providing them jobs in Delhi. He, however, confined them in his house and molested them. During the course of investigation, one girl alleged rape. A case u/s 420/342/354/376 IPC was registered at P.S. Dabri, Delhi and two persons arrested. Another accused is absconding. The victims and the accused are from Kerala.

**Senior Citizens**

4195. SHRI SOMJIBHAI DAMOR:  
Will the minister of WELFARE be pleased to state:

(a) whether there is any proposal to introduce a scheme for senior citizens in the country;

(b) if so, the criteria of selection of people under this scheme;

(c) whether there is any proposal with the Government to grant pension or

honorarium to these citizens:

(d) if so, the details thereof; and

(e) the details of the other facilities being provided/proposed to be provided to the senior citizens in the country?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) No, Sir.

(b) Does not arise.

(c) and (d) The State Govts./UTs are providing Pensions to the aged. The eligibility criteria and rates of pensions vary from State to State. A statement indicating rates of pension in different States/UTs is attached.

(e) The Ministry of Welfare is implementing a Central Scheme of Assistance to Voluntary Organisations for programmes relating to the aged w.e.f. 1.4.1993. Under the scheme financial assistance is provided to voluntary organisations for setting up and continuance of Day Care Centres, Old Age Homes and Mobile Medicare Services. The organisations are required to contribute 10% of the expenditure and 5% in case of organisations functioning in tribal areas. It may be mentioned, however, that for mobile medicare services, honorarium to Doctors, salary of health workers, social workers, nurses, part-time registered Pharmacist, driver, organiser, helper is given at the fixed rate. Expenditure on medicine including charges for pathological test @ Rs. 50 per month, per person fuel and maintenance of van @ Rs. 500 p.m. and contingency charges @ Rs. 500 p.m. are also given. However, 10% of the above cost has to be borne by the Organisation. In case of organisations working in tribal area 5% of cost is to be borne by them. The van has to be purchased by the

organisation. The cost incurred for the purchase of van is not reimbursed under the scheme.

[*Translation*]

### **Coking Coal Washeries**

4196. SHRI GUMAN MAL LODHA:  
DR. CHINTA MOHAN:

Will the minister of COAL be pleased to refer to the reply given to unstarred question No. 2292 on December 16, 1993 and state:

(a) whether the construction work of coking coal washeries has been completed;

(b) if not, the reasons therefor;

(c) the time by which these are likely to be completed; and

(d) whether these washeries could be completed within the original cost of construction?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (d). Two coking coal washeries namely Madhuband of Bharat Coking Coal Ltd. (BCCL) and Kedla of Central Coalfields Ltd. (CCL) are presently under construction. Initially, execution of Madhuband washery was delayed mainly due to slow execution by the turn-key contractor M/s Mining & Allied Machinery Corporation (MAMC) and its sub-contractor and that of Kedla Washery was delayed mainly due to delay in getting physical possession of land to start the construction. Due to time overrun suffered by these projects, the construction could not be completed within the original sanctioned costs. Revised Cost Estimates for these

projects have therefore been sanctioned by the Govt. Implementation of these washery projects is on schedule. Madhuband Washery is expected to be completed by March, 1995 and Kedla Washery by December, 1995 as per their revised schedule of completion.

### **Tribal Welfare**

4197. SHRIMATI SHEELA  
GAUTAM:  
SHRI RAJESH KUMAR:

Will the Minister of WELFARE be pleased to state:

(a) the tribal population in the country covered under the approved tribal development projects, State/Union Territory-Wise;

(b) the per capita investment made in tribal sub-plan area during the Seventh Five Year Plan;

(c) the primitive tribes identified during the Eighth Five Year Plan, so far; and

(d) the details of the welfare projects being implemented/ proposed to be implemented for them ?

THE MINISTER OF STATE IN THE

MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) A Statement is attached

(b) The per capita investment during the Seventh Plan out of the funds available from State Plan for the Tribal sub-plan and funds available out of Special Central Assistance (SCA) has been calculated at Rs. 2123.00

(c) and (d) The Ministry of Welfare has not identified any Primitive Tribal Group during Eighth Five Year Plan. However, 74 Primitive Tribal Groups have been identified so far in 10 Tribal sub-plan States/UTs. Under the Tribal sub-plan approach, special attention has been given for the development of Primitive Tribal Groups in Orissa and Madhya Pradesh by setting up Micro Projects within or outside the Integrated Tribal Development Projects. In addition to Special Central Assistance for the programmes to be implemented in the ITDPa, funds under Special Central Assistance are also given to the States separately for the development of these groups. Under Tribal sub-plan approach, socio-economic programmes under various sectors are also implemented by the State Government for socio-economic development of these groups.

## STATEMENT

## PROGRAMME-WISE ST POPULATION COVERED UNDER TSP AREAS - 1981 CENSUS

State	(in lakhs)				
	ST population in ITDP	MADA Popul.	Cluster	PTG population	Total
Andhra Pradesh	17.15	6.00	0.63	2.28	26.06
Assam	13.10	-	-	-	13.10
Bihar	43.29	4.99	0.22	1.99	50.49
Gujarat	44.41	0.07	-	0.61	45.09
Himachal Pradesh	1.04	0.20	-	-	1.24
Jammu & Kashmir	-	-	-	-	-
Karnataka	3.07	-	-	0.34	3.41
Kerala	1.97	-	-	0.22	2.19
Madhya Pradesh	82.58	6.10	0.36	3.95	92.99
Maharashtra	22.06	3.34	0.85	3.59	29.84

State	ST population in ITDP	MADA Popul.	Cluster	PTG population	Total
Manipur	3.64	-	-	0.06	3.70
Orissa	39.90	8.81	1.05	0.45	50.21
Rajasthan	18.30	10.33	0.34	0.34	29.31
Sikkim	0.31	-	-	-	0.31
Tamil Nadu	2.10	-	-	1.44	3.54
Tripura	4.53	-	-	0.84	5.37
Uttar Pradesh	0.16	0.11	-	0.31	0.58
West Bengal	14.05	-	-	0.55	14.60
A & N Islands	0.21	-	-	0.006	0.216
Daman & Diu	0.10	-	-	-	0.10
<b>Total</b>	<b>311.97</b>	<b>39.95</b>	<b>3.45</b>	<b>16.976</b>	<b>373.346</b>

**Aids**

during this period; and

4198. SHRI DATTA MEGHE: Will the minister of HEALTH AND FAMILY WELFARE be pleased to State:

(a) the amount provided to Maharashtra and Gujarat to Check AIDS during each Year of the last two years;

(b) the contribution of the World Bank

(c) the amount spent so far by each State?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B SHANKARANAND) (a) to (c) The amount provided to Maharashtra and Gujarat during 1992-93 and 1993-94 under National AIDS Control Programme, and the expenditure reported so far is as under.

	1992-93		1993-94	
	Amount Released	Expenditure Reported	Amount Released	Expenditure Reported
Maharashtra	90,67,000	73,64,000	1,66,68,600	16,84,041
Gujarat	56,41,000	Nil	65,83,200	28,42,997

According to the Scheme, about 84% of this expenditure on approved items is reimbursed by the World Bank.

[English]

**Cess and Royalty**

4199. SHRI SANAT KUMAR MANDAL: Will the minister of COAL be pleased to state:

(a) whether the Coal India Limited (CIL) has not so far paid the cess and royalty due to the Government of West Bengal;

(b) if so, the amount involved and the reasons for not clearing its statutory dues;

(c) the manner in which the Government propose to sort out this vexed issue;

(d) whether the Government of West Bengal was left out when the Union Government had revised the coal royalty rate by 20% in August, 1991; and

(e) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) No, Sir. According to information furnished by Coal India Limited (CIL) the outstanding amounts of cess and royalty due to Government of West Bengal from Coal India Limited as on 31.3.1994 were: Cess Rs.483.67 Crores and Royalty Rs.2.20 Crores.

As against these the coal sale dues from undertakings of Government of West Bengal namely West Bengal State Electricity Board (WBSEB), West Bengal Power Development Corporation (WBPDCL) and Durgapur Projects Ltd. (DPL) payable to

Coal India Limited are Rs. 489.24 Crores plus Rs. 175.35 Crores for interest.

Hence a sum of Rs. 180.92 Crores is due and payable by WBSEB, WBPDC and DPL to Coal India Ltd.

CIL have informed that while the royalty payments were being made, the cess dues and coal sale dues were being adjusted against each other on month to month basis between CIL and Government of West Bengal. These adjustments need to be formalised by discussions between the two parties. However claim of West Bengal Govt. for cess is subjudice in Supreme Court awaiting final hearing. Hence the said adjustment is without prejudice.

(d) and (e) Rates of royalty on coal were enhanced with effect from 1.8.91. The enhanced rates were not made effective for coal produced in the States of Assam and West Bengal since these two States were levying very heavy rates of cesses on coal. Government of Assam has since withdrawn the cess and revised rates of royalty have been made applicable to them.

#### **Import of LPG and LSHS**

4200. SHRI CHITTA BASU:  
DR. RAMKRISHNA  
KUSMARIA:  
SHRI ASHT BHUJA PRASAD  
SHUKLA :  
SHRI UDAYSINGRAO  
GAIKWAD:  
SHRI VISHWANATH  
SHASTRI:  
SHRI RAM NIHORE RAI:  
SHRI RAJ NARAIN:  
SHRI RAMCHANDRA  
VEERAPPA:

Will the Minister of PETROLEUM

AND NATURAL GAS be pleased to state:

(a) whether the supply has been augmented after the introduction of the dual marketing system for kerosene, LPG and LSHS;

(b) if so, the details thereof;

(c) whether the private sector companies and foreign companies have since been allowed to import these items;

(d) if so, the details thereof; and

(e) the impact of the new policy on the market price of these items?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) (b) and (d) The quantities of Kerosene and LPG imported by the private marketeers during a 93-94 are:-

Kerosene Oil 102.6 TMT as on 30.3.1994

LPG 11.1 TMT as on 12.4.1994

So far import of LSHS under Parallel Marketing System has not started. However one party has imported 8 TMT of Low Sulphur Waxy Residue.

(c) Yes, Sir.

(e) The imported products can be sold at market determined prices.

[ Translation ]

#### **AIDS Test Machines/Kits**

4201. SHRI BHEEM SINGH PATEL: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Health Organisation has supplied AIDS test machines/kits to all the medical college-cum-hospitals in the country;

(b) if so, the details thereof;

(c) whether the Government are aware that these AIDS test machines/kits are not properly maintained;

(d) whether the Union Government had issued guidelines for their maintenance;

(e) if so, the detail thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) HIV testing kits and equipments have been supplied to 62 surveillance Centres, 150 zonal blood testing centres; and 9 reference centres. These were procured largely through W.H.O. and some through US AID.

(c) to (e) A manual provided by the manufacturer regarding maintenance of equipments has been supplied to all the centres. In addition, service contract has been entered into for undertaking supervisory visits regularly and for doing repairs as may be required.

(f) Does not arise.

[English]

### **Flood Forecasting Stations**

4202. SHRI K. PRADHANI: Will the

Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have taken steps for zoning of flood plains and preparation of flood plain maps;

(b) if so, the progress made in this regard; and

(c) the number of flood forecasting stations set-up in the country, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) Union Government had circulated a Model Flood Plain Zoning Bill to all State Government/Union Territories in July 1975 for their adoption after suitably modifying as per their local requirements. So far Manipur and Rajasthan have enacted suitable legislation and some initiative have also been taken recently by Governments of Bihar and Gujarat in this direction.

Government of India had initiated a programme of surveys through survey of India in 1978. About 54,740 square kilometres were surveyed upto the end of 7th plan and nearly 80,000 survey maps were issued to the State Government for their use for preparation of flood risks maps and demarcation of flood zones.

(c) A state-wise list of 157 flood forecasting stations at critical locations set up in the country by central Water Commission is enclosed as statement.

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No.	States	No. of flood forecasting stations
1.	Andhra Pradesh	11
2.	Assam	23
3.	Bihar	36
4.	Gujarat	10
5.	Haryana	1
6.	Karnataka	4
7.	Madhya Pradesh	3
8.	Maharashtra	7
9.	Orissa	11
10.	Uttar Pradesh	33
11.	West Bengal	14
12.	Delhi	2
	<i>Union Territory</i>	
13.	Dadra and Nagar Haveli	2
Total		157

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**Development of Ravva Field**

4203. SHRI G.M.C. BALAYOGI:  
PROF. UMMAREDDY  
VENKATESWARLU:

Will the minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total oil production from Oil and Natural Gas Commission's wells in the Ravva field of the Krishna-Godavari basin in the last two years; and

(b) the expenditure incurred on the development of the Ravva field during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The crude oil production from Ravva offshore during the years 1992-93 and 1993-94 was 0.147 million tonnes.

(b) The expenditure incurred on development drilling during 1992-93 and for the period April 1993 to January 1994 was about Rs.26.43 crores.

**Price Control on High Speed Diesel**

4204. SHRI SULTAN SALAHUDDIN  
OWAISI:  
SHRI S.B. SIDNAL:

Will the minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are considering to lift price control on high speed diesel;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government propose to float the price of HSD with respect to the price of crude oil in the international market; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) There is no such proposal at present.

**Harabhangi Irrigation Project**

4205. SHRI GOPI NATH GAJAPATHI: Will the minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Orissa has sent any proposal to the Union Government for seeking World Bank assistance for the execution of Harabhangi Irrigation project; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Remaining part of the Harabhangi Medium Irrigation Scheme assisted earlier by the World Bank upto March 1988 is proposed to be included in the Orissa Water Resources Consolidation Project which is under consideration for posing for World Bank assistance.

(b) Out of the revised cost of the Harabhangi Medium Irrigation Scheme of about Rs. 93.82 Crores, proposal has been made for availing a Bank assistance of Rs. 52.3 crores.

**Pre-Examination Training Centres**

4206. SHRI P. KUMARASWAMY:  
SHRI SUDHIR GIRI:

Will the minister of WELFARE be pleased to state :

(a) the number of Pre-examination Training/Coaching Centers functioning in the Country to impart coaching to SC/ST candidates appearing for competitive Examinations, State/UT- wise,

(b) whether the Government propose to set up more such centres in the Country,

(c) if so, the details thereof, State/UT-wise,

(d) whether any study has been made as to the output and functioning of these centres,

(e) if so, the outcome thereof, and

(f) if not, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) A statement is attached.

(b) and (c) Yes, Sir. More such pre-examination coaching centres are proposed to be set up under the Centrally Sponsored Coaching & Allied Scheme for SC/ST students, particularly, in States/UTs having either on PETC so far or inadequate number of PETCs. The decision to set up more such centres will be taken by a Committee under the Chairmanship of Secretary (W). All State Govts. /UT Administrations have therefore, been requested to send their proposals for setting up new PETCs according. They have also been requested to identify the Universities/Private institutions for the purpose and send their proposals to Ministry of Welfare with their recommendation.

(d) No, Sir.

(e) Does not arise.

(f) Some studies on this scheme have been entrusted to reputed Research Agencies in some selected states.

**STATEMENT**

*State-wise position of number of Pre-Examination Training Centres functioning under the Centrally Sponsored Coaching and Allied Scheme for SC/ST students.*

<i>S.No.</i>	<i>State/ UT</i>	<i>No. of PETCs</i>
1.	Andhra Pradesh	9
2.	Assam	1
3.	Arunachal Pradesh	-
4.	Bihar	3

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<i>S.No.</i>	<i>State/ UT</i>	<i>No. of PETCs</i>
5.	Gujarat	8
6.	Goa	1
7.	Himachal Pradesh	1
8.	Haryana	6
9.	Jammu & Kashmir	1
10.	Kamataka	7
11.	Kerala	4
12.	Maharashtra	3
13.	Madhya Pradesh	13
14.	Mizoram	-
15.	Manipur	1
16.	Meghalaya	1
17.	Nagaland	1
18.	Orissa	16
19.	Punjab	3
20.	Rajasthan	32
21.	Sikkim	-
22.	Tamil Nadu	1
23.	Tripura	1

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<i>S.No.</i>	<i>State/ UT</i>	<i>No. of PETCs</i>
24.	Uttar Pradesh	13
25.	West Bengal	4
26.	A & N Islands	-
27.	Chandigarh	-
28.	Dadra & Nagar Haveli	-
29.	Delhi	4
30.	Daman & Diu	-
31.	Lakshdweep	-
32.	Pondicherry	1
Total:		135

### **Ground Water Level In Punjab**

4207. SHRI MANORANJAN BHAKTA: Will the minister of WATER RESOURCES be pleased to state :

(a) whether there is a rapid decrease in the ground water level in Punjab;

(b) if so, the details thereof;

(c) whether the Central Ground Water Board has conducted any survey of the availability of ground water in the state;

(d) if so, the details thereof and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGON): (a) No, Sir. However seasonally a gradual decline in the level of ground water has been observed in certain areas of the state.

(b) As per the observations made in January, 1994, fall of 2 to 4 meters and more than 4 meters in the level of ground water in relation to similar observations made in January, 1993 was observed in certain parts of the Districts of Fatehgarh, Ferozepur, Hoshiarpur, Jalandhar, Ludhian, Ropar and Sangrur.

(c) Yes, Sir.

(d) As per the survey and exploration carried out by the Central Ground Water Board, the annual replenishable ground water resources of Punjab have been assessed as 17832.01 million cubic metres.

(e) Based on the results of experimental Artificial Recharge Projects carried out, the Central Ground Water Board, has prepared guidelines for formulation of Artificial Recharge Schemes by State Governments. The draft manual containing guidelines for formulation of Artificial Recharge Schemes has been circulated by the Board to the State Governments.

#### **Misuse of Antibiotics**

4208. SHRI V SREENIVASA PRASAD:  
SHRI TARA SINGH:  
PROF. UMMAREDDY VENKATESWARLU:  
SHRI SANAT KUMAR MANDAL:

Will the minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Concern over misuse of antibiotics" appearing in the *Statesman* dated March 26, 1994,

(b) if so, whether the antibiotics in the country are frequently used and even without the consultation of the physicians;

(c) whether the excessive use of antibiotics are creating side effects to patients: and

(d) if so, the steps the Government propose to take in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir,

(b) Antibiotics are to be sold only against the prescription of a registered medical practitioner. If chemists supply antibiotics without prescription they are liable for action under the Drugs & Cosmetics Act & Rules.

(c) Extensive use of antibiotics can cause side effects.

(d) All medical practitioners are advised to prescribe antibiotics only after clinically diagnosing the diseases and informing the patient about the exact regime to be followed during treatment. Further the Possible side-effects of the drug are to be highlighted in the package for the guidance of the practitioner and the patient. Steps are also taken to educate and update the knowledge of medical practitioners through workshops, seminars etc. in this regard.

#### **Recruitment In Paramilitary Forces**

4209. PROF. P.J. KURIEN:  
SHRI BHUBANESHWAR PRASAD MEHTA:

Will the minister of HOME AFFAIRS be pleased to state :

(a) the criteria for recruitment to the paramilitary forces from different States;

(b) whether states are given adequate representation while making recruitment to these forces,

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
RAJESH PILOT): (a) and (b) Recruitment of

constables/ Rifle Men in Central Paralytic forces is made on all-India basis. The annual vacancies are allotted to each State /UT on the basis of the population; taking into consideration the special needs and circumstances of different areas. This procedure ensures adequate representation of each State/UT in the forces.

(c) Information is given in the *Statement* enclosed.

(d) Does not arise.

## STATEMENT

Sl.No.	Name of State /UT	Number of Persons in the Rank of Constable	Sl.No.	Name of State /UT	Number of Persons in the Rank of Constable
1	2	3	1	2	3
1.	Andhra Pradesh	10533	12.	Madhya Pradesh	15740
2.	Arunachal Pradesh	1652	13.	Maharashtra	13753
3.	Assam	15071	14.	Manipur	4568
4.	Bihar	32213	15.	Meghalaya	2047
5.	Goa	141	16.	Mizoram	1596
6.	Gujarat	6715	17.	Nagaland	3129
7.	Haryana	25513	18.	Orissa	7971
8.	Himachal Pradesh	13519	19.	Punjab	24501
9.	Jammu & Kashmir	12723	20.	Rajasthan	25819
10.	Karnataka	9649	21.	Sikkim	502
11.	Kerala	15495	22.	Tamil Nadu	12485

Sl.No.	Name of State /UT	Number of Persons in the Rank of Constable			Sl.No.	Name of State /UT	Number of Persons in the Rank of Constable			
		1	2	3			1	2	3	
23.	Tripura		5049		28.	Dadra & Nagar Havelli		57		
24.	Uttar Pradesh		62929		29.	Daman & Diu		57		
25.	West Bengal		26269		30.	Delhi		2770		
26.	A & N Islands		361		31.	Pondicherry		289		
27.	Chandigarh		82		32.	Lakshadweep		27		
Total								353245		

[*Transtation*]

**Sub -Standard Coal**

4210. SHRI RAJESH KUMAR:  
SHRI MUMTAJ ANSARI:  
SHRIMATI SHEELA GAUTAM:  
SHRI PREM CHAND RAM:  
DR. AMRIT LAL KALIDAS PATEL:

Will the minister of COAL be pleased to state;

(a) whether supply of coal from coal distribution centres to the thermal power plants and factories has worsened after nationalisation of coal sector:

(b) if so, the reasons therefor;

(c) whether the sub-standard coal has affected the power generation in Bihar, Gujarat and Uttar Pradesh; and

(d) if so, the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL ( SHRI AJIT PANJA):(a) and (b) No Sir. Currently coal companies under CIL are meeting the full requirements of thermal power plants and other consumers. There has been appreciable growth in coal supplies from Coal India to coal consuming sectors. The overall coal supplies from CIL have gone up to a level of 216.32 million tonnes ( provisional ) in 1993-94 as compared to 78.2 million tonnes in the year 1974-75.

(c) and (d) Coal Companies have been making efforts to ensure supply of quality coal to all their customers including power houses in Bihar, Gujarat and U.P. Coal as it occurs in nature is inter banded with the layers of shale/stone etc. In spite of

the best efforts it may not always be possible to fully segregate shales/stones etc. from coal in the process of mining and handling. However, in order to ensure despatch of coal free from extraneous materials coal companies have been and are taking *inter-alia* the following steps:-

- (i) Arrangements have been made for picking of stones / extraneous materials from coal at the time of loading and also from the wagons.
- (ii) An action plan for installation of Feeder Breakers and Coal Handling Plants in being implemented to ensure better quality of coal.
- (iii) Slow moving picking belts are being provided in coal handling plants for picking up of shale and stone pieces.
- (iv) In addition to these steps, consumers are encouraged to supervise loading of wagons at the loading point itself to satisfy quality etc.
- (v) Better supervision is being ensured at the time of loading to maintain the quality of coal and developing consciousness among workers, supervisors and executives engaged in loading at railway siding.
- (vi) Coal companies have also constituted Coal Consumers Council for redressal of consumers grievances. Any complaints regarding quality of coal can be brought before this council for redressing the grievances of the consumers.
- (vii) A legislation has also been enacted recently to permit beneficiation

of coal by private parties.

Development programme; and

[English]

(b) if so, the details thereof?

**Irrigation Projects in Rajasthan**

4211. SHRIMATI VASUNDHRA RAJE:  
Will the Minister of WATER RESOURCES  
be pleased to state:

(a) whether the Government have  
launched any irrigation projects in the bor-  
der areas of Rajasthan under Border Areas

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
AND MINISTER OF STATE IN THE MINIS-  
TRY OF WATER RESOURCES (SHRI P. K.  
THUNGON): (a) Indira Gandhi Nahar Project  
of Rajasthan, which is under execution un-  
der State Plan, is also being provided liberal  
Central Assistance under Border Area De-  
velopment Programme (BADP) besides  
occasional additional Central Assistance.

(b) Central Assistance to the project has been provided as under:

		(Rupees in Crores)			
		Upto end of VIII Plan			
		1990-91	1991-92	1992-93	1993-94
(i)	Advance Plan Assistance	45.00	-	-	-
(ii)	Drought Relief Assistance	20.00	-	-	-
(iii)	Border Area Development Programme	60.70	27.80	52.00	52.00
(iv)	Additional Central Assistance	-	-	10.00	-
		125.70	27.80	62.00	52.00

**ACE Inhibitor Drugs**

4212. SHRI C.P. MUDALA GIRIYAPPA: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether ACE inhibitor drug helps to reduce the post-heart attack mortality;

(b) if so, the details thereof;

(c) whether the Government propose to provide this drug to hospitals in the country for treating the heart patients; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) It has been reported that ACE inhibitor drugs, like Captopril and Enalapril help reduce post-heart attack mortality. However, routine administration of the ACEI drug is not recommended in patients with acute myocardial infarction, as their efficacy needs further evaluation.

(c) and (d) The ACEI drugs like Captopril and Enalapril are available in Central Govt. Hospitals for treatment of heart patients.

**Child Immunisation Programme**

4213. SHRI VIJAY NAVAL PATIL: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have monitored the progress of child immunisation programme in the country;

(b) if so, the outcome thereof;

(c) whether it is a fact that inspite of progress in immunisation programmes large number of children die every day in this country; and

(d) if so, the steps taken / proposed to reduce this mortality rate?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Yes, Sir. The progress of the immunisation programme is monitored regularly.

(b), (c) & (d). The infant mortality rate has dropped from 97 per 1000 live births in 1985 to 79 in 1992. The Child Survival and Safe Motherhood Programme has been launched with the specific objective of reducing these rates further by sustaining the high coverage levels of immunisation and by providing measures to prevent deaths due to diarrhoea and pneumonia. Essential newborn care is also a part of the programme to bring down infant mortality.

**Reservation for OBCs in Educational Institutions**

4214. SHRI R. ANBARASU: Will the minister of WELFARE be pleased to state:

(a) whether there is any proposal to provide reservation of seats in the educational institutions for the Backward Class students;

(b) if so, the time by which order is likely to be issued in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V.

THANGKA BALU): (a) to (c) : The matter is under consideration of the Government.

[*Translation*]

### **T.B. in Assam**

4215. SHRI PROBIN DEKA: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of persons affected with tuberculosis in Assam;

(b) the details of programmes undertaken to prevent tuberculosis in the State;

(c) whether there is a shortage of medicines for tuberculosis in the State;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to supply adequate quantity of medicines?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) 1.5% of the population is estimated to be suffering from active TB.

(b) There are 11 District TB Centres, 9 TB Clinics and 809 TB beds available in the State.

(c) and (d) The Government of India has not received any complaint regarding shortage of anti-TB drugs from Assam.

(e) The Central budgetary allocation is proposed to be enhanced from Rs. 33 lakhs in 1991-92 to Rs. 112.50 lakhs for 1994-95 for the purchase of anti-TB drugs etc.

### **Allocation of Funds**

4216. SHRI PRABHU DAYAL KATHERIA: Will the minister of WATER RESOURCES be pleased to state:

(a) the funds allocated by the Union Government to Uttar Pradesh for irrigation and flood control projects during each of the last three years;

(b) whether the Government of Uttar Pradesh has requested for special assistance in this regard; and

(c) if so, the steps taken by the Union Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Funds allocated by the Planning commission to Uttar Pradesh for Irrigation and Flood Control projects during the years 1991-92, 1992-93 and 1993-94 are Rs. 560.06 crores, Rs. 545.18 crores and Rs. 541.91 crores respectively.

(b) No proposal for special assistance has been received from Government of Uttar Pradesh in this regard.

(c) Does not arise.

[*English*]

### **Supply of Ambulance**

4217. PROF. UMMAREDDY VENKATESWARLU: Will the minister of HEALTH AND FAMILY WELFARE be pleased to State:

(a) whether the Government have formulated any plan to finance and supply ambulance vehicles to all district and taluk hospitals in the country; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

### **Health Care Service Schemes**

4218. DR. K. D. JESWANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to State:

(a) whether some Health Care Service Schemes are being implemented in some selected Backward Districts in the country with the aid and assistance of the overseas Development Agencies (ODA);

(b) whether any such district has been selected in Gujarat for implementing Health Care Service Schemes with ODA assistance; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) An IDA assisted Health and Family Welfare area project is being implemented in five Districts of Orissa namely, Keonjhar, Sambalpur, Dhenkanal, Mayurbhanj and Sundergarh.

(b) and (c) No project with ODA assistance is under implementation in Gujarat.

[*Tranlation*]

### **Training to Police Personnel**

4219. SHRI VILAS MUTTEMWAR: Will the minister of HOME AFFAIRS be pleased to State:

(a) whether regular training of firing is being imparted to the Delhi Police personnel deployed in security and battalions and not to all the police personnel working under it;

(b) if so, the reasons therefor;

(c) whether the Government are formulating any scheme to impart full training of sophisticated arms and to fight against terrorism to all the police personnel;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b). The Delhi Police have reported that regular training of firing is imparted to the Delhi Police personnel.

(c) to (e). The use of sophisticated arms is a part of basic training of officers and men of Delhi Police. To meet any eventuaeity, proper regular training in firing and handling of sophisticated arms is already being imparted to all the police personnel.

### **Women Battalions**

4220. SHRI CHINMAYANAND SWAMI: Will the Minister of HOME AFFAIRS be pleased to State:

(a) whether any women battalions of paramilitary forces have been constituted in the country;

(b) if so, the details and the main objective thereof;

(c) whether the Government propose to constitute some more battalions of this type; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) Yes, Sir. One Mahila Battalion of CRPF has been raised with effect from 1.2.1986, to assist the law enforcing authorities in tackling situations involving women.

(c) and (d) It has been decided to raise an additional Mahila battalion in CRPF.

#### **AIDS Deaths**

4221. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of deaths reported due to AIDS in each State during each of the last three years;

(b) whether the Government have launched any programme to provide free treatment to AIDS victims;

(c) if so, the details thereof;

(d) whether the Government propose to set up hospitals for AIDS victims during the Eighth Five Year Plan; and

(e) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) A Statement is annexed.

(b) and (c) — Free treatment is available for all opportunistic ailments of AIDS patients in the public Hospitals under the Central Government and the State Government;

(d) No, Sir,

(e) Does not arise.

## STATEMENT

STATE-WISE AND YEAR-WISE DEATHS OF PERSONS DUE TO AIDS IN THE COUNTRY EXCLUDING FOREIGNERS.

Sl. No.	Name of the State	Year		
		1991	1992	1993*
1.	Andhra Pradesh	—	—	1
2.	Assam	—	—	1
3.	Delhi	11	10	23*
4.	Gujarat	1	2	3
5.	Haryana	1	4	3
6.	Jammu & Kashmir	—	—	1
7.	Kerala	—	—	40
8.	Karnataka	1	2	—
9.	Madhya Pradesh	—	—	14
10.	Maharashtra	12	18	37

Sl. No.	Name of the State	Year		
		1991	1992	1993*
11.	Manipur	1	4	6
12.	Himachal Pradesh	—	2	—
13.	Goa	—	—	8
14.	Pondicherry	1	5	6
15.	Punjab	1	5	30
16.	Tamil Nadu	—	17	10
17.	Uttar Pradesh	—	—	6
18.	West Bengal	—	—	12
		29	69	210

\* Provisional

[English]

**Oil Production**

4222. DR. KRUPASINDHU BHOI: Will the minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) the basins where the Oil and Natural Gas Commission and the Oil India Limited have undertaken the exploitation and production of Oil during last three years;

(b) the achievements made in Oil production by these two Undertakings during the said period;

(c) the plan drawn up the these companies for the coming years; and

(d) the details of basins identified for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) During the last three years ONGC and OIL have explored and produced crude oil from Bombay offshore, Cambay, Upper Assam & Assam Arkan Fold Belt, Krishna Godavari and Cauvery Basins. the crude oil production from these basins during 1991-92, 1992-93 and 1993-94 was 30.346 MT, 26.950 MT and 27.015 MT, respectively.

(c) and (d) ONGC and OIL would step up their efforts at increasing crude oil production from the existing basins, through

development of new fields and additional development of certain existing fields. In addition, OIL would endeavour to produce crude oil and natural gas from Jaisalmer and Bikaner-Nagaur basins in Rajasthan. Exploratory efforts would also commence in Saurashtra offshore, North East Coast offshore and Ganga Valley (U.P.)

**Medical Sub-Centres**

4223. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the minister of HEALTH AND FAMILY WELFARE be please to state:

(a) the number of medical sub-centres opened in the country during the Seventh Five year Plan, State/ Union Territory-wise; and

(b) the details of steps taken to provide medical facilities in the rural areas?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) A statements showing the number of Sub-centres opened during the Seventh Five Year Plan in various States/UTs is annexed.

(b) Medical facilities in rural areas are provided through a network of sub-centres, Primary Health Centres and Community Health Centres. The total number of Sub-centres, Primary Health Centres and Community Health Centres functioning in the country on 31.12.93 are indicated below:

	Population norms		
	Hilly & tribal areas	Plain areas.	No. of Centres
Sub-centre	3,000	5,000	1,31,471
P.H.C.	20,000	30,000	21,040
C.H.C.	30,000	1,20,000	2,297

**Irrigation Projects in Rajasthan**

4224. SHRI RAM SINGH KASHWAN:  
Will the Minister of WATER RESOURCES  
be pleased to state:

(a) the funds provided by the World Bank and other foreign organisations for implementation of irrigation projects in Rajasthan during 1990-91, 1991-92 and 1992-93; and

(b) the present status of ongoing irriga-

tion projects ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) Rajasthan is one of the participating States in the World Bank assisted "Dam Safety Assurance and Rehabilitation Project". Bilateral external funding is provided for a few irrigation projects. The details and status of these funds are given in the statement enclosed.

## STATEMENT

## IRRIGATION PROJECTS IN RAJASTHAN

(Amount in million in Donor Currency)

Sl. No	Name of project	Funding Agency	Date of Agreement	Closing date of funding	Total Assistance	Disbursement during 1990-91	Disbursement during 91-92	Disbursement during 92-93	Cumulative Disbursement up to Feb. 94.
1.	Dam Safety Assurance and Rehabilitation project	World Bank	10.6.91	30.9.97	US \$ 131.370	US\$ 8,000	US\$ 2,421	US\$ 10,921	US\$ 10,921
2.	Minor Irrigation Project, Rajasthan	Germany	29.4.88	31.12.95	DM 12,300	DM 0.101	DM 1,028	DM 1,268	DM 5,478
3.	Indira Gandhi Nahar project (Engineering Services)	Japan	27.3.90	25.9.93	Yen 84,00			Yen 24,788	Yen 50,388
4.	Rajasthan Agricultural Drainage Research Project (RAJAD)	Canada	13.290	31.12.98	C\$ 62,070			C\$ 7,395 (Cumulative)	C\$ 13,446
5.	Sidhmukh & Research Project (RAJAD)	EEC	10.5.93	31.12.2000	ECU	Yet to Commence			

Note:

DM Deutsche Mark

C\$ Canadian Dollar

ECU European Currency Unit

[*English*]**ONGC's Output Target**

4225. SHRI CHHITUBHAI GAMIT  
SHRI SOMJIBHAI DAMOR:

Will the minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether ONGC's output target has been cut by 7MT due to natural decline in oil reserves in Bombay High and fields of North Gujarat;

(b) if so, the details thereof; and

(c) the estimated extra foreign exchange burden due to this cut ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No Sir.

(b) and (c). Do not arise.

[*Translation*]**Indebtedness in Tribal Areas**

4226. SHRI MAHESH KANODIA :  
SHRI KHELAN RAM  
JANGDE:

Will the Minister of WELFARE be pleased to state:

(a) whether indebtedness increasing in tribal areas ;

(b) if so, the details thereof for the last three years, State-wise; and

(c) the efforts made by the Government to set up rural banks and scheduled

banks in these areas so as to minimise the indebtedness of individuals in tribal areas ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) to (c) Information is being collected from State Governments and U.T. Administrations and on its receipt, will be laid on the table of the House.

[*English*]**Contract Labour System**

4227. SHRI KHELAN RAM JANGDE :  
SHRI LAL BABU RAIL:

Will the Minister of COAL be pleased to state :

(a) whether the labour work is still being executed by the labourers under contract labour system in the various offices working in various States under his Ministry;

(b) if so, the details thereof ;

(c) whether the Government have any scheme to liberate the labourers working under this system and to take work from them ; and

(d) if so, the details of the progress made in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA) : (a) and (b) No, Sir. There is no work executed by contract labour in the categories prohibited under the contract labour (Regulation and Development) Act, 1970 in the various offices directly under Ministry of Coal.

(c) and (d) Do not arise.

[*Translation*]

abuse ;

**Drug Addiction**

4228. SHRI CHHEDI PASWAN:  
SHRI HARIKEWAL PRASAD:  
SHRI GURUDAS KAMAT:

Will the minister of WELFARE be pleased to state :

(a) whether drug addiction is increasing in the country including use of drugs among street children ;

(b) if so, whether the Government have conducted any survey in this regard ;

(c) if so, the outcome thereof ; and

(d) the efforts made and steps proposed to remedy the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) Yes , Sir.

(b) and (c) No country wide survey has been conducted so far. However in order to have composite picture of the nature and magnitude of the problem, of drug abuse Ministry of Welfare sponsored 23 projects in 1990-91 in 33 selected cities/ town/ border areas. Some of the major findings of the studies are as under :-

- (i) Drug abuse is not religion/ caste specific ;
- (ii) Though the worst group affected is in the age of 16-35 yrs. but substantial number even starts before the age of 16 years;
- (iii) Marital status was not found to be correlated to the prevalence of drug

(iv) Males (96.5%) were more given to drug abuse than females (2.5%) ;

(v) Lower income groups are more susceptible ;

(vi) Drugs most commonly abused were cannabis, heroin and raw opium ;

(vii) The source of supply of drugs is by peddlers operating through shopkeepers and panwalas ;

(viii) A large proportion of addicts were either unemployed labourers, transport workers or students ;

(ix) Curiosity and peer pressure were the main reasons for drug abuse. Medical reasons were given by 20% addict.

(x) there was an awareness about the ill-effects of drug on both the individual and his family.

(d) A scheme of Assistance to Voluntary Organisations for Prohibition and Drug Abuse is being implemented by this Ministry to provide financial assistance to voluntary organisations for running of counselling, De-addiction and After Care Centres for the treatment and rehabilitation of drug addicts and also for creating awareness among the masses against drug abuse and alcoholism. Under this scheme, 90% of the approved annual expenditure is provided by this Ministry and the remaining 10% is borne by the voluntary organisations themselves. Universities/ Institutes of Social Work/ Institutes of Higher Learning are, however, provided 100% grant under the scheme. At present 152 Counselling, 104 De-addiction

and 15 After Care Centres are functioning. At these Centres 10.50 lakhs addicts have been benefitted from April 1986 to September, 1993.

[English]

### **New Technique for Sterilisation**

4229. PROF. M. KAMSON: Will the minister of HEALTH AND FAMILY WELFARE be pleased state :

(a) whether some new technique for sterilisation of males involving no incision and stitching has been developed ;

(b) if so, whether this technique takes minimum time when compared to other existing techniques ;

(c) if so, the details thereof ;

(d) whether the Government propose to publicise this technique with proper illustrations through different medias to have check on alarming increase in population ;

(e) if so, details thereof ; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Yes, Sir.

(b) and (c). This new technique (No Scalpel Vasectomy) required less time than conventional vasectomy. In this techniques the skin of the scrotum is punctured by a sharp pointed instrument and sperm carrying ducts are ligated.

(d) to (f) Steps have already been taken to publicise this technique through newspapers, TVs spots etc. surgeons are

being trained in this new techniques.

### **LPG Connections in Kerala**

4230. SHRI V.S VIJAYARAGHAVAN: Will the minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) the number of applicants waiting for LPG Connections in Kerala as on December 31, 1993;

(b) whether an applicant in Kerala has to wait for more than five years to get an LPG connection; and

(c) if so, the steps taken to reduce the waiting period ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) as on 31.12.1993 there were 4.25 lakh persons on the waiting for new LPG connections in Kerala.

(b) New LPG connections are released to the waitlisted persons according to the serial order of registration with the distributor concerned depending on new customer enrolment allotted to the distributor which is made keeping in view the stock available with the distributor, waiting list and product availability. Release of connections is not based on the age of registration.

(c) Efforts are constantly on to release LPG connections to as many applicants and as early as possible. For this purpose higher LPG availability is being planned by increasing the capacity of existing production sources, putting up new plants and augmenting the supply through imports.

**Projects in Hydrocarbon Sector**

4231. SHRI R. SURENDER REDDY:  
Will the minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have very recently given their approval and clearance to a number of projects in the hydrocarbon sector;

(b) if so, the details of the projects cleared within the jurisdiction of the Oil and Natural Gas Corporation, Indian Oil Corporation and the Gas Authority of India Limited and break-up of the expenditure involved,

project-wise,

(c) whether clearance has also been give to some projects to be executed by some private companies in collaboration with the multinational companies; and

(d) if so, the details of those projects and the expenditure involved therein ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA ) : (a) to (d). The information in respect of projects approved by the Government from 1.1.94 to 15.4.94 is give in the statement attached.

**STATEMENT****A. *Projects of ONGC., IOC and GAIL :***

<i>Sl.No.</i>	<i>Name of the Project</i>	<i>Cost estimates (Rs. in crores)</i>
1.	Development of South Heera Phase -II by ONGC.	452.54
2.	Development of S-1 Sand Field (Bombay High) by ONGC.	542.39
3.	RCE proposal on setting up of Catalytic Reformer at Barauni by IOC.	248.11
4.	Setting up to Catalytic Reformer Unit at Mathura Refinery by IOC.	545.00
5.	Upgradation of he capacity of the the HBJ Gas Pipeline from 18.2 MMSCMD to 33.4 MMSCMD by GAIL.	2376.00
6.	Setting up of facilities for LPG Recovery Plant at Usar by GAIL.	319.59

- B. *Projects of Private Companies in collaboration with the multinational companies and with the national Oil Companies :*
1. Development of the RAVVA field in the Krishna-Godavari offshore basin by a consortium of Command Petroleum, Australia, Videocon International, India and Marubeni Corporation, Japan.
  2. Development of the Panna, Mukta and Mid & South Tapti field in the Western Offshore by a Consortium of Enron Exploration Company, U.S.A and Reliance Industries, India.

These fields would be developed in accordance with development Plans to be submitted and approved subsequent to signing of production sharing contracts. As such, at this stage, expenditure to be incurred on each of these ventures cannot be specified.

[*Translation*]

#### **Digging of Wells in U.P**

4232. SHRI SURENDRA PAL PATHAK : Will the minister of WATER RESOURCES be pleased to state :

(a) whether the Central Ground Water Board has dug any well in Uttar Pradesh under the scientific programme of Ground Water exploration ;

(b) if so, the details thereof;

(c) whether the Central Ground Water Board has any proposal to dig more wells in Uttar Pradesh under the scheme; and

(d) if so, the details thereof and the target fixed for the Eighth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) Yes Sir.

(b) Under the scientific programme of ground water exploration, the Central Ground Water Board has drilled 753 boreholes in the State of Uttar Pradesh upto February, 1994 comprising of 348 exploratory wells, 313 observation wells, 32 slimholes and 60 piezometer wells.

(c) Yes Sir.

(d) The tentative target for the Eight Five Year Plan is for the drilling of 500 boreholes in the State. The targets for drilling of boreholes are however fixed on yearly basis. During 1994-95, the Board has a target to drill 62 boreholes in the State which includes 31 exploratory, 17 observation, 11 slimboles and 3 piezometers Wells.

#### **Filaria Eradication Centres**

4233. SHRI N.J. RATHVA: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of filaria eradication centres functioning in Gujarat;

(b) the quantum of assistance provided to these centres by the Union Government during each of the last three years, year-wise;

(c) whether these centres are getting assistance from any foreign agency;

(d) if so, the quantum of such assistance received during each of the last three years, year-wise; and

(e) the steps likely to be taken by the Government for the development of these

centres?

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Nine control units and 7 night clinics are functioning in the state for Gujarat :

(b) the following assistance has been provided :

1991-92	Rs. 1.32 Lakhs
1992-93	Rs. 9.35 Lakhs
1993-94	Rs. 9.53 Lakhs

(c) No, Sir.

(d) Does not arise.

(e) Government has advised the State Government to open more centres in endemic areas and to resort to the use of engineering methods, introduction of larvivorous fish and use of chemical oil to prevent mosquito breeding.

[English]

#### TADA

4234. SHRI SYED SHAHABUDDIN : Will the minister of HOME AFFAIRS be pleased to state:

(a) the number of persons detained under TADA as on January, 1 1993, State-wise;

(b) the number of TADA detainees on the date of the recent order of the Supreme Court and the number of detainees released or enlarged on bail as a result of the review at the Central and/or State level;

(c) whether the Government have asked the State Government to submit the cases of detainees who have been under detention for more than one year for review at the Central level; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) A Statement is attached.

(b) the question of setting up of Review Committees as a part of overall exercise to implement effectively the observations/ suggestions contained in the Supreme Court judgement is under consideration of the Government.

(c) and (d) No, Sir.

## STATEMENT

Sl. No.	Name of State	Available information regarding number of persons detained under TADA, as on 1.1.93.	Sl. No.	Name of State	Available information regarding number of persons detained under TADA, as on 1.1.93.
1	2	3	1	2	3
1.	Andhra Pradesh	5842	13.	Manipur	1147
2.	Arunachal Pradesh	98	14.	Meghalaya	Nil
3.	Assam	10781	15.	Mizoram	28
4.	Bihar	90	16.	Punjab	14457
5.	Goa	4	17.	Rajasthan	430
6.	Gujarat	15522	18.	Tamil Nadu	142
7.	Haryana	1608	19.	Tripura	47
8.	Himachal Pradesh	57	20.	Uttar Pradesh	892
9.	Jammu & Kashmir	1898	21.	West Bengal	525
10.	Karnataka	88			55241
11.	Maharashtra	1325			
12.	Madhya Pradesh	260			

Note: As per available information the State Governments of Kerala, Nagaland, Orissa and Sikkim have not invoked the provisions of TADA.

**Incidence of T.B.**

4235. SHRI SUSHIL CHANDRA VARMA : Will the minister of HEALTH AND FAMILY WELFARE be pleased to states :

(a) whether there is an upward trend in incidence of tuberculosis almost in all the States;

(b) if so, the details thereof;

(c) the result of short-course Chamo therapy in the treatment of tuberculosis;

(d) whether all the districts of the country are likely to be covered in the coming year; and

(e) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No Sir.

(b) Does not arise

(c) to (e) Short Courses Chemotherapy has resulted in reduction of duration of treatment of TB cases from 12-18 months to 6-8 months. It is proposed to extend coverage of short courses chemotherapy in phased manner.

**J & K Issue**

4236. SHRI DATTATRAYA BANDARU :  
SHRI ATAL BIHARI VAJPAYEE :  
SHRI BARE LAL JATAV :  
DR. RAMESH CHAND TOMAR:  
DR. LAXMINARAYAN PANDEY :

SHRI BALRAJ PASSI :  
SHRIMATI BHAVNA CHIKHALIA :  
SHRIMATI DIPIKA H. TOPIWALA :  
SHRI VILAS MUTTEMWAR :  
SHRI RAMESH CHENNITHALA :  
PROF. M. KAMSON :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a meeting of State leaders of various political parties was held in Srinagar recently to discuss the situation in Jammu and Kashmir;

(b) if so, the details and the outcome thereof;

(c) the steps taken/being taken by the Government in this regard;

(d) whether the Government propose to call an all-party meeting to discuss the issue ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No formal meeting of State leaders of various political parties was held in Srinagar recently;

(b) and (c) in view of (a) above, the question does not arise.

(d) no specific proposal of this nature is under the consideration for the Government.

(e) in view of (d) above, the question does not arise.

**T.B Control**

4237. DR. SAKSHIJI: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the percentage of ment and women in urban and rural areas affected with tuberculosis in Uttar Pradesh :

(b) the details of programmes proposed to be taken up during 1994-95 to prevent tuberculosis in the State;

(c) whether any assistance has been sought by the State Government for this purpose; and

(d) if so, the details of the assistance given by the Union Governmet during 1993-94 and funds allocated to the State for 1994-95 ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) 1.5% of the population of Uttar Pradesh is estimated to be suffering from TB in the urban and rural areas. The ratio of male to female patients is about 2:1.

(b, c & d.) Uttar Pradesh is covered by the National TB Control Programme involving 50:50 sharing of expenditure between Central and State Governments. The Central allocation for Uttar Pradesh for 1993-94 was Rs. 458.00 lakhs and is proposed at Rs. 560.00 lakhs for 1994-95.

**Terrorists Arrested by Delhi Police**

4238. SHRI SHRAVAN KUMAR PATEL:  
SHRI BOLLA BULLI RAMAIAH:

SHRI MOHAN SINGH (FEROZEPUR):

DR. LAXMI NARAYAN PANDEYA:

Will the minister of HOME AFFAIRS be pleased to state :

(a) whether the Delhi Police have arrested a number of terrorists during March, 1994;

(b) if so, the details of each such case;

(c) the countries of which these terrorists belong and the action being taken against them;

(d) the details of arms, explosives and other materials seized from them;

(e) the main intention of these terrorists;

(f) whether they have any connection with the Inter Services Intelligence (ISI) of Pakistan; and

(g) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) to (c) Seven person (five foreign nationals and two Indians ) were arrested in three cases registered under various sections of law at Police Stations Town Hall, Gokalpuri and New Delhi Railway Station respectively. Of these five foreign nationals, four belong to Pakistan and one to Bangladesh. At present all the accused are in judicial custody.

(d) Two pistols, 2 hand-grenades, 126 high explosive sticks, 7 live detonators, 9 live cartridges and 20 bottles of chemicals

and 8 computer floppies having details of preparations of I.E.Ds., etc. were seized from their possession.

(e) The reports available with the Government indicate that the main intention of these terrorists was to cause terrorist and disruptive activities i.e. a series of bomb explosions in Delhi in busy markets, Trade Centres, Govt. Buildings etc., bank robberies and to poison water reservoir (tanks).

(f) and (g) Yes, Sir. All the five foreign terrorists were linked with Pak I.S.I and had taken training in the use of various weapons, explosive and martial arts in various camps run by I.S.I in Pakistan.

#### **Foreign Nationals**

4239. SHRI S.N.VEKARIA :  
SHRI PARASRAM  
BHARDWAJ :  
SHRI MANIKRAO HODLYA  
GAVIT :  
SHRI BAPU HARI CHAURE :  
SHRI AVTAR SINGH  
BHADANA :  
SHRIMATI GIRIJA DEVI :  
SHRI MANJAY LAL :

Will the minister of HOME AFFAIRS be pleased to state :

(a) the number of foreign nationals found involved in terrorists activities in Jammu and Kashmir during the last three years and the current year so far ;

(b) the number of Pakistani nationals out of them;

(c) the number of foreign terrorists killed and arrested in State during the above period; and

(d) the action taken against these arrested terrorists ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c) Government are aware of the presence of foreign nationals involved in terrorist activities in Jammu and Kashmir. However, it is not possible to precisely estimate the number and nationalities of such persons, who have infiltrated into the State. Around 121 foreign nationals are reported to have been killed and 34 apprehended during the last three years.

(d) action against those arrested in connection with the terrorist activities in the State is being taken under the provisions of the Law.

#### **Irrigation Facilities**

4240. SHRI HARADHAN ROY : Will the minister of WATER RESOURCES be pleased to state:

(a) the total area of irrigable land in the country where irrigation facilities are fully available Statewise;

(b) whether there is any proposal to undertake new irrigation projects in these States;

(c) if so, the details thereof;

(d) whether any special assistance is being provided by the Union Government to create more irrigation facilities; and

(e) if so, the details thereof, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES ( SHRI P.K.THUNGON) : (a) A statement showing State-wise irrigation potential created through 'Major & Medium' and Minor Irrigation schemes at the end of 1992-93 is enclosed.

(b) and (c) There are at present 158 major projects, 226 medium projects and 95 extension/renovation/modernisation

schemes under construction in the country. Besides, 18 major projects, 57 medium projects and 38 extension/renovation/modernisation schemes are being considered for taking up during the Eight plan period.

(d) and (e) During 1993-94 additional Central Assistance over and above the approved outlays provided by the Central Government is as under :

<i>State</i>	<i>Project/Scheme</i>	<i>Amount Rupees in crores</i>
Rajasthan	Indira Gandhi Nahar Project	52
West Bengal	Teesta Barrage Project	27
Nagaland	Renovation and Upgradation of Minor Irrigation Schemes.	1

## STATEMENT

IRRIGATION POTENTIAL CREATED THROUGH MAJOR &amp; MEDIUM AND MINOR SCHEMES AT THE END OF 1992-93.

Sl. No.	State /UTs	Potential Created			Total
		Maj. & Med.	Minor	Created	
1.	Andhra Pradesh	3039.00	2936.83		5975.83
2.	Arunachal Pradesh	-	69.59		69.59
3.	Assam	179.00	590.58		769.58
4.	Bihar	2796.00	5085.90		7881.90
5.	Goa	13.00	19.06		32.06
6.	Gujarat	1281.00	1934.30		3215.30
7.	Haryana	2058.00	1534.67		3592.67
8.	Himachal Pradesh	8.00	144.61		152.61
9.	Jammu & Kashmir	174.00	367.62		541.62
10.	Karnataka	1434.00	1480.48		2914.48
11.	Kerala	504.00	536.42		1040.42
12.	Madhya Pradesh	2025.00	2634.42		4659.42

(In:000 hectares)

Sl. No.	State / UTs	Potential Created			Total
		Maj. & Med.	Minor		
13.	Maharashtra	2080.00	2493.40		4573.40
14.	Manipur	62.00	51.48		113.48
15.	Meghalaya	-	45.08		45.08
16.	Mizoram	-	11.06		11.06
17.	Nagaland	-	65.80		65.80
18.	Orissa	1444.00	1264.83		2708.83
19.	Punjab	2386.00	3318.82		5704.82
20.	Rajasthan	2047.00	2437.71		4484.71
21.	Sikkim	-	22.58		22.58
22.	Tamil Nadu	1550.00	2129.76		3679.76
23.	Tripura	3.00	91.88		94.88
24.	Uttar Pradesh	6876.00	19912.00		26788.00
25.	West Bengal	1370.00	2872.37		4242.37
	Total States	31329.00	52051.25		83380.23
	Total UTs	15.00	82.23		97.23
	Grand Total	31344.00	52133.48		83477.48

**Transportation of Coal**

4241. SHRI PREM CHAND RAM : Will the minister of COAL be pleased to state :

(a) whether any proposal regarding metalling and widening of roads in Bihar for transportation of Coal are pending with the Union Government ;

(b) if so, the reasons therefor; and

(c) the time by which these proposals are likely to be approved ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) No Sir.

(b) and (c) Do not arise.

**Medical Colleage in Shillong**

4242. SHRI PETER G. MARBANIANG : Will the minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have received any demand for setting upm of a Medical College in Shillong;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B.SHANKARANAND): (a) No application for opening of medical college in Shillong under the provision of Indian Medical Council (Amendment) Act, 1993 has been received by the Central Government.

(b) and (c) Do not arise.

**Meeting with U.S assistant Secretary of State**

4243. SHRI M.V.V.S. MURTHY:  
SHRI LOKANATH  
CHOUDHURY :  
SHRI INDRAJIT GUPTA :  
SHRI GURUDAS KAMAT :

Will the minister of HOME AFFAIRS be pleased to state :

(a) whether he held a meeting with the Assistant Secretary os State of USA during her recent visit to India;

(b) if so, the subjects discussed with her and the decisions arrived at the meeting; and

(c) the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) Ms. Robin Raphael, Assistant Secretary of State US Government had met Union Home Minister on 23rd March, 1994 in New Delhi. During the meeting, discussions were held on a wide range of subjects pertaining to Indo-US relations, including issue relating Jammu & Kashmir. Governmet's stand on Kashmir was reiterated and it was made clear that Kashmir is an integral part of India and people of this country would not tolerate attempts to undermine the nation's territorial intergrity. It was also impressed upon the U.S official that certain statements emanating from U.S authorities have had serious adverse effects on the ground situation in Jammu & Kashmir and had provided encouragement both to the militant and to Pakistan's anti-India activities. It was emphasised that if the

US Government is seriously interested in promoting peace and bilateral dialogue, they would have to avoid doing/saying anything that would encourage contrary trends, and that Pakistan should be told firmly to desist from continuing support to the terrorists in Jammu & Kashmir. In this context, Home Minister also expressed concern about the reported U.S move to supply F-16 Aircraft to Pakistan despite the Pressler Amendment.

Ms. Robin Raphel emphasised that in the view of the U.S Government, the problem in Kashmir should be resolved by India and Pakistan through bilateral dialogue under the Shimla Agreement. She also said that her statements had been distorted. She expressed appreciation for India's transparency in Jammu & Kashmir and emphasised that the U.S Government had continued to exert pressure on Pakistan to stop their support to militants in the state.

It is expected that after detailed discussions with Ms. Robin Raphel, there will be better appreciation of our stand on Jammu & Kashmir, in U.S Circles.

#### **Visits of Foreign Nationals to Sikkim**

4244. SHRI D.VENKATESWARA  
RAO :  
SHRIMATI D.K.BHANDARI :  
SHRIMATI SAROJ DUBEY :  
SHRI RAJNATH SONKAR  
SHASTRI :  
SHRI SRIKANTA JENA:  
SHRI MANJAY LAL :  
SHRI MOHAN SINGH  
(DEORIA) :

Will the minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have any information regarding the visits of some

foreign national to Sikkim as reported in the Indian Express dated January 28, 1994;

(b) if so, the details thereof ;

(c) the nationality of such persons and the purpose of their visits;

(d) whether the Government had granted permission for such visits; and

(e) the steps being taken to check such cases ?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI P.M  
SAYEED):(a) yes, Sir.

(b) to (e) As reported in the Indian Express dated 28.1.94, Shri Regie Nath (French national), Shri Chein lian (Taiwanese national) and Ms. Rosalia (German national) had visited Sikkim. The trips were not illegal. The specific reason for the visits of these foreign nationals can only be a matter of conjecture. The permit if Ms. Rosalia was cancelled. The attention of the concerned authorities has once again been drawn to the Regulations on the subject.

[Translation]

#### **Irrigation Capacity**

4245. SHRI NITISH KUMAR : Will the minister of WATER RESOURCES be pleased to state :

(a) the total irrigation capacity generated through major, medium and minor irrigation projects during the end of the 1992-93; and

(b) the total expenditure incurred thereon, separately ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGNON):(a) at the end of 1992-93, the irrigation potential created through 'Major & Medium irrigation projects and minor Irrigation schemes are about 31.34 million hectares and 52.13 million hectares respectively.

(b) the total expenditure incurred on major & medium irrigation and minor irrigation projects from 1951-52 to 1992-93 are as under :

<i>(Rs. in crores.)</i>	
I. Major & Medium irrigation	= Rs.34,340.27
II. Minor irrigation	
State	=Rs.10,222.09
Institutional	= Rs. 8,949.25
Total (Minor irrigation)	= Rs. 19,171.34
III. Grand Total (Major & medium and Minor irrigation)	=Rs.53,511.61

[English]

#### **Incidence of T.B.**

4246. SHRI S.M. LALJAN BASHA: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether one out of every seven Tuberculosis patients in the world is an Indian;

(b) whether WHO has offered any assistance to combat and control T..B; and

(c) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B.

SHANKARANAND) :(a) It is estimated that India accounts for around 25% of the incidence of Tuberculosis world-wide.

(b) and (c) WHO has been supporting National TB Control Programme by providing technical assistance and funds for training, fellowships, equipments, operations research, health education etc.

[Translation]

#### **Irrigation Projects in U.P**

4247. SHRI SATYA DEO SINGH :  
SHRI BRIJBHUSHAN SHARAN SINGH :  
SHRI HARI KEWAL PRASAD :  
SHRI ARJUN SINGH YADAV :

Will the minister of WATER RESOURCES be pleased to state :

(a) the funds provided by the World Bank and other foreign organisations for implementation of irrigation projects in Uttar Pradesh during 1990-91, 1991-92 and 1992-93;

(b) the present status of on-going irrigation projects; and

(c) the steps taken by the Government to increase irrigation facilities in Uttar Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGNON) :(a) The funds provided by the World Bank and other foreign organisations for implementation of irrigation projects in Uttar Pradesh during 1990-91, 1991-92 and 1992-93 are as under:-

<i>World Bank assisted projects.</i>	<i>90-91</i>	<i>91-92</i>	<i>92-93</i> <i>(Us Dollar in millions)</i>
I I - U.P. Tubewells projects	19.36	4.27	-
Upper Ganga Irrigation Modernisation Project	20.43	24.36	16.77
<i>Netherlands Government Assisted Project</i>			<i>( Dutch Guilder in millions)</i>
U. P. Tubewells Project	9.24	20.46	-

(b) The status of on going irrigation projects are as under:-

(i) the World Bank assisted Upper Ganga Irrigation modernisation project has attained a progress of about 86% and its sub-project Madhya Ganga Canal Project has progressed about 82%. Cumulative utilisation of World Bank assistance for the National Water Management project (multi-States participation) and Upper Ganga Irrigation Modernisation project was of the order of the US \$ 90.424 million and US \$ 114.532 million respectively, uptill 28.2.94.

(ii) Under Netherlands Government's assistance for Uttar Pradesh Tubewells Project, cumulative utilisation has been about Dutch Guilder 76.298 million uptill February, 1994.

(c) For Uttar Pradesh, in the Eighth Five Year Plan (1992-97), a target of additional irrigation potential of 6.4 million hectare has been fixed. The strategy being followed to increase irrigation capacity *inter-alia* include:

(i) thrust on completion of major and medium ongoing irrigation projects.

(ii) construction of new tubewells and lift canals.

(iii) taking up of programmes like training, demonstration, farmers, participation, monitoring and evaluation under Command Area Development programmes.

[English]

### Rehabilitation of Leprosy Patients

4248. SHRI BASUDEB ACHARIA: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Committee under the Chairmanship of Dr. Swaminathan has submitted its report on the rehabilitation of Leprosy patients;

(b) if so, when and the details of the recommendations; and

(c) whether the Government have implemented those recommendations?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) and (b) Yes, Sir. the main recommendations of the Committee received in 1982 are as follows:

- Continuation of vertical structure and strengthening/streamlining of infrastructure.
- Systematic case detection campaign.
- Single drug therapy to be supplemented.
- Strengthening of Voluntary organisations and timely release of grants.
- Vigorous programmes to educate people to dispel wrong beliefs and superstition about leprosy.
- To attain self-sufficiency in production of anti-leprosy drugs.
- Legislative measures at the Central and State levels to repeal leprosy Act (1898) and
- Rehabilitation to be made integral part of Leprosy Control Programme.

(c) The present strategy of the programme is largely based on the recommendations of the Committee.

#### **Ayurvedic Drug for AIDS Treatment**

4249. PROF. SAVITHRI LAKSHMANAN: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a pharmaceutical com-

pany of Kanpur in collaboration with CSIR has developed Ayurvedic drug for treatment of AIDS.

(b) if so, the details thereof;

(c) whether the Government propose to market the same drug through various health and Voluntary organisation; and

(d) if not; the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) to (d) The Council of Scientific and Industrial Research (CSIR) has informed that they have not developed any drug for AIDS in Collaboration with a private firm from Kanpur.

[*Translation*]

#### **New Hospitals**

4250. SHRI SOMJIBHAI DAMOR: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of hospitals proposed to be opened in Gujarat during Eight Five Year plan period;

(b) the total allocation approved by the Planning Commission for this purpose; and

(c) the fund released by the Union Government upto October 31, 1993 for this purpose?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Nil.

(b) and (c) Do not arise.

[English]

### **Criminal Procedure Code**

4251. SHRI DATTATRAYA BANDARU:  
Will the minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to amend the Criminal Procedure Code;

(b) if so, the details thereof; and

(c) the time by which the Bill is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS ( SHRI RAJESH PILOT):- (a) Yes. Sir.

(b) and (c) A Bill is likely to be introduced in the Parliament during the current session.

### **Sharing Of Waters**

4252. SHRI SANAT KUMAR MANDAL:  
Will the minister of WATER RESOURCES be pleased to state:

(a) whether attention of the Government has been drawn to the newsitem captioned "UNDP to resolve Indo- Bangla water problem" emanating from Dhaka appearing in the 'Observer of Business & Politics', New Delhi, dated February 10, 1994;

(b) if so, the reaction of the Government thereto;

(c) how the UN Development Programme has come into the picture and assumed to itself the role to resolve the dispute between India and Bangladesh over sharing of waters from their rivers;

(d) whether the Executive Director of

UNDP had also been reportedly briefed by the Bangladesh Government on adverse affects of the Farakka barrage constructed by India to flush its Calcutta port;

(e) if so, whether any counter brief had also been handed over by the Indian Government to the UNDP Executive Director on this behalf; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (f) As per Newspapers, some UNDP officials have been briefed by Bangladesh about the water sharing problem with India and they are reported to have expressed their willingness in resolution of the issue. India and Bangladesh are committed to resolve the issue bilaterally as per the understanding reached at the Prime Ministers's level in May, 1992.

### **North - Eastern Council**

4253. SHRI CHITTA BASU: Will the minister of HOME AFFAIRS be pleased to state:

(a) whether the North-Eastern Council met at Shillong in its 37th Session recently; and

(b) if so, the recommendations made at the said session?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) Yes, Sir.

(b) The recommendations made at the 37th Session of the North Eastern Coun-

cil are the following:-

- (i) The Council reiterated the persistent inadequate allocation of funds to the on going power projects in the NEC plan and strongly demanded timely allocation of edequate funds to ensure completion of these on going projects on schedule.
- (ii) The Council urged that sufficient funds should be provided for on going roads schemes for their completion during the 8th plan and strongly recommended funding of other important road and bridge projects by the Government on India as National Highways or strategic roads under the appropriate Ministries.
- (iii) The Council would appreciate if the revised estimate of the NERIST is approved by the Cabinet early and requested the Home Ministry to expedite granting of University status to NERIST as per original project approved by the Government of India.
- (iv) The member of the Council agreed that the Regional Medical Collage, Imphal should not be handed over to the Government of India in the interest of the region. They further suggested that the instituion may be funded by the Council. They also agreed on the re-structuring of the Management of Regional Medical College for its efficient operation.
- (v) The Council urged the Government of India to expedite the proposed restructuring of the NEC so that the Council may function with

a clearer and stronger mandate and recommended that the Government of India's extant order of abolishing vacant posts should not apply to the NEC Secretariat.

[*Translation*]

### **Ban Sagar Project**

4254. SHRI BHEEM SINGH PATEL: Will the minister of WATER RESOURCES be pleased to state:

(a) the total funds allocated by the Union Government to Ban Sagar irrigation projects in Madhya Pradesh;

(b) the amount released by the Union Government so far;

(c) the share of each participating state; and

(d) the present status of the project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) The Union Government has not allocated any funds for Bansagar Project.

(c) The cost of Bansagar Dam is to be shared by the State Government of Madhya Pradesh, Uttar Pradesh and Bihar in the ratio of 2:1:1.

(d) Against the latest estimated cost of Rs. 740 crores of Bansagar Dam, an amount of Rs. 317.56 crores has been spent upto end of 2/94. Physical progress on concrete dam, rockfill dam and saddle dam is to the extent of 96%, 91% and 80%

respectively.

[English]

### Uniform Tribal Policy

4255. SHRI K. PRADHANI: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have any proposal to formulate a uniform tribal policy in the country;

(b) if so, the details thereof; and

(c) the steps taken to implement the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) and (b) There is a uniform tribal policy in the country at present. The Tribal Sub-Plan strategy has been formulated and is in operation since Fifth Five Year Plan. It has two pronged objectives i.e. (i) socio-economic development of STs and (ii) protection of tribals against exploitation. This is in operation in the following 20 States/UTs viz. Andhra Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal, A & N Islands, Daman & Diu and Jammu & Kashmir.

(c) The State Governments/UT Administrations are required to formulate the Tribal Sub-Plans. They are to quantify funds for Tribal Sub-Plan proportionate to ST population out of their Plan Budgets. Besides, Special Central Assistance is given to States for family income generating Schemes and for infrastructural development incidental thereto, Funds available from different sources like State Plan, Central Schemes/Cen-

trally Sponsored Schemes, Special Central Assistance and institutional finance are pooled together. There are 194 Integrated Tribal Development Projects, In addition, 250 Modified Area Development Approach (MADA) pockets and 77 Clusters of tribal concentration have been identified.

### NHRC Suggestion

4256. SHRI SULTAN SALAHUDDIN OWAISI: Will the minister of HOME AFFAIRS be pleased to state:

(a) whether the National Human Rights Commission has suggested to the Government to set up a working group to go into all matter relating to the welfare of minorities;

(b) if so, the details thereof;

(c) whether the Government have considered the suggestion; and

(d) the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No, Sir.

(b) to (d) - Does not arise.

### External Aid to Health Sector

4257. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI:  
SHRIMATI GEETA MUKHERJEE:  
SHRI LOKANATH CHAUDHURY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the health sector in the country has grossly under-utilised the external assistance;

(b) if so, the details therefor;

(c) the funds received from various agencies during each of the last three financial years particularly for control of AIDS, Child Welfare and Survival;

(d) whether the Government have taken any specific corrective measures, including the procedural aspects to reduce the under utilisation; and

(e) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) Out of a total external assistance of Rs. 152.40 crores, an amount of Rs. 103.79 crores was utilised during the year 1993-94.

(c) The National AIDS Control Programme came into operation in September, 1992. Funds provided as external assistance for this programme for the years 1992-93 and 1993-94 were US \$ 8.99 million and US \$ 5.64 million respectively. The Child Survival and Safe Motherhood Programme was launched in August, 1992. From external agencies for 92-93, a sum of US \$ 29.028 million has been received and for 93-94, US \$ 42.781 million is expected.

(d) & (e) A Process of close consultation with State Governments is being maintained. The utilisation pattern is showing improvement.

### **Oil Exploration in Gulf of Cambay**

4258. SHRI MANORANJAN BHAKTA: Will the minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the recent discovery of oil in Gulf of Cambay, awaiting development clearance by the Government, is a move to earmark this field for exploitation by the outsiders;

(b) whether instruction have been issued to step development of the several fields as these have been earmarked for exploitation by outsiders;

(c) if so, the details thereof; and

(d) its impact on opening up of oil fields in India?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) Two hydrocarbon strikes in the Gulf of Cambay are techno economically not viable. Two blocks in the Gulf of Cambay have been bid for in the Sixth Round of bidding for exploration for oil & gas. Further exploration work in the Gulf of Cambay would be contingent on a decision on the bids received.

### **Innocent People Killed in J & K And Delhi**

4259. SHRIMATI VASUNDHARA RAJE: Will the minister of HOME AFFAIRS be pleased to state:

(a) the number of innocent people killed in police encounters by terrorists and dacoits in Jammu and Kashmir and Delhi during the last three years; and

(b) the measures taken to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) As per information available, around 2500 civilians were killed in various kind of terrorist related violence in

Jammu & Kashmir during the past three years viz. 1991-93, while 73 such deaths were reported from Delhi for the same period.

(b) Efforts have been made to streamline the operations of the security forces, and pressure on the militants has been stepped up with intensified patrolling, information based targetted operations, establishment of pickets in vulnerable and sensitive areas, and stepped up vigilance on the LOC/Border. At the same time instructions have been issued to the security forces to exercise the maximum restraint, even in the face of grave provocation, to minimise harm to the life and property of innocent civilians.

#### **Elisa Machines**

4260. PROF. UMMAREDDY VENKATESWARLU: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have implemented the scheme of supplying the Elisa machines to all major blood collecting centres in the country;

(b) if so, the details thereof; and

(c) the measures proposed to establish a Muslim to upgrade all blood collection facilities in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) Government has provided ELISA testing equipment and Readers to 62 Surveillance Centres, 150 Zonal Blood Testing Centres and 9 Reference Centres.

(c) All the 608 blood banks in Public Sector are being modernised in a phased

manner by providing them equipments and grants to meet recurring expenses towards purchase of blood bags, reagent, glasswares and disposables etc. HIV testing facilities are provided through Zonal Blood Testing Centres. The technicians working in blood banks are also being imparted training for testing of blood for HIV at regional training centres.

#### **Cancer Hospitals**

4261. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cancer hospitals functioning in each State and the number of cancer institutes opened during 1992-93;

(b) the amount of aid given to these institutes during the said period;

(c) whether any foreign financial assistance was provided to these institutes; and

(d) if so, the amount of aid provided during 1991-92 and 1992-93?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) A statement showing the number of Institutions State-wise, having Radiotherapy facilities for treatment of cancer patients, is enclosed. During the year 1992-93, financial assistance of the order of Rs.10.64 crores has been given to the recognised Regional Cancer Centres under National Cancer Control Programme.

(c) and (d). No foreign financial assistance has been provided to these Institutions during 1991-92 or 1992-93 under National Cancer Control Programme.

## STATEMENT

## NUMBER OF INSTITUTIONS STATEWISE HAVING RADIOTHERAPY FACILITIES FOR TREATMENT OF CANCER PATIENTS

Sl. No.	State/UT	No. of Teletherapy Institutions	Sl. No.	State/UT	No. of Teletherapy Institutions
1.	Andhra Pradesh	13	14.	Maharashtra	16
2.	Assam	2	15.	Manipur	1
3.	Bihar	3	16.	Maghalaya	1
4.	Chandigarh	1	17.	Orissa	3
5.	Delhi	5	18.	Pondicherry	1
6.	Goa	1	19.	Punjab	4
7.	Gujarat	5	20.	Rajasthan	4
8.	Haryana	1	21.	Tamil Nadu	17
9.	Himachal Pradesh	1	22.	Tripura	1
10.	Jammu & Kashmir	3	23.	Uttar Pradesh	11
11.	Karnataka	11	24.	West Bengal	7
12.	Kerala	6			
13.	Madhya Pradesh	6	Total :		124

**LPG Production**

4262. DR. KRUPASINDHU BHOI: Will the minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the target set for production of LPG during Eighth Plan and achievements made so far,

(b) whether the Government propose to set up new LPG bottling plants and also to expand the capacity of the existing plants,

(c) if so the steps taken thereon; and

(d) the details of the schemes of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The LPG production is expected to increase from 2278 TMT during 1992-93 to 3818 TMT during 1997-98 subject to commissioning of the proposed new sources and augmentation of production from existing sources as per plans.

(b) to (d) There are proposals to augment the LPG bottling capacity in the country from 2.8 MTPA to 4.38 MTPA

during VIII Plan to meet the packed LPG demand. For this purpose, new LPG bottling capacity of 741 TMTPA has been planned in the country. It is also planned to augment LPG bottling capacity at some of the existing LPG bottling plants and commission new bottling plants which are at various stage of implementation.

**Coal Projects in M.P.**

4263. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of COAL be pleased to state:

(a) whether the Union Government have cleared ten new projects of coal mines in Madhya Pradesh for implementation during the eighth five year plan;

(b) if so, the details thereof;

(c) the investment on these projects likely to be made project-wise; and

(d) the quantity of coal likely to be produced annually, project-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (d). A number of projects sanctioned by the Government located in Madhya Pradesh are presently under implementation.

## STATEMENT

THE DETAILS OF THE PROJECTS ARE AS FOLLOWS:

Sl. No.	Project Company	Capacity (m.t.o.a)	Sanctioned Cost (Rs. Crores)
1.	Dudhichua DCP, (Expn.) NCL. (U.P. & M.P)	10.00	868.93
2.	Khadia OC, NCL	4.00	588.75
3.	Nigahi OC, NCL	4.20	648.04
4.	Tandsi UG, WCL	0.90	51.58
5.	Amlai OC, SECL	0.70	46.61
6.	Bangwar UG, SECL	0.65	25.14
7.	Churha West UG, SECL	0.60	32.64

Besides, advance action plans for the undermentioned schemes located in Madly Pradesh have also been sanctioned by Governments

1. Tawa UG, WCL
2. Urdhan OC WCL
3. Sheetaladhara UG, SECL
4. Block 'B' OCP, NCL

*[English]***Southern Gas Grid**

4264. SHRI C. P. MUDALAGIRIYAPPA: Will the minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether a Conference on Southern gas Grid was held in Bangalore recently;

(b) if so, the details thereof;

(c) whether a suggestion has been made at the Conference for the establishment of a separate authority for the implementation of the Southern gas Grid project in a time bound manner; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The meeting was held on March 26, 1994 to discuss the preparatory action for the Southern gas Grid and was attended by the representatives of Government of India and the five Southern States.

(c) Yes, Sir.

(d) The Government have taken note of this suggestion.

**Ambulance Services**

4165. PROF. M. KAMSON: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether emergency Ambulance Services have been provided in certain hospitals in Delhi;

(b) if so, the details thereof;

(c) whether some non-hospitals institutions have also been provided emergency Ambulance Services in Delhi;

(d) if so, the details thereof;

(e) whether the Government propose to strengthen this service in Delhi in view of expansion of Delhi; and

(f) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) to (f) Emergency Ambulance Services have been provided in major Government Hospitals in Delhi in addition to the Centralised Accident & Trauma Services (CATS) Scheme operating in Delhi which has been offering Ambulance Services for lifting accident victims and taking them for emergency hospital care. A project to establish an Accident & Trauma Care Complex, with linkage of emergency ambulance service, has also been planned.

**Integrated Pipeline by GAIL in Cauvery Basin**

4266. SHRI R. SURENDER REDDY: Will the minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Gas Authority of India Limited (GAIL) has any proposal to provide an integrated pipeline to make a profitable use of associate gas available in the hydrocarbon rich Cauvery basin of Tamil Nadu and adjacent areas;

(b) if so, the details thereof including the location of the gas rich wells to be linked by the pipeline;

(c) the expenditure involved therein;

(d) whether the linking of pipelines would result in the reduction in the flaring of gas; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The proposed pipeline will connect the Adiyakamangalam, Narimanam, Kamalapuram/Nannilam fields.

(c) Approximately Rs. 25 crores.

(d) and (e) The current flaring of 0.14 MMSCMD will be reduced to unavoidable technical flaring only.

### **Flood Control**

4267. SHRI N.J. RATHVA: Will the minister of WATER RESOURCES be pleased to state:

(a) the total amount allocated for flood control in Gujarat during 1993-94;

(b) whether the Government propose to provide additional amount to Gujarat for further effective implementation of flood control measures; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) : An amount of Rs. 160 lakh has been allocated for flood

control measures to Gujarat for the financial year 1993-94.

(b) No, Sir.

(c) Does not arise.

### **Eradication of Leprosy**

4268. SHRI SUSHIL CHANDRA VARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the strategy to eradicate leprosy from the country by the end of this century;

(b) the districts identified in Madhya Pradesh for multi-drug treatment;

(c) whether the Government of Madhya Pradesh has sent proposals for the inclusion of some more districts to be covered by the Multi-drug treatment; and

(d) if so, the present status of the proposals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) The strategies to eradicate Leprosy include:

(i) early detection of cases,

(ii) regular treatment of cases with Multi Drug Therapy ,

(iii) management of disabilities and ulcers.

(b) to (d) All the districts of Madhya Pradesh would be covered under MDT services. Presently, 22 endemic districts have

been sanctioned MDT. Remaining 23 moderate to low endemic districts would be covered by the end of December, 1994.

[*Translation*]

**Fire in I.O.C. Godown in Jaipur  
(Kota)**

4269. DR. SAKSHIJI: Will the minister of PETROLEUM AND NATRUAL GAS be pleased to state:

(a) the number of persons killed/injured in the fire which broke out in the godown of the Indian Oil Corporation in Jaipur (Kota) recently;

(b) the loss suffered due to this fire;

(c) the amount of compensation paid to the families of those who have been killed and to the injured;

(d) whether any enquiry has been made to ascertain the cause of the fire;

(e) if so, the outcome thereof;

(f) the action taken thereon by the Government; and

(g) the steps, taken by the Government to chek the recurrence of such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATRUAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) There was no fire in the godown of IOC in Jaipur (Kota) recently. However, there were certain deaths in the Distt. of Jhalawar, Baran, Kota, Bundi and Chittorgarh on account of fire accidents due to use of contaminated SKO. As a result, 30 persons lost thier live and 225 persons

received burn injuries.

(c) Rs. 1 lakh has been paid by I.O.C. to the next of kin of those who have been killed and an appropriate amount has been given to persons injured.

(d) Yes, Sir.

(e) The report has been received on 19-4-1994 for examination.

(f) and (g) In order to chek the recurrence of such incidents, the Oil Industry have been asked to strictly comply with the laid down instructions on gqality control and safety regulations and ensure periodic checks by senior officers.

[*English*]

**Pak Aid to Terrorism in India**

4270. SHRI SHRAVAN KUMAR PATEL:

SHRI SRIKANTA JENA:

SHRI GUMAN MAL LODHA:

SHRIMATI SAROJ DUBEY:

DR. CHINTA MOHAN:

SHRI GÜRUDAS KAMATH:

SHRI S.B. SIDNAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-items captioned "Pak inducts latest arsenal in Valley" and "Pak transferring arms dumps: Big role of Afghan Mujahideen in J & K" appearing in the Sunday Times dated January 2, 1993 and the Hindustan Times dated March 19, 1994 respectively;

(b) if so, whether the Government have made any assessment of the nature,

origin and extent of arms and ammunition pumped into the Valley by Pakistan;

(c) if so, the details thereof;

(d) whether the Government have any information regarding dumping of drugs and narcotics by Pakistani agents in India;

(e) if so, the details thereof; and

(f) the remedial measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) The Government are aware of Pakistan's efforts to train and infiltrate foreign nationals including Afghans and sophisticated arms and equipment into the State of Jammu & Kashmir to sustain the 'proxy war' launched by it in the State. The arms provided to the militants include A.K. Series rifles, S.V.D. Dragunov sniper rifles with telescopic sights, PK machine guns, Rocket launchers, mortars and explosives including RDX, remote control devices, solar powered triggers, etc., besides highly developed latest communication equipments.

(b) and (c) It is not possible to precisely estimate the quantum of weapons that may have been smuggled into the state. However, substantial seizures have continued and in the last one year (till March '94) following seizures of weapons bearing diverse marks of origin (manufacture) have been made:

Rocket Launched	115
Machine Guns	192
AK Series Rifles	2601

Sniper Rifles	66
Pistols/Revolvers	1027
Ammunition (Assorted)	556576
Grenades	5263
Rockets	196
Rocket Boosters	105
Mines	934
Guns	109
Explosives (Kg.)	3458
Bombs	463
Grenades Launchers	12
Mortar	14
WT Sets	211

(d) and (e) As reported in one of the news paper reports mentioned in the question foreign currency valued at over Rs. 1 crores and 2.125 Kgs. of Heroin were recovered near the border in Jammu district on 13 March, 1994. While it is not possible to give any specific details regarding dumping of drugs and narcotics, the Government are aware of the nexus between narcotics and smuggling of arms and terrorist activities in India.

(f) Several measures including border fencing in some areas, costal patrolling and intensified vigil on LOC/ Border in J&K and other areas, have been taken to check smuggling and infiltration. Efforts are being made up to increase coordination amongst the concerned agencies in the country, and assistance of the concerned agencies abroad

is also being taken to unearth, expose and curb such activities.

### **Old Age and Disability Pension.**

4271. SHRI SYED SHAHABUDDIN: Will the Minister of WELFARE be pleased to state:

(a) the names of States/U.Ts. which have on going scheme of old age and disability pension as on December 31, 1993;

(b) the brief particulars of the scheme, namely the date of introduction, the present value of the pension, the criteria for eligibility, the total number of recipients as on December 31, 1993 and the estimated percentage of population above the age of sixty covered under the scheme, State/UT-wise;

(c) whether the Union Government have established, or financially assisted in establishing, old age homes and medical care centres for the aged; and

(d) if so, the names of such institutions/organizations and the grants-in-aid to the latter during each of the last three years,

with the facilities created therein?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) Yes, Sir. The Union Government is providing grant-in-aid to voluntary organisations for setting up old age homes, Day Care Centres and Mobile Medicare Units. It may be mentioned further that for mobile medicare units, the cost of van is not reimbursed under the scheme. The cost incurred on maintenance, petrol, payment to Doctors, Nurses, Social Workers etc. is reimbursed at fixed rate minus 10% which is the contribution of the voluntary organisation. In the case of voluntary organisations working in tribal areas, the contribution of voluntary organisation is 5%.

(d) A Statement indicating the names of the organisations who were given grants-in-aid during 1991-92 and 1992-93 for setting up old age homes, day care centres and mobile medicare units is attached.

## STATEMENT

## LIST OF VOLUNTRY ORGANISATION PROVIDED FINANCE LIMITED DURING 1993-94 UNDER SCHEME OF ASSISTANCE FOR

Sl.No	Name of Organisation/State	1991-92	1992-93
1.	Old age Welfare Centre, Hyderabad	1,66,690/-	3,30,660/-
2.	Indira Memorial Weaker Section Development society, Guntur	1,04,490/-	—
3.	Mahila Dakshta samiti, Hyderabad	21,600/-	81,000/-
4.	Dr. Ambedkar Dalithavarga Abhivruddhi sancam, Distt.	70,673/-	1,93,590/-
5.	Rayala Seema Seva Samitini, Triupati	83,835/-	5,67,487/-
6.	Sri Mahalaxmi Mahila Mandali, Distt., Prakasam	38,700/-	1,36,350/-
7.	Prakasham Nagar Mahila Mandali, Distt., Guntur.	27,900/-	—
8.	Prakasham Zilla Balaneena Vargala Colony, Distt., Prakasam.	15,615/-	2,97,900/-
9.	Hyderabad Zilla Mahila Mandalul Samakhya, Hyderabad	44,010/-	1,41,930/-
10.	Rural Andhra Downtrodden Integrated upliftment Society, Distt., Prakasam	—	1,33,785/-
11.	Minorities Weaker Section & Employees Welfare Association, Hyderabad	—	1,36,058/-

Sl.No	Name of Organisation/State	1991-92	1992-93
12.	Jagjeevan Salaheena Varga Abhiceusni Distt., Cuddapah	—	34,020/-
13.	Annapurna Manav Samkshema Seva Samiti, Hyderabad	—	15,120/-
14.	Social Action Rural Rehabilitation creative Amelioration & Relief, Distt., Guntur	—	70,358/-
15.	Cultural Action in Rural Development, Ananpur	73,283	
16.	Vijaya Socio Economic Soc Society, Cuddapah	13,838/-	
17.	Sanjaya Gandhi Memorial Orphanage and Boarding Home, Distt., East Godavri	46,770/-	
18.	Priya Darshini Service Organisation, Vishakapattanam	75,083/-	
19.	Dr. P.H Hanumantha Rao Charitable Trust, Secunderabad	74,633/-	
20.	Laxmi Mahila Mandali Distt., Prakasham	51,143/-	
21.	Jyothi Welfare Association, Hyderabad	66,195/-	
22.	Country Women's Association of India, Vijayawada	73,283/-	
23.	Sai Seva Sangh, Hyderabad	38,385/-	
BIHAR			
1.	Jan Vikas Kendra, Ranchi	20,790/-	

Sl.No	Name of Organisation/State	1991-92	1992-93
2.	Indira Gandhi Samaj Seva Ashram, Patna	36,405/-	
ASSAM			
1.	Bhymukhi Krishi Association Samaj Kalyan Samity, Nagaon	60,638/-	
2.	Aid for the Disabled Society, Marigaon	15,165/-	
HIMACHAL PRADESH			
1.	Indira Ladies Club, Nahan	15,300/-	
HARYANA			
1.	Gramin Shiksha Samiti, Hodel	58,199	57,100
2.	RKM Charitable & Educational Trust, Faridabad	49,500	56,891
3.	Chaubisi Vikas Sangh. Meham, Rohtak	27,900	35,100
4.	Haryana Navyuvak Kala Sangham, Rohtak	16,650	70,200
5.	Haryana Rural Development Farmers Association, Rohtak	17,550	22,612
6.	Senior Citizen Council, Panchkula	33,642	—

Sl.No	Name of Organisation/State	1991-92	1992-93
7.	Bhartiya Nav Chaitanya Vikas Samiti, Faridabad.	—	98,500
8.	Adarsh Saraswati Shiksha Samiti, Sonapat	—	10,197
<b>MAHARASHTRA</b>			
1.	Mukta Dwar Unnati Mandal, Jalgaon	59,400	75,600
2.	Indian Council of Social Welfare, Bombay	3,02,967	7,010
3.	Bombay Suburban Sr. Citizen Assn., Bombay	8,100	9,000
4.	Janakibai Trust, Dhule	30,375	91,500
5.	Indian Association of Retired Persons, Meham, Bombay.	15,476	11,748
6.	West Shandesh Bhagini Seva, Mandal Dhule.	23,220	74,520
<b>MANIPUR</b>			
1.	Tribal labour Cooperative Society, Imphal.	1,07,259	—
2.	Centre for Social Development, Imphal.	96,625	72,877
3.	Association of Professional Social Worker, Impahal.	—	3,90,420

<i>Sl.No</i>	<i>Name of Organisation/State</i>	<i>1991-92</i>	<i>1992-93</i>
4.	Manipur Scheduled Caste Welfare Association, Impahal.	—	75,083
5.	Centre for Mental Hygiene, Imphal	—	11,778
6.	Integrated Rural Development and Educational Organisation, Manipur	—	35,055
<b>KARNATAKA</b>			
1.	Gautam Welfare Society, Gulbarga	—	1,79,505
2.	Mattadahally Dagjivanram Sarvodaya Sangh, Bangalore	—	73,920
<b>KERALA</b>			
1.	St. Josephs Daya Bhavan, Kottayam	47,520	23,760
<b>MADHYA PRADESH</b>			
1.	Pramod Van Anand Dham, Satna	47,115	—
2.	Indian Council of Social Welfare, Bhopal	36,500	3,74,760
3.	Chhatisgarh Bal Avam Vrudha Kalyan Parishad, Raipur	—	59,518
<b>ORISSA</b>			
1.	Bhairabi Club, Puri	72,560	1,16,876
2.	Institute of Social Welfare and Advancement for Rural Development, Keonjhar	73,800	—

<i>Sl.No</i>	<i>Name of Organisation/State</i>	<i>1991-92</i>	<i>1992-93</i>
3.	Shaheed Ravi Mahapatra Charitable Trust, Ganjam	16,125	11,897
4.	Nilachal Seva Pratishthan, Puri	78,300	99,900
5.	Kalinga Shelter, Bhubaneswar	40,500	1,540
6.	Singhanath Club, Cuttack	32,805	15,053
7.	Jaya Jaganath Club Dist., Puri	20,070	85,635
8.	Organisation for Social Change & Rural development, Bhubaneswar	54,000	1,26,000
9.	Subhadra Mehatab Seva Sadan, Phulbani Dist.	95,536	3,39,300
10.	Gram Seva mandal, Dhenkanal	3,54,715	3,28,523
11.	Barbasi Seva Samiti, Phulbani	—	1,34,190
12.	Jan Kalyan Samiti, Bhubaneswar	—	6,42,003
13.	Bidyut Club, Puri	—	73,350
14.	Lok Nayak Club, Dist., Cuttack	—	32,873
15.	Asha Nayakam Seva Sangh, Cuttack Dt.	—	72,615
16.	Basundhara	—	19,800

Sl.No	Name of Organisation/State	1991-92	1992-93
17.	Council of Cultural Growth & Cultural Relations, Cuttack	—	13,500
<b>RAJASTHAN</b>			
1.	Victoria Montessori Public School Shiksha Samiti, Jaipur	40,500	40,500
2.	Bal Bharti Society, Udaipur	40,500	21,600
3.	Rajasthan University, Udaipur	23,642	—
4.	Chetaa Public Schoo; Shiksha Samiti, Jaipur	37,350	70,650
5.	Bela School Samiti, Jaipur	26,820	—
6.	Varisht Nagrik Parishad, Jaipur	91,800	1,09,623
7.	Saraswati Shishu Niketan Prabandhak Samiti, Udaipur	—	3,346
<b>PUNJAB</b>			
1.	Guru Nanak Charitable Trust, Ludhiana	—	13,770
<b>TAMIL NADU</b>			
1.	Society for Improvement of Weaker Section, Dandhi Nagar	1,24,740	4,35,808

Sl.No	Name of Organisation/State	1991-92	1992-93
2.	Kalaisevi Karunlaya Social Welfare Society, Madras	1,67,265	4,08,020
3.	Madurai Instt. of Social Work, Madurai	1,11,330	2,22,681
4.	Society for Promotion of Research Education & Development Trust, Madurai	75,600	34,270
5.	P.M.D Society	1,79,010	1,79,010
6.	Dharampuri Madhar Sangam, Dharampuri	43,700	46,575
7.	Madurai Kamaraj University, Madurai	—	75,060
8.	Guild of Service, Madras	—	66,419
9.	Gandhi Seva Sangha, Anna Distt.	—	53,790
10.	Annai Indira Sathiya Nala Mahalir Mandaram, Keelukurichi	—	13,010
11.	Duraisamy Generous Social Education Society, Chengai MGR	—	13,010
12.	Vishranthi Charitable Trust, Madras	—	63,001
13.	Grama Surarej, Pudukkottai Distt	—	74,400
14.	Tamil Nadu Pongal Nala Sangam	—	70,808

Sl.No	Name of Organisation/State	1991-92	1992-93
15.	Stree Seva Mandir, Madras	—	63,293
16.	St. Antony's Home for the Aged, Trichy	—	23,352
<b>UTTAR PRADESH</b>			
1.	Shri Ram Saran Smarak Seva Sansthan, Dadaun	59,220	32,020
2.	Akhil Bhartiya Azad Seva Sansthan, Lucknow	—	1,29,600
3.	Respect Age International, Agra	—	53,100
4.	Banjara Vikas Parishad, Aligarh	—	95,904
5.	Bairaghi Shiksha Sansthan, Varanasi	—	34,200
6.	Sudha Prasiikshan Vikas Sansthan, Lucknow	—	15,210
7.	Samajik Avam Arthic Vikas Sansthan, Lucknow	—	45,900
8.	Lok Seva Mandal, Allahabad	—	15,300
9.	Jawahar Jyoti Shiksha Avam Gram Vikas Samiti, Rampur	—	6,120
10.	New Public School Samiti, Lucknow	—	15,300
11.	Jan Seva Sansthan, Allahabad.	—	15,120
12.	Vishwa Jat Mahasangh, Vrindavan	—	15,120
13.	Gram Vikas Shiksha Samiti, Allahabad	—	15,300
14.	Saheed memorial Society, Lucknow	—	15,300
15.	Sarvajanik Shikshanayan, Sanshan Hardoi	—	88,898
<b>TRIPURA</b>			
1.	Abalambana, Agartala	53,825	3,36,320
2.	Abi Tripura, SC, ST, & Minority Upliftment Council, Agartala	1,75,680	2,50,564

Sl.No	Name of Organisation/State	1991-92	1992-93
<b>WEST BENGAL</b>			
1.	Bhagirathi Shilpashram, Nadia	8475	—
2.	J.P. Institute of Social Change, Calcutta	99,842	93,420
3.	West Bengal SC, ST & Minority Welfare Association, Midnapore	84,570	7,09,920
4.	Sainpukur Matri Sebika Samiti, Midnapore	62,010	2,17,400
5.	Sroj nalmi Dutt Memorial Assn. Calcutta	75,000	—
6.	Sri Krishna Chaitanya Mission, Nadia	75,000	—
7.	Haldia Samaj Kalyan Parishad, Midnapore	2,48,445	3,04,650
8.	Eimhist Institute of Community Studies, Birbhum	37,135	52,978
9.	Biplobi Rural development Society, Malda	1,62,810	3,25,620
10.	Bhagra Diamond Club, Burdwar	27,270	82,215
11.	Satya Bharati, Hooghly Distt.	14,400	35,100
12.	Vivekananda Lok Shiksha Niketan, Hooghly Dt.	34,740	—
13.	Sattilapore Annata Samaj Unnayan Samit, Midnapore Dt.	63,833	62,730
14.	Changranath Basu Seva Sangha, Calcutta.	53,033	96,795
15.	Village Welfare Society, Howrah	14,310	48,600
16.	Women's Coordinating Council, Calcutta	1,00,710	—
17.	Annushilan Samity, Calcutta	—	1,50,000
18.	Indian Institute of Human Welfare, Calcutta	—	85,320
19.	Chiranabin, Howrah Distt.	—	52,110
20.	All Bengal Women's Union, Calcutta	—	1,69,320
21.	Seulipur Udayan Club, Midnapore	—	69,480

Sl.No	Name of Organisation/State	1991-92	1992-93
22.	Netaji Pathackkra, Midparore, Dt.	—	1,10,948
23.	Calcutta Metropolitan Institute of Gerontology, Calcutta	—	13,500
24.	Child & Social Welfare Society, Midnapore Dt	—	47,500
25.	Bansgeria Prativa Club, Midnapore	—	1,56,330
26.	Satdubi Mahila Mandal, Midnapore	—	1,56,330
27.	Guru Bholananda Ashram, 24, Pgs.,	—	67,607
28.	Nimbarak Math Seva Samiti,	—	74,633
29.	Bikramnagar Udyan Sangha, Midnapore	—	75,083
<b>DELHI</b>			
1.	Helpage India, New Delhi	3,25,735	—
2.	Jamia Millia Islamia, Delhi	69,840	—
3.	Alok Charitable Trust, V. Vihar	48,600	8,342
4.	Bhartiya Navchaitanya Vikas Samiti	37,800	14,900
5.	Samaj. Seva Sangh, Brahmपुरi	3,95,375	3,85,830
6.	All India Women's Conference 6, Bhagwan Das Road	67,191	12,752
7.	Bharatiya Adimijati Sevak Sangha, Dr. Ambedkar Marg	3,29,670	7,82,911
8.	Age Care India	—	1,20,110
<b>PONDICHERY</b>			
1.	St. Joseph's Cluny Hospices Convent, Pondicherry	—	1,95,772

**Import of LPG**

4272. DR. ASIM BALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether 1800 million tonnes of LPG are being imported; and

(b) if so, the terms of reference in details?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) The approved Oil Economy Budget for 1994-95 provides for import of 0.450 MMT of LPG. LPG is imported based on competitive offers received against sport tenders and evaluated based on market related prices.

**ISI Activities**

4273. SHRI RAJENDRA AGNIHOTRI:  
SHRI ANAND RATNA MAURYA:  
SHRI GOPI NATH GAJAPATHI:  
SHRIMATI VASUNDHARA RAJE:  
SHRI ANNA JOSHI:  
SHRI RAM SINGH KASHWAN:  
SHRI GURUDAS KAMAT:  
SHRI VIJAY NAVAL PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of Pakistan's attempt to create communal disturbances in India;

(b) if so, the reaction of the Govern-

ment thereto;

(c) whether activities of the Inter Services Intelligence have been noticed in the eastern part of India;

(d) if so, the details thereof;

(e) the names of the States where ISI has set up camps;

(f) whether the Government have called or propose to call a meeting of Chief Ministers/Home Ministers to discuss the issue; and

(g) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) Government are aware of the Pakistani design to destabilise India's internal security by promoting insurgency, terrorism and communal disturbances. Govt. is taking all necessary steps to combat and frustrate these efforts.

(c) to (g) Reports indicate that certain insurgent groups in the North East are being supported by Pakistani Inter-Services Intelligence agents in Bangladesh for the provision of safe haven, training, weapon etc. The prevailing law and order situation in the States of North Eastern region was reviewed by the Home Minister in his meeting with the Chief Ministers of these States on 22 January, 1994, at Shillong, and by the Minister of State (IS) on 7 February, 1994 at Guwahati.

**Seizure of Arms**

4274. SHRI M.V.V.S. MURTHY:  
SHRI MOHAN RAWALE:  
SHRI MOHAMMAD ALI ASHRAF FATMI:

SHRI KASHIRAM RANA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of arms and weapons seized from the smugglers and terrorists during each of the last three years and the current year so far:

(b) the details of foreign-made weapons out of them:

(c) the details of arms seized/confiscated in Delhi and Bombay, separately during the above period:

(d) the authorities to which such arms have been allotted:

(e) the guidelines laid down for allotment of such arms:

(f) whether these guidelines have been followed in allotting these arms; and

(g) the price charged for various types of such arms?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (g) Information is being collected and will be laid on the Table of the House.

#### **Activities of Pak-Trained Militants in J&K**

4275. SHRI M.V.V.S. MURTHY:  
SHRI V. SREENIVASA  
PRASAD:  
SHRI TARA SINGH:

Will the minister of HOME AFFAIRS be pleased to state:

(a) whether Pak-trained militants fired solar rockets fitted with time bombs at BSF in Manjkote area of Rajouri districts in Jammu and Kashmir as reported in the *Statesman* dated March 2, 1994:

(b) if so, the details thereof;

(c) the action taken by the Government in the matter:

(d) whether the militants involved in the incident have been arrested:

(e) if so, the details thereof including the countries to which they belong; and

(f) the steps being taken to check the smuggling of rockets to India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c) On 28th February, 1994, at around 0700 hrs. 3 solar rockets were fired near the village Mangalnar in the Rajouri area about 500 mtrs. from a BSF post. No damage/injuries resulted. In a search of the area, 3 live rockets tied to a tree were recovered.

(d) and (e) No arrests have been made in this connection.

(f) Intensive vigil and patrolling along the LOC/border is being maintained to check infiltration and smuggling of arms etc. into the State from across the border.

#### **Foreign Mercenaries in J & K**

4276. SHRI D. VENKATESWARA  
RAO:  
SHRI B. DEVARAJAN:  
SHRI BAPU HARI CHAURE:  
SHRI MANIKARO HODLYA  
GAVIT:

SHRI RAM PRASAD SINGH:  
SHRIMATI SAROJ DUBEY:  
SHRI PARASRAM  
BHARDWAJ:

Will the minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have made any estimates regarding the number of foreign mercenarise who have infiltrated into Jammu and Kashmir till the end of 1993 and from the beginning of 1994 till date;

(b) if so, the details thereof;

(c) the reaction of the Government thereto;

(d) whether the absence of mass support to militancy in the Valley as a result of killings, lootings, kidnappings etc. of innocent people has disillusioned the majority of the people with the militants' cause; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c) Government are aware of the presence of foreign nationals who are involved in subversive activities alongwith terrorists in J & K. However, it is not possible to precisely estimate the number of such persons. Sustained vigil and pressure is being maintained on LOC/border and in the interior to prevent infiltration of terrorists including foreign nationals and curb their activities.

(d) and (e) The people in the State appear to be fed up and disillusioned with the activities of the terrorists. The Government is trying to fruther consolidate the situation through efforts to reduce the fear of

the gun, and by stepping up development activities, and reactivating the local administration and the grievance redressal mechanism, with the aim of building up confidence of people towards restoration of normalcy.

### **Memorandum of Sindhis**

4277. SHRI GEORGE FERNANDES:  
Will the minister of WELFARE be pleased to state:

(a) whether a delegation of Sindhi citzines had called on him on November 27, 1992 whith a demand memorandum of Sindhis;

(b) whether he had assured the delegation that the legitimate demands contained in the memorandum will be conceded; and

(c) if so, the action taken on this assurance ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) A delegation of Sindhi citzines had called on the Prime Minister on November 27, 1992 and handed over a representation to him.

(b) The Prime Minister had assured the delegation that he would look into their demands;

(c) The demands contained in the Memorandum are under examination.

### **Minority Community**

4278. SHRI SULTAN SALAHUDDIN OWAISI : Will the minister of WELFARE be pleased to state:

(a) whether a representation was submitted to him in respect to the development and prosperity of the minority community in India in 1990;

(b) if so, the main suggestions made in the representation; and

(c) the action taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) No such representation is traceable from the records.

(b) and (c) Does not arise.

#### **Rehabilitation of Scavengers**

4279. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of WELFARE be pleased to state:

(a) the present status of Low Cost Sanitation and Liberation of Scavengers scheme to rehabilitate all scavengers in the country and find alternate modes of employment for them;

(b) the funds allocated for implementation of the Scheme in different States, State-wise, particularly Andhra Pradesh during

the last two years; and

(c) the details of the employment generated and the number of scavengers rehabilitated in different States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. TRHANGKA BALU): (a) Under the Scheme of Low Cost Sanitation being implemented by Ministry of Urban Development a cumulative loan of Rs.304.72 crores and a cumulative subsidy of Rs. 173.30 crores have been sanctioned for conversion of 1038241 dry latrines into water borne ones and construction of 9427.08 new latrines. The number of scavengers under the scheme to be liberated is 69362.

Under the National Scheme of Liberation and Rehabilitation of scavengers and their dependents being implemented by Ministry of Welfare so far 7.19 lakh scavengers have been identified and 15,578 scavengers trained and 18,913 scavengers rehabilitated during 1992-93. The target for the year 1993-94 is to Train 36989 and rehabilitate 106917 scavengers and their dependents.

(b) and (c). A statement is enclosed in respect of a National Scheme of Rehabilitation of Scavengers and their Dependents.

## STATEMENT

THE FUNDS ALLOCATED TO STATE GOVERNMENTS DURING THE FINANCIAL YEARS 1992-93 AND 1993-94 SHOWING NUMBER OF SCAVENGERS REHABILITATED AND TRAINED UNDER THE NATIONAL SCHEME OF LIBERATION & REHABILITATION OF SCAVENGERS.

Sl.No.	Name of State	Allocation of funds during				No. of Scavengers rehabilitated	No. of scavengers trained
		1992-93	3	4	1993-94		
1	2						6
1.	Andhra Pradesh	2.55		4.59	989		
2.	Assam	2.02		-	-		
3.	Bihar	3.13		-	-		
4.	Gujarat	1.86		-	-		
5.	Haryana	1.76		7.14	-		
6.	Himachal Pradesh	2.53		-	10		115
7.	Jammu & Kashmir	1.00		-	-		
8.	Karnataka	3.99		-	-		

(Rs. in crores)

Sl.No.	Name of State	Allocation of funds during 1992-93	Allocation of funds during 1993-94	No. of Scavengers rehabilitated	No. of scavengers trained
9.	Kerala	0.30	-	-	86
10.	Madhya Pradesh	13.36	12.26	10194	11395
11.	Maharashtra	6.59	3.78	1675	1248
12.	Orissa	0.58	1.19	26	209
13.	Punjab	0.58	-	-	130
14.	Rajasthan	1.01	2.27	178	528
15.	Tamil Nadu	0.80	-	-	-
16.	Uttar Pradesh	14.94	37.63	4620	1867
17.	West Bengal	3.63	-	-	-
18.	Delhi	0.05	-	505	-
19.	Pondicherry	0.05	-	93	-
20.	Nagaland	-	0.11	-	-
Total :		60.73	70.97	18,913	15,578

**Transfer of Arms Accorss the Border**

4280. SHRIMATI VASUNDHARA RAJE: Will the minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the recent reports regarding moves by Pakistan to accelerate insurgency in Jammu and Kashmir and the transfer of arms across the border from Pakistan; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b) Yes. Sir. Pakistan's support to terrorists in Jammu & Kashmir, including the supply of arms has continued unabated. The Government has been taking steps regularly through diplomatic and other channels to highlight this fact. Govt. of India have repeatedly urged the Govt. of Pakistan to desist from such activities.

**Preservation of Food Items by Irradition**

4281. SHRI RAM NAIK: Will the minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have decided to allow the use of irradiation

for the preservation of certain food items namely onion, seafood and black gram;

(b) whether the Government are aware that developed countrreis are giving up this method of preservation because of its harmful effects on the human body;

(c) is so, whether the Government propose to reconsider its decision; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) Government have initiated action to amend the prevention of Food Adulteration Rules to allow the use of firradiation for the preservation of food items, nemely, onion, species and potatoes.

(b) Developed countries like the USA, UK, France, Germany etc. are using this method for food preservation after observing the prescribed limities which have no harmful effects.

(c) Does not arise.

(d) Does not arise.

**11.25 hrs.**

*The Lok Sabha then adjourned till Eleven of the clock on Firday, the 22nd April, 1994/ Vaisakha 2, 1916 (Saka)*